

# **LOK SABHA**

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Tuesday, November 22, 2011/Agrahayana 1, 1933 (Saka)**

—  
**No. 185**

**11.00 A.M.**

**1. National Anthem**

The National Anthem was played.

**2. Oath**

Shri Kuldeep Bishnoi, member representing Hissar constituency of Haryana took oath in Hindi, signed the Roll of Members and took his seat in the House.

**11.03 A.M.**

**3. Obituary References**

The Speaker made references to the passing away of Shri Aaur Rahman, a member of the Eighth Lok Sabha; Shri Vasant Sathe, a member of the Fifth to Ninth Lok Sabhas; Shri Dal Chander Jain, a member of the Eighth Lok Sabha; Shri Bhagwat Jha Azad, a member of the First, Third to Fifth, Seventh and Eighth Lok Sabhas; Shri Sushil Chandra Varma, a member of Ninth to Twelfth Lok Sabhas; and Shri Moti Lal Malviya, a member of the First and Second Lok Sabhas.

The Speaker also made a reference to a severe earthquake in the north-eastern State of Sikkim on 18 September, 2011 causing death of more than 111 persons and injuries to several others besides large scale damage to property in Sikkim and surrounding areas.

She further made reference to the death of 20 persons and injuries to 50 persons in a stampede, which occurred near the Ganges river at Chandidweep Ghat, Haridwar.

She also made a reference to the death of 15 persons and injuries to 65 persons in a fire that broke out in Nand Nagri locality of Delhi.

She further made a reference to a massive earthquake in Turkey's eastern province of Van on 23 October, 2011 in which 601 persons were killed, 4 are still missing and 2068 persons were injured and again on 9 November, 2011 in which 40 persons were killed and 8 persons were injured.

She also made a reference to the tragedy caused by floods in Thailand in which 2.45 million people have been affected and more than 500 persons lost their lives.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## **11.20 A.M.**

### **4. Questions**

Starred Question No. 1 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.22 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 2–20 were laid on the Table.

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

**12.00 Noon****5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Cable Television Networks (Regulation) Amendment Ordinance, 2011 (No. 3 of 2011) (Hindi and English versions) promulgated by the President on 25<sup>th</sup> October, 2011 under article 123 (2) (a) of the Constitution.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2008-2009.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. S.O. 1949(E) (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> August, 2011 notifying the specification of Bentonite Sulphur with Zinc (Granular) as provisional fertilizer under clause 20A of Fertilizer Control Order, 1985, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

**6. Resignation from the membership of Lok Sabha**

The Deputy Speaker informed that the Speaker had received a letter dated 9 October, 2011 from Kumari Mamata Banerjee, an elected member from Kolkata Dakshin Parliamentary Constituency of West Bengal resigning from the membership of Lok Sabha with immediate effect and that the Speaker had accepted her resignation with effect from 9 October, 2011.

## **7. Reports of Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table the following Reports\* (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 152<sup>nd</sup> Report on Action Taken by Government on the recommendations/observations contained in the 136<sup>th</sup> Report on Revamping and Revitalization of Civil Defence in the country.
- (2) 153<sup>rd</sup> Report on the Action taken by Government on the recommendations/observations contained in the 135<sup>th</sup> Report on Border Fencing and Floodlighting Projects along Indo-Pak Border.
- (3) 154<sup>th</sup> Report on the Border Security Force (Amendment) Bill, 2011.
- (4) 155<sup>th</sup> Report on the Enemy Property (Amendment & Validation) Second Bill, 2010.

## **8. Evidence tendered before Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table the Evidence\*\* tendered before the Standing Committee on Home Affairs on the Enemy Property (Amendment & Validation) Second Bill, 2010.

**12.03 P.M.**

## **9. Statements by Ministers**

- (1) The Minister of Finance laid a statement (Hindi and English versions) on the inflation situation in India.

---

\* The Reports were presented to the Chairman, Rajya Sabha on 3<sup>rd</sup> November, 2011 and forwarded to the Speaker, Lok Sabha the same day.

\*\* The Evidence on the Enemy Property (Amendment & Validation) Second Bill, 2010 was presented to the Chairman, Rajya Sabha on 3<sup>rd</sup> November, 2011 and was forwarded to the Speaker, Lok Sabha the same day.

- (2) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid a statement(Hindi and English versions) (i) correcting the reply given on 30.8.2011 to Unstarred Question No. 4568 by Shri Rajiv Ranjan Singh Alias Lalan Singh, M.P. and other Members regarding 'Rise in Prices' and (ii) giving reasons for delay in correcting the reply.
- (3) The Minister of Railways laid a statement (Hindi and English versions) regarding incident of fire in train no. 13009 Howrah Dehradun Doon Express between Nimiaghat and Parasnath stations of East Central Railway on 22.11.2011

#### **10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Dhruvanarayana regarding need to give financial approval to the proposal of Government of Karnataka to upgrade State Highway No. 17.
- (2) Shri Ponnam Prabhakar regarding need to construct a new railway line between Secunderabad and Karimnagar via Siddipet in Andhra Pradesh.
- (3) Shri Hamdullah Sayeed regarding need to introduce sea planes as a mode of public transport in Lakshadweep Island.
- (4) Shri Jai Prakash Agarwal regarding need to bring Non-Government Organisations in the country under the ambit of Right to Information Act and ensure the audit of their accounts through Government appointed auditors.
- (5) Shri Datta R. Meghe regarding need to fix a remunerative Minimum Support Price for cotton.
- (6) Shri K.C. Singh Baba regarding need to construct a railway line between Kashipur and Jaspur in Uttarakhand and provide a road over bridge on level crossing no. 39 on N.H. 74 in Kashipur.

- (7) Shri Manicka Tagore regarding need to protect the Indian fishermen frequently attacked by Sri Lankan Navy.
- (8) Shri Suresh Angadi regarding need to provide funds for construction of Rail Over Bridges at level crossings at Tilakwadi First Gate and Kapileshwar temple in Belgaum, Karnataka.
- (9) Smt. Sushila Saroj regarding need to run MEMU (Mainline Electric Multiple Unit) trains between Kanpur and Lucknow originating from Harauni Railway Station as per their scheduled time and augment railway services at the Station.
- (10) Smt. Seema Upadhyay regarding need to provide immediate appointment on compassionate ground to the family members of personnel of paramilitary forces who die in harness.
- (11) Shri Dinesh Chandra Yadav regarding need to strengthen the embankments of Badla-Nagarpara dam in Khagaria district of Bihar.
- (12) Shri Abdul Rahman regarding need to control and monitor the contents of advertisements in the media showing harmful effects of allopathic treatment in order to promote the benefits of Unani, Siddha and Homoeopathic systems of treatment.
- (13) Shri M.B. Rajesh regarding need to initiate necessary steps for setting up of Rail Coach Factory in Palakkad, Kerala.
- (14) Shri Prasanta Kumar Majumdar regarding need to relook into the issue of sharing of Teesta River water between India and Bangladesh.
- (15) Shri Raju Shetty regarding need to evolve a new mechanism to fix a fair and remunerative price for sugarcane.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**12.05 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23<sup>rd</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

---

## BULLETIN – PART I (Brief Record of Proceedings)

---

Wednesday, November 23, 2011/Agrahayana 2, 1933 (Saka)

---

No. 186

**11.00 A.M.**

### **1. Reference by Speaker**

The Speaker made reference to the mishap that took place on 22 November, 2011 when fire broke out in two coaches of the Howrah-Dehradun Express between Nimiaghat and Parasnath stations in the Giridih district of Jharkhand resulting in death of seven persons including two children.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### **2. Questions**

Starred Question No. 21 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 22-40 were laid on the Table.

Replies to Unstarred Question Nos. 231-460 were laid on the Table.

**12.00 Noon****3. Papers Laid on the Table**

The following papers were laid on the Table :-

- (1) A copy of the Passports (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 23<sup>rd</sup> August, 2011 under sub-section (3) of Section 24 of the Passports Act, 1967.
- (2) A copy of the Notification No. G.S.R. 655(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> September, 2011, exempting from payment of fees under Section 5 of the Passport Act, 1967 in respect of Central Passport Organisation employees, issued under Section 22 of the said Act.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above.
- (4) A copy of the Civil Liability for Nuclear Damage Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 804(E) in Gazette of India dated the 11<sup>th</sup> November, 2011 under sub-section (3) of Section 48 of the Civil Liability for Nuclear Damage Act, 2010.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2008-2009, together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2009-2010,



- together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2008-2009, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2009-2010, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Rupnagar, for the year 2009-2010.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2008-2009, together with Audit Report thereon.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

#### **4. Assent to Bills**

Secretary-General laid on the Table the following 8 Bills passed by the Houses of Parliament during the Eighth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 2<sup>nd</sup> August, 2011 :-

- (1) The Appropriation (No. 3) Bill, 2011
- (2) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2011
- (3) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2011
- (4) The Customs (Amendment and Validation) Bill, 2011
- (5) The Orissa (Alteration of Name) Bill, 2011
- (6) The Constitution (Ninety-Sixth Amendment) Bill, 2011
- (7) The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011
- (8) The National Council for Teacher Education (Amendment) Bill, 2011.

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 3 Bills passed by the Houses of Parliament and assented to by the President :-

- (1) The Coinage Bill, 2011
- (2) The Indian Medical Council (Amendment) Bill, 2011
- (3) The Transplantation of Human Organs (Amendment) Bill, 2011

#### **5. Government Bill – Introduced**

*The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2011*

## **6. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Shri Partap Singh Bajwa regarding need to formulate an effective employment scheme for the youth residing in the border areas of the country particularly in Punjab.
- (2) Shri P.L. Punia regarding need to provide more funds under Multi Sectoral Development Plan for Minority Concentration Districts in Barabanki Parliamentary Constituency, Uttar Pradesh.
- (3) Shri K.P. Dhanapalan regarding need to set up a hospital near Sabarimala Sri Dharmasastha Temple in Kerala and declare the temple as a National Pilgrimage Centre.
- (4) Shri Kodikunnil Suresh regarding need to provide financial assistance to Government of Kerala to open fair price shops for sale of medicines to poor and also check the high price of essential life-saving drugs in the country.
- (5) Rajkumari Ratna Singh regarding need to take necessary steps to provide protection to crops against the damage caused by wild animals in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Harish Choudhary regarding need to use Shale Technology for production of oil in Barmer and Jaisalmer districts of Rajasthan.
- (7) Shri Avtar Singh Bhadana regarding need to put immediate ban on illegal mining on the rivers passing through Haryana, Punjab and Uttar Pradesh.
- (8) Shri A.T. Nana Patil regarding need to enhance the Minimum Support Price for Cotton and Soyabean in Maharashtra.
- (9) Shri Mansukhbhai D. Vasava regarding need to ensure proper utilisation of funds sanctioned for welfare schemes meant for Adivasis in the country.

- (10) Smt. Jayshreeben Patel regarding need to include agriculture sector under the Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (11) Shri Yogi Adityanath regarding need to accord the status of Central University to Gorakhpur University.
- (12) Shri Ramkishun regarding need to run direct trains from Mughalsarai Railway Station in Uttar Pradesh to Delhi, Mumbai, Kolkata and Chennai.
- (13) Shri Ashok Kumar Rawat regarding need to take steps to protect the villages from the devastation caused by annual floods in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Baidya Nath Prasad Mahato regarding need to speed up the construction of Railway Over Bridges in Valmiki Nagar Parliamentary Constituency, Bihar.
- (15) Shri Modugula Venugopala Reddy regarding need to take necessary measures for the welfare of drought affected farmers in Andhra Pradesh.
- (16) Dr. Kirori Lal Meena regarding need to take steps to provide reservation of jobs in private sector and fill up the vacant posts meant for SCs and STs.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.02 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 24<sup>th</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Thursday, November 24, 2011/Agrahayana 3, 1933 (Saka)**

**No. 187**

**11.00 A.M.**

**1. Reference by Speaker**

The Speaker made a reference on the unprecedented rains which triggered devastating floods in Odisha during the months of September and October, 2011 causing loss of several lives and livestock, damage to crops and destruction of property.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.  
and re-assembled at 12.00 Noon)*

**2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41–60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the Official Report of the day.

**12.00 Noon****3. Observation by Speaker**

The Speaker made the following observation :-

"Hon'ble Members, I have received notices of Adjournment Motion from Sarvashri Shailendra Kumar, K.D. Deshmukh, Dr. Raghuvansh Prasad Singh, Dr. Ramchandra Dome and Shri Nama Nageswara Rao regarding unprecedented rise in prices of essential commodities.

As per rule 58(vi) of the Rules of Procedure and Conduct of Business in Lok Sabha, the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.

A discussion under Rule 193 on the same subject, i.e. regarding the inflation situation in India is listed in today's Order Paper at Sl. No.9 in the name of Shri Gurudas Dasgupta and Shri Basudeb Acharia.

I have, therefore, disallowed the notices of Adjournment Motion.

The discussion under Rule 193 will be taken up at 2.00 P.M. today."

**12.02 P.M.****4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Delimitation of Council Constituencies (Karnataka) Amendment Order, 2011 (Hindi and English versions) published in Notification No. S.O. 2295(E) in Gazette of India dated the 30<sup>th</sup> September, 2011 under sub-section (3) of Section 13 of the Representation of the People Act, 1950.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
  - (i) Notification No. 1-CA(5)/62/2011 published in Gazette of India dated 30<sup>th</sup> September, 2011, containing Audited Accounts and Report of the

Council of the Institute of Chartered Accountants of India for the year ended 31<sup>st</sup> March, 2011.

- (ii) G.S.R. 684(E) published in Gazette of India dated 16<sup>th</sup> September, 2011, making certain amendments in the Notification No. G.S.R. 38(E) dated 19<sup>th</sup> January, 2011.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
  - (i) Notification No. G/18-CWA/9/2011 published in Gazette of India dated the 27<sup>th</sup> September, 2011, containing Audited Accounts and Report of the Council of the Institute of Cost and Works Accountants of India for the year ended 31<sup>st</sup> March, 2011.
  - (ii) Notification No. F. No. EL-2011/28 published in Gazette of India dated 28<sup>th</sup> July, 2011, making certain amendments in the Notification Nos. EL 2011/26 and EL-2011/27 dated 14<sup>th</sup> June, 2011 pertaining to Election to the Council and regional Councils of the Institute of Cost and Works Accountants of India.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (3) above.
- (5) A copy of the Company Secretaries Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 649(E) in Gazette of India dated 29<sup>th</sup> August, 2011, under Section 40 of the Company Secretaries Act, 1980.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Commission for Minorities, New Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2008-2009.
- (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

## **5. Reports of the Committee on Petitions**

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Sixteenth Report on the Action taken by the Government on the recommendations of the Committee on Petitions (15<sup>th</sup> Lok Sabha) in their Tenth Report on the representation received from Dr. Laxmikant Vajpayee regarding: ill effects of water and air pollution caused due to slaughter of animals in Slaughter House (Kamela) run by the Meerut Nagar Nigam and related issues.
- (2) Seventeenth Report on the representation from Shri R.Y. Bankar, Mumbai regarding Uniform Caste Verification policy in Air India and related issues.

**\*12.03 P.M.**

## **6. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Thirtieth Report of the Business Advisory Committee.

*(Due to interruptions, Lok Sabha adjourned at 12.05 P.M.  
and re-assembled at 2.00 P.M.)*

---

\*From 12.03 P.M. to 12.05 P.M., members raised matters of urgent public importance.



**2.00 P.M.****7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Shri Rajaiah Siricilla regarding need to provide adequate quantity of fertilizers to farmers in Warangal Parliamentary Constituency, Andhra Pradesh.
- (2) Shri M.I. Shanavas regarding need to accord approval to the proposal of Government of Kerala to widen the Wayanad pass and undertake construction of alternate roads from Wayanad to rest of Kerala.
- (3) Shri Jaywant Gangaram Awale regarding need to take measures for the welfare of Scheduled Castes and Scheduled Tribes in the country.
- (4) Shri S.S. Ramasubbu regarding need to allocate adequate funds for cleaning the Thamirabarani River in Tamil Nadu.
- (5) Shri Nishikant Dubey regarding need to undertake developmental work in Godda Parliamentary Constituency, Jharkhand.
- (6) Shri Arjun Ram Meghwal regarding need to give No Objection Certificate for construction of airport building in Bikaner, Rajasthan.
- (7) Dr. Mahendrasinh P. Chauhan regarding need to take steps to protect crops from damage by wild animals in Sabarkantha Parliamentary Constituency, Gujarat.
- (8) Smt. Rama Devi regarding need to open a post office in Tariyani Block of Sheohar district in Bihar.
- (9) Dr. Kirit P. Solanki regarding need to introduce Bullet Trains on Ahmedabad-Mumbai-Pune route.
- (10) Shri D. Venugopal regarding need to take up relief and rehabilitation measures in the flood ravaged districts in Tamil Nadu.
- (11) Shri P. Karunakaran regarding need to sanction a special package for undertaking relief and rehabilitation measures for the Endosulfan affected people in Kerala.

- (12) Shri S. Semmalai regarding need to permit candidates to write various departmental competitive examinations conducted by Steel Authority of India Limited and its units in regional languages.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**2.05 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 25<sup>th</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

---

## BULLETIN – PART I (Brief Record of Proceedings)

---

Friday, November 25, 2011/Agrahayana 4, 1933 (Saka)

---

No. 188

**11.00 A.M.**

### **1. Reference by Speaker**

The Speaker on behalf of the House strongly condemned the unfortunate incident of assault on Shri Sharad Pawar, the Minister of Agriculture and Minister of Food Processing Industries during a function in New Delhi on 24 November, 2011.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.  
and re-assembled at 12.00 Noon)*

### **2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the Official Report of the day.

**12.00 Noon****3. Submission by Members**

The following members made submission regarding unfortunate incident of assault on the Minister of Agriculture and Minister of Food Processing Industries during a function in New Delhi on 24 November, 2011:-

1. Shri Pranab Mukherjee
2. Smt. Sushma Swaraj
3. Shri Sharad Yadav
4. Shri Basudeb Acharia
5. Kunwar Rewati Raman Singh
6. Shri Sudip Bandyopadhyay
7. Shri Dhananjay Singh
8. Shri Praful Manoharbai Patel
9. Shri T.K.S. Elangovan
10. Shri Bhartruhari Mahtab
11. Shri Anant G. Geete
12. Shri S. Semmalai
13. Shri Gurudas Dasgupta
14. Shri H.D. Devegowda
15. Shri E. Ahamed
16. Shri Jayant Choudhary
17. Dr. Raghuvansh Prasad Singh
18. Shri K. Chandra Shekar Rao
19. Shri Asaduddin Owaisi
20. Smt. Putul Kumari
21. Shri Prasanta Kumar Majumdar
22. Shri Narahari Mahato

**12.45 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Senior Citizens Savings Scheme (Amendment) Rules, 2011 published in Notification No. G.S.R. 770(E) in Gazette of India dated 19<sup>th</sup> October, 2011.
- (ii) The Post Office Savings Account (Amendment) Rules, 2011 published in Notification No. G.S.R. 681(E) in Gazette of India dated 15<sup>th</sup> September, 2011.
- (iii) The Post Office Recurring Deposit (Amendment) Rules, 2011 published in Notification No. G.S.R. 740(E) in Gazette of India dated 4<sup>th</sup> October, 2011.
- (iv) The Post Office (Monthly Income Account) Amendment Rules, 2011 published in Notification No. G.S.R. 741(E) in Gazette of India dated 4<sup>th</sup> October, 2011.
- (v) The Post Office Time Deposit (Amendment) Rules, 2011 published in Notification No. G.S.R. 742(E) in Gazette of India dated 4<sup>th</sup> October, 2011.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-

- (i) The Kisan Vikas Patra (Amendment) Rules, 2011 published in Notification No. G.S.R. 743(E) in Gazette of India dated 4<sup>th</sup> October, 2011.
- (ii) The National Savings Certificates (VIII Issue) Amendment Rules, 2011 published in Notification No. G.S.R. 744(E) in Gazette of India dated 4<sup>th</sup> October, 2011.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 published in Notification F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.
  - (ii) The Food Safety and Standards (Laboratory and Sample Analysis) Regulations, 2011 published in Notification F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.
  - (iii) The Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011 published in Notification F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.
- (6) A copy of the Notification No. F. No. P-15025/41/2011-DFQC (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> August, 2011 repealing the enactments and orders in the Second Schedule of the Food Safety and Standards Act, 2006 and the Milk and Milk Products Regulations, 1992, with effect from 5<sup>th</sup> August, 2011, issued under Section 97 of the Food Safety and Standards Act, 2006.
- (7) A copy of the Notification No. G.S.R. 752(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> October, 2011 prohibiting the drug Letrozole for induction of ovulation in an ovulatory infertility, issued under Section 26A of the Drugs and Cosmetics Act, 1940.

## **5. Motion for election to Committee**

Shri Mohinder Singh Kaypee moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Silvius Condpan died and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

## **6. Statements by Ministers**

- (1) The Minister of Human Resource Development and Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the first meeting of Prime Minister’s Committee on National e-Governance Plan (NeGP) held on November 23, 2011.
- (2) The Minister of Commerce and Industry and Minister of Textiles laid the following statements (Hindi and English versions) regarding –
  - (i) the decision of the Union Cabinet on the Revival Reform and Restructuring Package for handloom sector; and
  - (ii) the policy on Foreign Direct Investment for allowing FDI in Multi-Brand Retail Trading and liberalization of the policy in Single-Brand Retail Trading.

## **7. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business for the week commencing the 28<sup>th</sup> November, 2011.

**8. Motion**

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on 24<sup>th</sup> November, 2011."

The motion was adopted.

**9. Supplementary Demands for Grants (General)**

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2011-2012.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.48 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 28<sup>th</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 28, 2011/Agrahayana 7, 1933 (Saka)

No. 189

**11.00 A.M.**

### **1. Reference by Speaker**

The Speaker made reference to the Third anniversary of terrorist attack in Mumbai on 26 November, 2008. The Speaker on behalf of the House paid tribute to the valiant security personnel who made the supreme sacrifice for the nation and expressed its solidarity with the families of those who lost their lives in the dastardly incident.

Thereafter, members stood in silence for a short while to mark the solemnity of the occasion.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.  
and re-assembled at 12.00 Noon)*

### **2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921–1150 would be printed in the Official Report of the day.

**12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2010-2011.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2010-2011.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2010-2011., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2010-2011.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design Development Institute, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design Development Institute, Noida, for the year 2010-2011.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Manufacturing Technology Institute, Bangalore, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2010-2011.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2010-2011.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2010-2011., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 284(E) published in Gazette of India dated the 7<sup>th</sup> February, 2011, regarding collection of user fee in respect of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
  - (ii) S.O. 696(E) published in Gazette of India dated the 6<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 57 (Purnea to Forbesganj to Jhanjharpur to Darbhanga to Muzzafarpur Section) in the State of Bihar.
  - (iii) S.O. 697(E) published in Gazette of India dated the 6<sup>th</sup> April, 2011, regarding collection of user fee in respect of National

- Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (iv) S.O. 715(E) published in Gazette of India dated the 7<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (v) S.O. 842(E) published in Gazette of India dated the 27<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 48 (Neelmangla Junction on NH 4 with NH 48 to Devihalli Section) in the State of Karnataka.
- (vi) S.O. 949(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 7 (Hosur-Krishnagiri Section) in the State of Tamil Nadu.
- (vii) S.O. 843(E) published in Gazette of India dated the 27<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 7 (Borkhedi-Wadner Section) in the State of Maharashtra.
- (viii) S.O. 844(E) published in Gazette of India dated the 27<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 8A (Garamore to Samakhiyali Section) in the State of Gujarat.
- (ix) S.O. 1002(E) published in Gazette of India dated the 5<sup>th</sup> May, 2011, regarding collection of user fee in respect of National Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (x) S.O. 1542(E) published in Gazette of India dated the 6<sup>th</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 25 (Madhya-Pradesh/Uttar Pradesh Border to Shivpuri to Bhognipur Section) in the State of Uttar Pradesh.

- (xi) S.O. 670(E) published in Gazette of India dated the 31<sup>st</sup> March, 2011, regarding collection of user fee in respect of National Highway No. 47 (Tamil Nadu/Kerala Border to Kochi Section) & (Vytila-Arror Section) in the State of Kerala.
- (xii) S.O. 690(E) published in Gazette of India dated the 5<sup>th</sup> April, 2011, regarding collection of user fee in respect of National Highway No. 67 (Nagapatinam-Thanjavur-Trichy-Karur-Coimbatore-Mettupalayam-Tamil Nadu/Karnataka Border Section) in the State of Tamil Nadu.
- (xiii) S.O. 1415(E) published in Gazette of India dated the 16<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 45B (Madurai-Arupukotai-Tuticorin Section) in the State of Tamil Nadu.
- (xiv) S.O. 1422(E) published in Gazette of India dated the 20<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (xv) S.O. 1327(E) published in Gazette of India dated the 7<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 57 (Purnea to Forbesganj to Jhanjharpur to Darbhanga to Muzzafarpur Section) in the State of Bihar.
- (xvi) S.O. 1354(E) published in Gazette of India dated the 10<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 3 (Agra-Indore Section) & (Indore-Mumbai Section) in the State of Madhya Pradesh.
- (xvii) S.O. 1416(E) published in Gazette of India dated the 16<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 2 (Kanpur-Varanasi Section) & (Varanasi-Uttar Pradesh/Bihar Border Section) in the State of Uttar Pradesh and (Uttar Pradesh/Bihar Border-Barwa Adda Section) in the State of Bihar.

(xviii) S.O. 1423(E) published in Gazette of India dated the 20<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 5 (Andhra Pradesh/Tamil Nadu/ Border to Vijaywada Section) & (Chilakaluripet to Vijaywada Section) in the State of Andhra Pradesh.

(xix) S.O. 1424(E) published in Gazette of India dated the 20<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 47 (Tamil Nadu/Kerala Border-Kochi Section) & (Aluva-Angamali Section) in the State of Kerala.

#### **4. Government Bill – Introduced**

*The Cable Television Networks (Regulation) Amendment Bill, 2011.*

#### **5. Statement regarding Ordinance**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Cable Television Networks (Regulation) Amendment Ordinance, 2011 (No. 3 of 2011) was laid on the Table.

### **12.03 P.M.**

#### **6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to start the vaccination programme against Japanese Encephalitis in Uttar Pradesh.
- (2) Shri Kamal Kishor Commando regarding need to provide funds for completion of gauge conversion work of Gonda-Bahraich Railway line in Uttar Pradesh.

- (3) Shri Partap Singh Bajwa regarding need to address the problem of depletion of ground water level in Punjab.
- (4) Shri Suresh Kashinath Taware regarding need to save the interest of the workers of National Rayon Corporation Ltd., Kalyan (Mumbai).
- (5) Shri Sajjan Singh Verma regarding need to take steps to settle distressed Hindu families who came from Pakistan and provide them a permanent home in India.
- (6) Shri Harsh Vardhan regarding need to strengthen socio-economic relations with Nepal.
- (7) Dr. Sanjay Sinh regarding need to address the problem of shortage of Fertilizers and ensure its easy availability to farmers in Uttar Pradesh.
- (8) Shri S.S. Ramasubbu regarding need to open a Sainik School in Tirunelveli District, Tamil Nadu.
- (9) Shri Suresh Angadi regarding need to start the construction of school building for Kendriya Vidyalaya No. 3 at Macche in Belgaum, Karnataka.
- (10) Dr. Kirit P. Solanki regarding need to create awareness among Indian fishermen to prevent their unintentional trespassing of International Maritime Line between India and Pakistan and provide them bio-metric card and financial help.
- (11) Shri Ramkishun regarding need to expedite construction of Railway Over Bridges in Mughalsarai Railway Division in district Chandauli, Uttar Pradesh.
- (12) Shri Bhisms Shankar alias Kushal Tiwari regarding need to frame a welfare scheme for the betterment of workers engaged in weaving and utensil industries in Eastern Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to regulate the functioning of private banks.

- (14) Shri P.R. Natarajan regarding need to extend revised pay scale benefits to clerical staff working in the NTC Mills in Tamil Nadu, Kerala, Andhra Pradesh and Mahe.
- (15) Shri Anand Prakash Paranjpe regarding need to review the recommendations of Shyamala Gopinath Committee report on administration of National Small Savings Fund to protect the interests of Post Office Agents.
- (16) Dr. Sanjeev Ganesh Naik regarding need to take measures to eradicate Tuberculosis in the country.
- (17) Dr. Kirodi Lal Meena regarding need to provide reservation benefits to the Scheduled Tribes in jobs of Delhi Government

## **7. Observation by Deputy Speaker**

The Deputy Speaker made the following observation:-

"All the notices of Adjournment motion on FDI in retail sector are under consideration of Hon'ble Speaker. She will take a decision in due course.

Let us take up the listed business now."

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29<sup>th</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**



# LOK SABHA

---

## BULLETIN – PART I (Brief Record of Proceedings)

---

**Tuesday, November 29, 2011/Agrahayana 8, 1933 (Saka)**

---

**No. 190**

**11.00 A.M.**

### **1. Reference by Speaker**

The Speaker made reference to the death of 15 persons and injuries to 35 persons when two buses plying between Nagpur and Pune collided and caught fire in Mehkar Tehsil of Buldhana district of Maharashtra.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.  
and re-assembled at 12.00 Noon)*

### **2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 101–120 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1151–1380 would be printed in the Official Report of the day.

**12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the

year 2006-2007.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Food Corporation of India, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Food Corporation of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2011 published in Notification No. S.O. 2447(E) in Gazette of India dated the 28<sup>th</sup> October, 2011.
- (ii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2011 published in Notification No. S.O. 2227(E) in Gazette of India dated the 27<sup>th</sup> September, 2011.
- (iii) G.S.R. 726(E) published in Gazette of India dated the 28<sup>th</sup> September, 2011, imposing stockholding and turnover limits on dealers of sugar and khandsari.
- (iv) G.S.R. 772(E)/Ess.Com./Sugarcane published in Gazette of India dated the 19<sup>th</sup> October, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2010-2011.
- (14) A copy of the Consumer Protection (Third Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in

Gazette of India dated the 22<sup>nd</sup> September, 2011 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertilizer (Control) Third Amendment Order, 2011 published in Notification No. S.O. 2203(E) in Gazette of India dated the 22<sup>nd</sup> September, 2011.
- (ii) S.O. 2426(E) published in Gazette of India dated the 24<sup>th</sup> October, 2011, notifying the specifications of provisional fertilizers, mentioned therein, to be manufactured by M/s Coromandal Fertilisers Limited, Secundrabad, Andhra Pradesh, for a period of three years from the date of publication of this Order in the official Gazette.

#### **4. Statement by Minister**

The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13<sup>th</sup> Report of the Standing Committee on Consumer Affairs, Food and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

#### **5. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Dhruvanarayana regarding need to fix the Minimum Support Price of Turmeric in the country particularly in Chamarajanagar Parliamentary Constituency, Karnataka.

- (2) Shri Hamdullah Sayeed regarding need to resolve the issue of strike by the crew union of Lakshadweep Development Corporation Limited Ship.
- (3) Dr. Nirmal Khatri regarding need to provide fertilizers to farmers at reasonable price and make arrangements for purchase of their paddy through procurement centres in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (4) Shri M.K. Raghavan regarding need to take steps to restore the services of vendors at railway platforms in Palakkad division in Kerala.
- (5) Dr. Charles Dias regarding need to stop the reckless reclamation of backwaters and haphazard construction in and around Cochin in Kerala.
- (6) Dr. Jyoti Mirdha regarding need to implement a uniform freight scheme for transportation of salt in Gujarat and Rajasthan.
- (7) Smt. Sumitra Mahajan regarding need to speed-up the electrification work of railway line on Indore-Dewas-Ujjain Section.
- (8) Shri Ram Singh Kaswan regarding need to include Siddha caste of Rajasthan in the list of Other Backward Classes.
- (9) Shri Rakesh Sachan regarding need to declare the historical Mughal Road between Fatehpur and Akbarpur via Bindki-Khajuha-Jahanabad-Sikandara in Uttar Pradesh as a National Highway.
- (10) Shri Baidya Nath Prasad Mahato regarding need to run Garib Rath Express (Train No. 12211/12) and Saptkranti Express (Train No. 12257/58) daily between Mujaffarpur (Bihar) and Delhi.
- (11) Shri D. Venugopal regarding need to take steps to control the consumption of petroleum products and its serious impact on the environment in the country.
- (12) Shri Modugula Venugopala Reddy regarding need to take measures for de-silting of Nagarjuna Sagar and Srisailem dams in Andhra Pradesh.

- (13) Shri Jayant Chaudhary regarding need for enquiry into mismanagement prevailing in Sarva Siksha Abhiyan in Mathura Parliamentary Constituency, Uttar Pradesh.
- (14) Shri P. Lingam regarding need to start the construction of Railway Over Bridge on level crossing no. 502 in Tenkasi Town, Tamil Nadu.
- (15) Maulana Badruddin Ajmal regarding need to address the problem of shortage of toilets in schools in the country.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.02 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30<sup>th</sup> November, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Wednesday, November 30, 2011/Agrahayana 9, 1933 (Saka)**

**No. 191**

**11.00 A.M.**

**1. Starred Questions**

Starred Question No. 121 was orally answered.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 122–140 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

**12.00 Noon**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2009-2010, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2009-2010.



- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2010-2011.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Hyderabad, for the year 2010-2011.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2010-2011, together with Audit Report thereon.
- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Union Territory Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Union Territory Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2009-2010.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2009-2010, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2009-2010.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

#### **4. Report of the Committee of Privileges**

Shri Shailendra Kumar laid on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

#### **5. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Mahabal Mishra regarding need to withdraw the order of MCD regarding felling of trees for widening a road in Subhashnagar area of West Delhi Parliamentary Constituency, Delhi.
- (2) Shri Narayan Singh Amlabe regarding need to set up wind energy plants in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- (3) Shri Datta R. Meghe regarding need to take measures to contain the looming threat of economic depression in the country.
- (4) Shri K.P. Dhanapalan regarding need to include agriculture sector under the Mahatma Gandhi National Rural Employment Guarantee Scheme and enhance the rate of wages and reschedule the working hours of women under the Scheme.
- (5) Shri Jaywant Gangaram Awale regarding need to check the menace of spurious drugs in the country.
- (6) Shri K.S. Alagiri regarding need to construct a bypass road between Puducherry and Cuddalore districts of Tamil Nadu.
- (7) Shri Anurag Singh Thakur regarding need to take up the matter in United Nations and other international fora about increasing activities of China in Pakistan occupied Kashmir.

- (8) Shri Ravindra Kumar Pandey regarding need to undertake electrification of all the villages and provide transformers of suitable capacity and more electric points to all the BPL families in Giridih, Bokaro and Dhanbad in Jharkhand.
- (9) Shri Kabindra Purkayastha regarding need to make provision for employees of National Institute of Technology, Silchar, Assam to avail pension benefits.
- (10) Smt. Sushila Saroj regarding need to man the level crossing No. 236A in Mohanlalganj Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Ramashankar Rajbhar regarding need to bring the denotified tribes into the mainstream of the country.
- (12) Shri Mahabali Singh regarding need to start the works under Pradhan Mantri Gram Sadak Yojana and electrification of the remaining villages under Rajiv Gandhi Vidhyutikaran Yojana in Karakat Parliamentary Constituency, Bihar.
- (13) Dr. Ratna De (Nag) regarding need to take steps to develop tourist spots at Balagarh, Chandannaga, Chinsurah and Bansberia regions of Hoogly district, West Bengal.
- (14) Shri R. Thamaraiselvan regarding need to set up a Textile Park in Dharmapuri district, Tamil Nadu.
- (15) Shri P. Karunakaran regarding need to review the orders issued by the Government on the basis of recommendations of Shyamala Gopinath Commission and take appropriate action in favour of Mahila Pradhan Agents.
- (16) Shri M. Anandan regarding need to augment railway facilities in Mundiambakkam and Tindivanam in Villipuram Parliamentary Constituency, Tamil Nadu.
- (17) Dr. Raghuvansh Prasad Singh regarding need to improve railway facilities at Motipur Railway Station in Muzaffarpur, Bihar and provide a stoppage of Porbandar Express, Dehradun Express, Jansadharan Express

and Garib Rath Express trains at Nariyaar junction in Bihar under East Central Railway.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.03 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 1<sup>st</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Thursday, December 1, 2011/Agrahayana 10, 1933 (Saka)**

**No. 192**

**11.00 A.M.**

## **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Harish Kumar Gangawar, a member of the Seventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## **2. Reference by Speaker**

The Speaker made reference on the occasion of World AIDS Day.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)*

## **3. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 141–160 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the Official Report of the day.

**12.00 Noon****4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre (Technology Development Centre), Agra, for the year 2010-2011, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre (Technology Development Centre), Agra, for the year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2010-2011.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 2010-2011.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2010-2011, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2010-2011.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments (Technology Development Centre), Mumbai, for the year 2010-

2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments (Technology Development Centre), Mumbai, for the year 2010-2011.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre (Technology Development Centre), Nainital, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre (Technology Development Centre), Nainital, for the year 2010-2011.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2010-2011.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indo Danish Tool Room , Jamshedpur, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo Danish Tool Room, Jamshedpur, for the year 2010-2011.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2010-2011.



- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2010-2011.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2010-2011.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2010-2011.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2010-2011.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) (a) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2010-2011.
- (b) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Tranvancore Limited, Cochin, for the year 2010-2011.
- (b) Annual Report of the Fertilisers and Chemicals Tranvancore Limited, Cochin, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2010-2011.
- (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2010-2011.
- (b) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2010-2011.
- (b) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (vi) (a) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2010-2011.
  - (b) Annual Report of the Projects and Development India Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2009-2010.
  - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) of (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information

Systems, New Delhi, for the year 2009-2010.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railway Act, 1989:-

- (i) The Calcutta Metro Railway General (Amendment) Rules, 2011 published in the Notification No. G.S.R. 704(E) in Gazette of India dated the 21<sup>st</sup> September, 2011.
- (ii) The Indian Railways (Open Lines) General (Amendment) Rules, 2011 published in the Notification No. G.S.R. 705(E) in Gazette of India dated the 21<sup>st</sup> September, 2011.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2010-2011, under sub-sections (2) & (3) of Section 53 of the Competition Act, 2002.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2010-2011, together with Audit Report thereon.

## **5. Report of Committee on Private Members' Bills and Resolutions**

Shri Uday Singh presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ijyaraj Singh regarding need to fix the remunerative Minimum Support Price for foodgrains in the country.
- (2) Shri Kodikunnil Suresh regarding need to provide financial assistance to the Government of Kerala for setting up of Water Treatment Plants in Mavelikara Municipality Town, Kerala.
- (3) Dr. Rajan Sushant regarding need to extend Mahatma Gandhi National Rural Employment Guarantee Scheme to several other items of work.
- (4) Shri Rakesh Singh regarding need to set up a Science Centre in Jabalpur, Madhya Pradesh.
- (5) Shri Devji M. Patel regarding need to provide adequate LPG connections and refills in Mandar region of Jalore Parliamentary Constituency, Rajasthan.
- (6) Smt. Rama Devi regarding need to interlink Bagmati and Gandak rivers in Bihar.
- (7) Shri Arjun Ram Meghwal regarding need to accord the status of Central Agriculture University to Swami Keshwanand Rajasthan Agriculture University, Bikaner, Rajasthan.
- (8) Smt. J. Helen Davidson regarding need to instruct all the banks to sanction education loan to all the students who have secured 60% of marks in their board examination and got admission under management quota for higher studies.
- (9) Shri Yashbant N.S. Laguri regarding need to link Jamshedpur-Badam Pahar and Rupsa-Bangariposi broad-gauge railway lines to Keonjhar district, Orissa.
- (10) Shri Gajanan D. Babar regarding need to accord approval to the proposals of Government of Maharashtra regarding construction of

roads under core network scheme of Pradhan Mantri Gram Sadak Yojana.

- (11) Shri Prasanta Kumar Majumdar regarding need to run Tebhaga Express (Train No. 13161) daily between Balurghat and Kolkata in West Bengal.
- (12) Shri Om Prakash Yadav regarding need to take measures to bring back from Switzerland the historic wrist watch of Dr. Rajendra Prasad, the first President of the country.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.03 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 2<sup>nd</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Friday, December 2, 2011/Agrahayana 11, 1933 (Saka)**

—  
**No. 193**

**11.00 A.M.**

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)*

## **1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 161–180 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1841–2070 would be printed in the Official Report of the day.

**12.00 Noon**

## **2. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2010-2011.
  - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy of the All India Institute of Medical Sciences (Amendment) Regulations, 2011 (Hindi and English versions) published in the Notification No. F.No. F.14-369(98)Co-ordination Cell/Estt.I in Gazette of India dated the 19<sup>th</sup> May, 2011 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi, for the year 2010-2011,



alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2010-2011.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Coinage Act, 1906:-
- (i) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "150 years of the Comptroller and Auditor General of India" Rules, 2011 published in the Notification No. G.S.R. 798(E) in Gazette of India dated the 9<sup>th</sup> November, 2011.
  - (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "100 Years of Civil Aviation in India" Rules, 2011 published in the Notification No. G.S.R. 723(E) in Gazette of India dated the 28<sup>th</sup> September, 2011.
  - (iii) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "150<sup>th</sup> Birth Anniversary of Swami Vivekananda" Rules, 2011 published in the Notification No. G.S.R. 724(E) in Gazette of India dated the 28<sup>th</sup> September, 2011.
- (11) A copy of the Notification No. G.S.R. 673(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-CE dated 23<sup>rd</sup> July, 1996 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) The Service Tax (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R.642(E) in Gazette of India dated 25<sup>th</sup> August, 2011 together with an explanatory memorandum.
- (ii) G.S.R.668(E) published in Gazette of India dated 9<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 31/2009-Service Tax dated 1<sup>st</sup> September, 2009.
- (iii) G.S.R.672(E) published in Gazette of India dated 12<sup>th</sup> September, 2011 together with an explanatory memorandum seeking to exempt arbitral tribunal from service tax under "Legal Consultancy Service".
- (iv) G.S.R.695(E) published in Gazette of India dated 19<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 18/2002-Service Tax dated 16<sup>th</sup> December, 2002.
- (v) G.S.R.696(E) published in Gazette of India dated 19<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 17/2004-Service Tax dated 10<sup>th</sup> September, 2004.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-Tax Act, 1961:-

- (i) The Income-tax (7<sup>th</sup> Amendment) Rules, 2011 published in the Notification No. S.O. 2394(E) in Gazette of India dated the 17<sup>th</sup> October, 2011, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.2468(E) dated 29<sup>th</sup> October, 2011.
- (ii) The Income-tax (8<sup>th</sup> Amendment) Rules, 2011 published in the Notification No. S.O. 2429(E) in Gazette of India dated the 24<sup>th</sup> October, 2011, together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.609(E) published in Gazette of India dated 9<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of "Partially Oriented Yarn", originating in, or exported from the People's Republic of China, upto and inclusive of 10<sup>th</sup> February, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.610(E) published in Gazette of India dated 9<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of opal glassware originating in or exported from China PR and UAE.
- (iii) G.S.R.611(E) published in Gazette of India dated 9<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of nylon filament yarn of specification synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides, originating in, or exported from the People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea, upto and inclusive of 28<sup>th</sup> November, 2011, pending finalization of Sunset review investigation being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.623(E) published in Gazette of India dated 12<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the Chinese Taipei and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (v) G.S.R.624(E) published in Gazette of India dated 12<sup>th</sup> August, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 55/2008-Cus., dated 28<sup>th</sup> April, 2011.

- (vi) G.S.R.628(E) published in Gazette of India dated 17<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Nitrite, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.634(E) published in Gazette of India dated 23<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Caustic Soda, originating in, or exported from Thailand, Chinese Taipei and Norway at the specified rates for a period of five years.
- (viii) G.S.R.640(E) published in Gazette of India dated 24<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 1-Phenyl-3-Mehtyl-5-Pyrazolone, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R.641(E) published in Gazette of India dated 24<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (x) G.S.R.643(E) published in Gazette of India dated 25<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports PVC Flex Film, originating in, or exported from China PR for a period of five years from the imposition of provisional duty, *i.e.*, 30<sup>th</sup> July, 2010, pursuant to the final findings

of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (xi) G.S.R.651(E) published in Gazette of India dated 30<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to levy safeguard duty on imports of 'NI, 3-dimethyl butyl-N' phenylenediamine, except from developing country other than China PR, for a period of two years, at a specified rate, in pursuance to the findings of the DG Safeguard.
- (xii) G.S.R.663(E) published in Gazette of India dated 6<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 14/2010-Cus., dated 20<sup>th</sup> February, 2010.
- (xiii) G.S.R.667(E) published in Gazette of India dated 9<sup>th</sup> September, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Para nitroaniline, originating in, or exported from China PR for a period of five years in pursuance to the final findings of the DGAD.
- (xiv) G.S.R.699(E) published in Gazette of India dated 20<sup>th</sup> September, 2011 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Morpholine, originating in, or exported from, People's Republic of China, European Union and the United States of America and imported into India, for a period of not exceeding six months.
- (xv) G.S.R.700(E) published in Gazette of India dated 20<sup>th</sup> September, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Rubber Chemical PX-13, originating in, or exported from, Korea RP and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (xvi) G.S.R.701(E) published in Gazette of India dated 20<sup>th</sup> September, 2011 together with an explanatory memorandum making certain

- amendments in the Notification No. 133/2008-Cus., dated 12<sup>th</sup> December, 2008.
- (xvii) G.S.R.738(E) published in Gazette of India dated 3<sup>rd</sup> October, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 137/2008-Cus., dated 26<sup>th</sup> December, 2008.
- (xviii) G.S.R.739(E) published in Gazette of India dated 3<sup>rd</sup> October, 2011 together with an explanatory memorandum seeking to continue the levy anti-dumping duty on imports of Caustic Soda, originating in, or exported from, Korea RP and imported into India at modified rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (xix) G.S.R.775(E) published in Gazette of India dated 20<sup>th</sup> October, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Certain Rubber Chemicals Dibenzothiazole disulphide, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) S.O. 1475(E) published in Gazette of India dated 28<sup>th</sup> June, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ii) S.O. 1486(E) published in Gazette of India dated 30<sup>th</sup> June, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.

- (iii) The Customs Tariff (Determination of Origin of Goods Under the Preferential Trade Agreement between the Governments of the Republic of India and Malaysia) Rules, 2011 published in Notification No. G.S.R. 500(E) in Gazette of India dated 1<sup>st</sup> July, 2011, together with an explanatory memorandum.
- (iv) S.O. 1635A(E) published in Gazette of India dated 15<sup>th</sup> July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3<sup>rd</sup> August, 2001.
- (v) S.O. 1749(E) published in Gazette of India dated 27<sup>th</sup> July, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O. 1759(E) published in Gazette of India dated 29<sup>th</sup> July, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap and Poppy Seeds, based on international prices.
- (vii) S.O. 1889(E) published in Gazette of India dated 12<sup>th</sup> August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (viii) S.O. 1975(E) published in Gazette of India dated 26<sup>th</sup> August, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O. 2028(E) published in Gazette of India dated 30<sup>th</sup> August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.

- (x) S.O. 2084(E) published in Gazette of India dated 15<sup>th</sup> September, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (xi) S.O. 2093(E) published in Gazette of India dated 16<sup>th</sup> September, 2011 together with an explanatory memorandum revising exchange rate of Swiss Franc for imported and export goods.
- (xii) G.S.R.629(E) published in Gazette of India dated 17<sup>th</sup> August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiii) G.S.R.632(E) published in Gazette of India dated 19<sup>th</sup> August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiv) G.S.R. 658(E) published in Gazette of India dated 1<sup>st</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xv) G.S.R. 666(E) published in Gazette of India dated 9<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
- (xvi) G.S.R. 674(E) published in Gazette of India dated 12<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (xvii) G.S.R. 683(E) published in Gazette of India dated 16<sup>th</sup> September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13<sup>th</sup> August, 2008.



(xviii) G.S.R. 760(E) published in Gazette of India dated 13<sup>th</sup> October, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.

(xix) G.S.R. 757(E) published in Gazette of India dated 12<sup>th</sup> October, 2011 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.

(16) A copy each of the Annual Reports for the year 2010-2011 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (iv) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (vii) Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (x) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (xi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.

- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Noida.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.

(17) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2010-2011.

(18) A copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Second Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. No. 786(E) in Gazette of India dated the 27<sup>th</sup> October, 2011 under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution Act, 2003.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(20) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission, Gurgaon, for the year 2009-2010, alongwith Audited Accounts under the Electricity Act, 2003.

(21) A copy of the "Joint Electricity Regulatory Commission" (Distribution Code) Regulations, 2010 (Hindi and English versions) published in the Notification F. No. JERC-15/2010 in Gazette of India dated the 11<sup>th</sup> August, 2011 under Section 179 of the Electricity Act, 2003.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2011-2012.

(24) A copy of the Food Safety and Standards Authority of India (Transaction of Business at its meetings) Regulations, 2010 (Hindi and English versions) published in the Notification No. F.1-61/FSSA/2009-DFQC in Gazette of India dated the 10<sup>th</sup> March, 2011 under Section 93 of the Food Safety and Standards Act, 2006.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

### **3. Statement by Minister**

The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2010-11), pertaining to the Ministry of Tribal Affairs.

**4. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7<sup>th</sup> December, 2011.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 8, 2011/Agrahayana 17, 1933 (Saka)

No. 195

**11.00 A.M.**

### 1. Reference by Speaker

Speaker made a reference to the passing away of Shri Dev Anand, the legendary actor, producer and director of Hindi cinema on 3 December, 2011 at London.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.02 A.M.**

### 2. Questions

Starred Question No. 201 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 202-220 were laid on the Table.

Replies to Unstarred Question Nos. 2301-2530 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Process Cum Product Development Centre (Technology Development Centre), Meerut, for the year 2010-2011, alongwith

## Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process Cum Product Development Centre (Technology Development Centre), Meerut, for the year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute (Technology Development Centre), Agra, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute (Technology Development Centre), Agra, for the year 2010-2011.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute (Technology Development Centre), Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute (Technology Development Centre), Chennai, for the year 2010-2011.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiary for the year 2010-2011.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiary for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of

the Hindustan Cables Limited, Kolkata, for the year 2010-2011.

- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2010-2011.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2010-2011.
- (6) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(7) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2010-2011.

(8) A copy of the S.O. 2202(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> September, 2011, making certain further amendments in the Schedule- I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, issued under sub-section (1) of Section 29 of the said Act.

(9) A copy of the Notification No. G.S.R. 665(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> September, 2011, containing corrigendum to the Collection to Statistics Rules, 2011 issued under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the



Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2010-2011.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2011 (Hindi and English versions) published in Notification No. G.S.R. 718(E) in Gazette of India dated 26<sup>th</sup> September, 2011 under sub-section (3) of Section 6 of the Essential Commodities Act, 1955.

(14) A copy of the Statement (Hindi and English versions) explaining reasons for delay in laying the Annual Report and Audited Accounts\* of the Rajiv Gandhi Institute of Petroleum Technology for the year 2009-2010.

---

\* Annual Report & Audited Accounts were laid on 11.08.2011.

- (15) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
- (16) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2010-2011.

#### **4. Report of Standing Committee on Defence**

Shri Satpal Maharaj presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Defence (2011-12) on the subject 'Performance of Coast Guard Organisation'.

#### **5. Statements of Standing Committee on Rural Development**

Shrimati Sumitra Mahajan laid on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- (1) 14<sup>th</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2005-06)' of the Ministry of Rural Development (Department of Drinking Water and Sanitation).
- (2) 23<sup>rd</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2006-07)' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (3) 24<sup>th</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2006-07)' of the Ministry of Rural Development (Department of Land Resources).
- (4) 32<sup>nd</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-08)' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).

- (5) 33<sup>rd</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-08)' of the Ministry of Rural Development (Department of Rural Development).
- (6) 34<sup>th</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-08)' of the Ministry of Panchayati Raj.
- (7) 44<sup>th</sup> Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-09)' of the Ministry of Rural Development (Department of Rural Development).
- (8) 5<sup>th</sup> Action Taken Report (Fifteenth Lok Sabha) on 'Drinking Water scenario in rural areas in the country' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).
- (9) 12<sup>th</sup> Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2009-10)' of the Ministry of Rural Development (Department of Drinking Water & Sanitation).

## **6. Report of Standing Committee on Human Resource Development**

Shri P.K. Biju laid on the Table the Two Hundred Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Protection of Women Against Sexual Harassment at Work Place Bill, 2010'.

## **7. Evidence tendered before Standing Committee on Human Resource Development**

Shri P.K. Biju laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Protection of Women Against Sexual Harassment at Work Place Bill, 2010'.

**12.03 P.M.**

**8. Statements by Ministers**

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Water Resources on "working of Brahmaputra Board", pertaining to the Ministry of Water Resources.
- (2) The Minister of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 222<sup>nd</sup> Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations contained in the 217<sup>th</sup> Report of the Committee on Demands for Grant (2010-11), pertaining to the Ministry of Micro, Small and Medium Enterprises.

**9. Supplementary Demands for Grants (Railways)**

Shri K.H. Muniyappa on behalf of Shri Dinesh Trivedi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2011-12.

**10. Government Bills – Introduced**

- (i) *The Warehousing Corporations (Amendment) Bill, 2011*
- (ii) *The Export-Import Bank of India (Amendment) Bill, 2011*

**12.05 P.M.****11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Marotrao S. Kowase regarding need to include Gadchiroli, Wadsa, Deori and Brahmapuri towns of Maharashtra under Jawaharlal Nehru National Urban Renewal Mission.
- (2) Shri Ijyaraj Singh regarding need to implement Central Government's schemes to recharge the underground water in Kota Parliamentary Constituency, Rajasthan.
- (3) Dr. Nirmal Khatri regarding need to resume passenger train services between Faizabad and Lucknow cancelled due to foggy climate.
- (4) Dr. Kruparani Killi regarding need to address the problems of Tribal people in Srikakulam district of Andhra Pradesh.
- (5) Shri S.S. Ramasubbu regarding need to develop Royapuram Railway Station as third Railway Terminus of Chennai and ensure operation of trains going to southern districts from Egmore Railway Station in Tamil Nadu.
- (6) Dr. Charles Dias regarding need to take into account the sub-castes of Christians in the forthcoming caste census in the country.
- (7) Shri Mansukhbhai D. Vasava regarding need to review the operation of Dow Chemicals in Bharuch Parliamentary Constituency, Gujarat.
- (8) Dr. Rajan Sushant regarding need to provide adequate pension to old, widows and physically challenged people in the country.
- (9) Shri Virender Kashyap regarding need to enhance the quota of Himachal Pradesh for recruitment of youths in Armed Forces.
- (10) Shri Suresh Angadi regarding need to provide land under Defence Authority for setting up of Water Treatment Plant at Belgaum, Karnataka for supply of water to residents of the city.

- (11) Shri Ramkishun regarding need to undertake construction of roads under Pradhan Mantri Gram Sadak Yojana as per specified norms in district Chandauli, Uttar Pradesh.
- (12) Smt. Seema Upadhyay regarding need to take steps to control the high rate of infant mortality rate due to diarrhoeal diseases in the country.
- (13) Shri P. Karunakaran regarding need to provide a special package for traditional industries especially to handloom and beedi workers in Kerala.
- (14) Shri Rudra Madhab Ray regarding need to accelerate the pace of rural electrification under Rajiv Gandhi Gramin Vidyutikaran Yojana in Odisha.
- (15) Dr. Sanjeev Ganesh Naik regarding need to accord environmental clearance to the proposal for development of green field airport at Navi Mumbai in Maharashtra.
- (16) Shri P. Kumar regarding need to run Mumbai-Nagercoil-Mumbai Train (No. 26339-40) daily.
- (17) Shri Prabodh Panda regarding need to ensure adequate supply of fertilizers in West Bengal and also enhance Minimum Support Price of various agro-produce.
- (18) Shri Jose K. Mani regarding need to resolve the Mullaperiyar dam issue.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.  
and re-assembled at 2.00 P.M.)*

**2.00 P.M.****12. Discussion under Rule 193**

Time Taken: 4 Hrs. 58 Mts.

Shri Gurudas Dasgupta raised a discussion on the Statement laid on the Table on 22 November, 2011 by the Minister of Finance regarding the inflation situation in India.

The following members took part in the debate:-

1. Shri P.C. Chacko
2. Smt. Sushma Swaraj
3. Kunwar Rewati Raman Singh
4. Shri Dara Singh Chauhan
- 5\* Shri Jose K. Mani
6. Shri Sharad Yadav
- 7\* Shri Devji M. Patel
8. Shri Kalyan Banerjee
- 9\* Shri Arjun Meghwal
- 10\* Dr. Kirit Premjibhai Solanki
- 11\* Shri Ravindra Kumar Pandey
- 12\* Shri Satpal Maharaj
- 13\* Shri Naranbhai Kachhadia
- 14\* Shri Shailendra Kumar
- 15\* Dr. Mahendrasinh P. Chauhan
- 16\* Shri A. Ganeshamurthi
- 17\* Shri Prem Das Katheria
18. Shri T.K.S. Elangovan
- 19\* Shri Ramashankar Rajbhar
20. Shri Basudeb Acharia
- 21\* Shri Partap Singh Bajwa
- 22\* Shri Virender Kashyap
- 23\* Shri P.D. Rai
- 24\* Smt. Darshana Vikram Jardosh
- 25\* Dr. Charles Dias
26. Shri Bhartruhari Mahtab
- 27\* Shri S.S. Ramasubbu
- 28\* Shri P. Karunakaran
29. Shri Anandrao Adsul
- 30\* Smt. Jayshreeben Patel
- 31\* Shri Anto Antony
- 32\* Shri K. Sugumar
33. Smt. Supriya Sadanand Sule

---

\*Written speeches were laid on the Table.

- 34\* Shri P. Kumar
- 35. Dr. M. Thambidurai
- 36\* Dr. Arvind Kumar Sharma
- 37. Shri Nama Nageswara Rao
- 38. Dr. Raghuvansh Prasad Singh
- 39\* Shri S. Semmalai
- 40. Kum. Meenakshi Natarajan
- 41\* Shri Ram Singh Kaswan
- 42. Shri Hukamdeo Narayan Yadav
- 43. Shri Narahari Mahato
- 44\* Adv. P.T. Thomas
- 45. Smt. Putul Kumari
- 46. Shri Kameshwar Baitha
- 47. Dr. Ratna De Nag

The discussion was not concluded.

**#7.43 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 9<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*Written speeches were laid on the Table.

#From 6.59 P.M. to 7.43 P.M., members raised matters of urgent public importance.



# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Friday, December 9, 2011/Agrahayana 18, 1933 (Saka)**

—  
**No. 196**

**11.00 A.M.**

**1. Reference by Speaker**

Speaker made a reference to a massive fire that broke out at AMRI hospital in South Kolkata on 9 December, 2011 resulting in death of several persons and injury to many others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).*

**2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2760 would be printed in the Official Report of the day.

**12.00 Noon**

**3. Felicitation by Speaker**

The Speaker, on behalf of the House, congratulated Virender Sehwag for creating world record by scoring 219 runs in one day international cricket against West Indies at Indore.

#### **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Mid-Year Analysis (Hindi and English versions)- 2011-2012 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2010-2011.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2010-2011.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2010-2011.
- (4) A copy of the Notification No. G.S.R. 778(E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> October, 2011 reservation of an area in the North Eastern Block Range, Sandur Taluk, Bellary District, Karnataka for iron ore in favour of Visvesvaraya Iron and Steel Plant under Steel Authority of India Limited under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (5) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2010-2011.
  - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the General Insurance Company Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the General Insurance Company Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2010-2011.
  - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/22/27668 in Gazette of India dated the 30<sup>th</sup> August, 2011.
- (ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/19/26273 in Gazette of India dated the 17<sup>th</sup> August, 2011.
- (iii) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/16/26150 in Gazette of India dated the 16<sup>th</sup> August, 2011.
- (iv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/18/26148 in Gazette of India dated the 16<sup>th</sup> August, 2011.
- (v) The Securities and Exchange Board of India (Merchant Bankers) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/17/26149 in Gazette of India dated the 16<sup>th</sup> August, 2011.

(9) A copy of the Service Tax (Fifth Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 771(E) in Gazette of India dated the 21<sup>st</sup> October, 2011 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(10) A copy of the Notification No. S.O.2045(E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> September, 2011, together with an explanatory memorandum specifying the allowances and perquisites of

serving as well as retired Chairman and Members of UPSC for the purposes of clause 45 of Section 10 of the Income-tax Act, 1961, issued under Section 10 of the said Act.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 712(E) published in Gazette of India dated 22<sup>nd</sup> September, 2011, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback for the year 2011-2012.
- (ii) G.S.R. 787(E) published in Gazette of India dated 28<sup>th</sup> October, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 68/2011-Cus., (N.T.) dated 22<sup>nd</sup> September, 2011.
- (iii) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2011 published in Notification No. G.S.R. 713(E) in Gazette of India dated 22<sup>nd</sup> September, 2011 together with an explanatory memorandum.
- (iv) S.O. 2270(E) published in Gazette of India dated 30<sup>th</sup> September, 2011, together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (v) S.O. 2364(E) published in Gazette of India dated 14<sup>th</sup> September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (vi) S.O. 2444(E) published in Gazette of India dated 27<sup>th</sup> October, 2011, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O. 2470(E) published in Gazette of India dated 31<sup>st</sup> October, 2011, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.

(viii) S.O. 2579(E) published in Gazette of India dated 15<sup>th</sup> November, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.

(ix) S.O. 2244(E) published in Gazette of India dated 28<sup>th</sup> September, 2011, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(12) A copy of the Allahabad Bank (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. HO/Admn./F-49/3241 in Gazette of India dated the 2<sup>nd</sup> September, 2011 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, together with a corrigendum thereto published in Notification No. 181 dated 3<sup>rd</sup> November, 2011.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.676(E) published in Gazette of India dated 13<sup>th</sup> September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-CE (N.T.) dated 18<sup>th</sup> July, 2011.

(ii) The Central Excise (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 677(E) in Gazette of India dated 14<sup>th</sup> September, 2011, together with an explanatory memorandum.

(iii) The CENVAT Credit (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 678(E) in Gazette of India dated 14<sup>th</sup> September, 2011, together with an explanatory memorandum.

(14) A copy of the Life Insurance Corporation of India, Class III and Class IV Employees (Promotion) Amendment Rules, 2011 (Hindi and English versions)

published in the Notification No. G.S.R. 779(E) in Gazette of India dated 21<sup>st</sup> October, 2011 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2010-2011.
- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2010-2011.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2010-2011.
- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2010-2011.
- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.

- (ii) The Food Safety and Standards (contaminants, toxins and Residues) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.
  - (iii) The Food Safety and Standards (Packaging and labelling) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1<sup>st</sup> August, 2011.
  - (iv) The Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee) Regulations, 2010 published in Notification No. F. No. 1-61/FSSA/2009-DFQC in Gazette of India dated 10<sup>th</sup> March, 2011.
  - (v) The Food Safety and Standards Authority of India (Procedure for Scientific Committee and Scientific Panels) Regulations, 2010 published in Notification No. F. No. 1-61/FSSA/2009-DFQC in Gazette of India dated 10<sup>th</sup> March, 2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (16) above.
- (18) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8<sup>th</sup> December, 2011, Rajya Sabha passed the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2011.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

*The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2011.*



**7. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Pinaki Misra laid the Forty-eighth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Lokpal Bill, 2011.

**8. Evidence tendered before Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Pinaki Misra laid the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law & Justice on the Lokpal Bill, 2011.

**9. Statement by Minister**

The Minister of State (Independent Charge) of the Ministry of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9<sup>th</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Mines.

**12.04 P.M.****10. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 12<sup>th</sup> December, 2011.

**12.12 P.M.**

**11. Discussion under Rule 193**

Time Taken: 5 hrs.42 Mts.

Further Discussion on the Statement laid on the Table on 22 November, 2011 by the Minister of Finance regarding the inflation situation in India, raised by Shri Gurudas Dasgupta on the 8<sup>th</sup> December, 2011, continued.

Shri Pralhad Venkatesh Joshi laid his speech on the Table.

Shri Pranab Mukherjee replied to the debate.

The discussion was concluded.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**\*12.59 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 12<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 12, 2011/Agrahayana 21, 1933 (Saka)

No. 197

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 241 – 244 were orally answered. Replies to Starred Question Nos. 245 – 260 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

### 3. Reference by Speaker

The Speaker made a reference on the occasion of completion of 100 years of Delhi as the Capital of India.

**12.00 Noon**

### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 346 of the Cantonments Act, 2006:-

- (i) The Cantonments (Payment of Allowances to Vice-President and Elected Members) Rules, 2011 published in Notification No. S.R.O. 6(E) in Gazette of India dated 1<sup>st</sup> August, 2011.
- (ii) The Election of Vice-President of the Cantonments Board (Procedure) Rules, 2011 published in the Notification No. S.R.O.10(E) in Gazette of India dated the 4<sup>th</sup> November, 2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (1) above.

(3) A copy of the Statement (Hindi and English versions) on ILO Domestic Workers Convention (C-186) and Domestic Workers Recommendation (R-201) adopted in the 100<sup>th</sup> Session of the International Labour Conference held in June, 2011.

(4) A copy of the recommendations of the Majithia Wage Boards (Hindi and English versions) published in Notification No. S.O. 2532(E) in Gazette of India dated 11<sup>th</sup> November, 2011, under the Working Journalists and other Newspapers Employees (Conditions of Service) and Miscellaneous Provision Act, 1955.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2010-2011.

(ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2010-2011.

(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Dredging Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2010-

2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2010-2011.
- (7)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the V. O. Chidambaranar Port Trust, Tuticorin, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. O. Chidambaranar Port Trust, Tuticorin, for the year 2010-2011.
- (8)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2010-2011.
- (9)
- (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Gandhidham, for the year 2010-2011, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Gandhidham, for the year 2010-2011.
- (10)
- (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2010-2011, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2010-2011.

- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2010-2011.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2010-2011.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2010-2011.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (1A) of Section 9 of the Merchant Shipping Act, 1958:-
- (i) The Merchant Shipping (Levy of Seamen's Welfare Fee) Amendment Rules, 2011 published in Notification No. G.S.R. 654(E) in Gazette of India dated 30<sup>th</sup> August, 2011.
- (ii) S.O. 2044(E) published in Gazette of India dated 6<sup>th</sup> September, 2011, notifying delegation of Powers of Indian Classification Societies.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the MOIL Limited,

Nagpur, for the year 2010-2011.

- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2010-2011.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2010-2011.
- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Zoo Authority, New Delhi, for the year 2009-2010.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2008-2009.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council (Pharmexcil), Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council (Pharmexcil), Hyderabad, for the year 2010-2011.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2010-2011.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (Shefexil), Kolkata, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (Shefexil), Kolkata, for the year 2010-2011, together with Audit Report



thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (Shefexil), Kolkata, for the year 2010-2011.
- (26)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2010-2011.
- (27)
- (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2010-2011.
- (28)
- (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2010-2011.
- (29)
- (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council (EEPC India), Kolkata, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council (EEPC India), Kolkata, for the year 2010-2011.

(30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the CAPEXIL Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the CAPEXIL Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Plastics Export Promotion Council (Plexconcil), Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Plastics Export Promotion Council (Plexconcil), Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (Chemexcil), Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Basic Chemicals, Pharmaceuticals and

Cosmetics Export Promotion Council (Chemexcil), Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(31) A copy of the Spices Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated 15<sup>th</sup> November, 2011 under Section 40 of the Spices Board Act, 1986.

(32) A copy of the Notification No. S.O.2020(E) (Hindi and English versions) published in Gazette of India dated 30<sup>th</sup> August, 2011 appointing the 1<sup>st</sup> September, 2011 as the date from which the duty of excise at the rate of rupee two only per kilogram of rubber shall be levied as cess on all rubber produced in India issued under sub-section (1) of Section 12 of the Rubber Act, 1947.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2010-2011.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2010-2011.
- (35)
- (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2010-2011.
- (36)
- (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2010-2011.
- (37)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2010-2011.
- (38)
- (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2010-2011.
- (39)
- (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the South India Textile Research Association, Coimbatore, for the year 2010-2011.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2009-2010.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2010-2011.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2010-2011.
- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2010-2011.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2010-2011.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2010-2011.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2010-2011.

(49) A copy of the Notification No. S.R.O. 09(E) (in Hindi version only) published in Gazette of India dated 24<sup>th</sup> October, 2011 containing corrigendum to the Notification No. S.R.O. 65 dated 21<sup>st</sup> July, 2008, issued under the Armed Forces Tribunal Act, 2007.

(50) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1264(E) published in Gazette of India dated the 1<sup>st</sup> June, 2010, making certain amendments in the Notification No. S.O. 1206(E) dated 16<sup>th</sup> October, 2003.
- (ii) S.O. 2561(E) published in Gazette of India dated the 13<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of by-passes) in the State of West Bengal.
- (iii) S.O. 1072(E) published in Gazette of India dated the 13<sup>th</sup> May, 2010, containing corrigendum to the Notification No. S.O. 3007(E) dated 25<sup>th</sup> November, 2009.
- (iv) S.O. 1737(E) published in Gazette of India dated the 20<sup>th</sup> July, 2010, containing corrigendum to the Notification No. S.O. 314(E) (in Hindi version only) dated 8<sup>th</sup> February, 2010.
- (v) S.O. 2597(E) published in Gazette of India dated the 19<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (vi) S.O. 1918(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 2656(E) dated 21<sup>st</sup> October, 2009.

- (vii) S.O. 2805(E) published in Gazette of India dated the 18<sup>th</sup> November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (viii) S.O. 2628(E) published in Gazette of India dated the 25<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (ix) S.O. 2837(E) published in Gazette of India dated the 24<sup>th</sup> November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (x) S.O. 2678(E) published in Gazette of India dated the 28<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28A in the State of Bihar.
- (xi) S.O. 2906(E) published in Gazette of India dated the 8<sup>th</sup> December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xii) S.O. 2648(E) published in Gazette of India dated the 26<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xiii) S.O. 2639(E) published in Gazette of India dated the 25<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (xiv) S.O. 2871(E) published in Gazette of India dated the 30<sup>th</sup> November, 2010, authorising the Officers, mentioned therein, as



the competent authority to acquire land for building, maintenance and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.

- (xv) S.O. 2277(E) published in Gazette of India dated the 15<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xvi) S.O. 1033(E) published in Gazette of India dated the 12<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xvii) S.O. 1498(E) published in Gazette of India dated the 1<sup>st</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Dankuni-Kolaghat Section) in the State of West Bengal.
- (xviii) S.O. 1031(E) published in Gazette of India dated the 12<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xix) S.O. 1032(E) published in Gazette of India dated the 12<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xx) S.O. 1524(E) published in Gazette of India dated the 1<sup>st</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxi) S.O. 1359(E) published in Gazette of India dated the 13<sup>th</sup> June, 2011, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 31D in the State of West Bengal.
- (xxii) S.O. 1030(E) published in Gazette of India dated the 12<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxiii) S.O. 1558(E) published in Gazette of India dated the 8<sup>th</sup> July, 2011, making certain amendments in the Notification No. S.O. 2814(E) dated 3<sup>rd</sup> November, 2009.
- (xxiv) S.O. 1199(E) published in Gazette of India dated the 26<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of West Bengal.
- (xxv) S.O. 1568(E) published in Gazette of India dated the 8<sup>th</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (xxvi) S.O. 1564(E) published in Gazette of India dated the 8<sup>th</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (xxvii) S.O. 1573(E) published in Gazette of India dated the 8<sup>th</sup> July, 2011, authorising the District Land Acquisition Officer, Begusarai, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 28 (Muzaffarpur-Barauni Section) in the State of Bihar.
- (xxviii) S.O. 1363(E) published in Gazette of India dated the 13<sup>th</sup> June, 2011, making certain amendments in the Notification No. S.O. 2656(E) dated 21<sup>st</sup> October, 2009.
- (xxix) S.O. 1365(E) published in Gazette of India dated the 13<sup>th</sup> June, 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 33 (Rargaon-Jamshedpur Section) in the State of Jharkhand.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2009-2010.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2009-2010.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2009-2010.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

## **5. Report of Business Advisory Committee**

Shri Dara Singh Chauhan presented the Thirty-first Report of the Business Advisory Committee.

## **6. Statement by Minister**

The Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40<sup>th</sup> Report of the Standing Committee on Labour on 'problems being faced by workers due to sickness of HMT Units', pertaining to the Ministry of Labour and Employment.

**12.07 P.M.**

## **7. Government Bills – Introduced**

- (i) *The Mines and Minerals (Development and Regulation) Bill, 2011*
- (ii) *The Arms (Amendment) Bill, 2011*
- (iii) *The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011*
- (iv) *The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011*

**12.08 P.M.**

**8. Government Bills – Passed**

**(i) *The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011***

Time Taken: 1 Hr. 12 Mts.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the debate:-

1. Shri Syed Shahnawaz Hussain
2. Shri Sandeep Dikshit
3. Shri Shailendra Kumar
4. Adv. A. Sampath
5. Shri Vijay Bahadur Singh
6. Shri Bhartruhari Mahtab
7. Shri Lalu Prasad

Shri Kamal Nath replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill was passed.

**1.22 P.M.**

**(ii) *The Life Insurance Corporation (Amendment) Bill, 2009***

Time Taken: 2 Hrs. 36 Mts.

The motion for consideration of the Bill was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee.

The following members took part in the debate:-

1. Shri Shivkumar Udasi
2. Shri Harish Chaudhary
3. Shri Shailendra Kumar
4. Shri Ramashankar Rajbhar

5. Shri Arjun Ray
6. Shri Kalyan Banerjee
7. Shri R. Thamaraiselvan
8. Shri Bansa Gopal Chowdhury
9. Shri Tathagata Satpathy
10. Shri S. Semmalai
11. Shri Prabodh Panda
12. Dr. Raghuvansh Prasad Singh
13. Shri Ravindra Kumar Pandey
14. Dr. Tarun Mandal
15. Shri Jose K. Mani
16. Shri Arjun Ram Meghwal

Shri Namu Narain Meena replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

On Amendment No. 10 moved by Shri Bansa Gopal Chowdhury to Clause 5, the House divided and the result of Division was Ayes 17; Noes 113; Abstention 06.

Accordingly, the Amendment was negatived.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Namu Narain Meena.

The motion was adopted and the Bill, as amended, was passed.

**3.59 P.M.**

**(iii) *The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2010.***

Time Taken: 2 Hrs. 37 Mts.

The motion for consideration of the Bill was moved by Shri R.P.N. Singh on behalf of Shri S. Jaipal Reddy.

The following members took part in the debate:-

1. Shri Hansraj G. Ahir
2. Shri Ninong Ering
3. Shri Shailendra Kumar
4. Shri Gorakhnath Pandey
5. Dr. Monazir Hassan
6. Dr. Ratna De Nag
7. Shri Bhartruhari Mahtab
8. Shri P.R. Natarajan
9. Shri Anant Gangaram Geete
10. Dr. Raghuvansh Prasad Singh
11. Shri S. Semmalai
12. Shri Nama Nageswara Rao
13. Shri Prabodh Panda
14. Shri S.S. Ramasubbu
15. Shri Hukamdeo Narayan Yadav
16. Shri P.D. Rai
17. Smt. Putul Kumari
18. Shri Harish Chaudhary
19. Smt. Bijoya Chakravarty
20. Shri Kameshwar Baitha

Shri R.P.N. Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R.P.N. Singh.

The motion was adopted and the Bill, as amended, was passed.

**#9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S. S. Ramasubbu regarding need to exempt 'Jallikattu' from the purview of the Notification dated 11-7-2011 issued by the Ministry of Environment and Forests.
- (2) Shri Pradeep Majhi regarding need to ensure financial propriety in expenditure incurred on training of Government officers.
- (3) Shri Harish Choudhary regarding need to include Rajasthani language in Eighth Schedule to the Constitution.
- (4) Shri P.L. Punia regarding need to follow the rules of reservation for appointment of SCs/STs in jobs of Supreme Court and High Courts.
- (5) Shri Avatar Singh Bhadana regarding need to release funds under Pradhan Mantri Gram Sadak Yojana to Haryana particularly for Faridabad Parliamentary Constituency for construction of roads.
- (6) Shri Premchand Guddu regarding need to run Indore-Amritsar Express via Ujjain and also make provision for financial allocation in the forthcoming budget for Simhasth Mahakumbh in Ujjain.
- (7) Shri Dushyant Singh regarding need to provide opium licence (Patta) to farmers in Rajasthan.
- (8) Smt. Jayshreeben Patel regarding need to extend all possible help to the State Government of Gujarat in its efforts to minimize pollution level.
- (9) Shri Suresh Angadi regarding need to transfer land belonging to Defence Department in Belgaum district, Karnataka to Belgaum district Authority to ensure smooth flow of traffic in the area.
- (10) Smt. Rama Devi regarding need to convert N.H. 104 between Chakiya and Sheohar in Bihar into two-lane.



- (11) Shri Ghanshyam Anuragi regarding need to ensure adequate quantity of Fertilizers to farmers in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Bhisms Shankar alias Kushal Tiwari regarding need to ensure supply of adequate quantity of coal to thermal power units in Uttar Pradesh.
- (13) Shri R. Thamaraiselvan regarding need to develop Hogenakkal Falls in Dharmapuri district of Tamil Nadu as world class tourist destination .
- (14) Shri Jayant Chaudhary regarding need to develop and implement comprehensive police reform measures in the country.
- (15) Shri Kirodi Lal Meena regarding need to allocate coal blocks for Kalisindh and Chhabra.

**\*7.31 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*From 6.37 P.M. to 7.31 P.M., members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 13, 2011/Agrahayana 22, 1933 (Saka)

No. 198

11.00 A.M.

### 1. Reference by Speaker

The Speaker made reference to the Tenth Anniversary of the terrorist attack on Parliament House on 13<sup>th</sup> December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the security personnel who laid down their lives in foiling the terrorist attack.

### 2. Starred Questions

Starred Question Nos. 261–264 were orally answered. Replies to Starred Question Nos. 265–280 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2009-2010, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2009-2010, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2009-2010, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2011-2012.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A copy of the Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Fourth Amendment) Order, 2011 (Hindi and English versions) published in Notification No. S.O. 2716(E) in Gazette of India dated 29<sup>th</sup> November, 2011 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-
- (i) The Legal Metrology (Packaged Commodities) Second Amendment Rules, 2011 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 30<sup>th</sup> September, 2011.
  - (ii) The Legal Metrology (Packaged Commodities) Third Amendment Rules, 2011 published in Notification No. G.S.R. 784(E) in Gazette of India dated the 25<sup>th</sup> October, 2011 together with a corrigendum thereto published in Notification No. G.S.R. 832(E) dated 24<sup>th</sup> November, 2011.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2010-2011.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) A copy of each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957.

- (i) The "Recruitment Regulations of Addl. Commissioner (Landscape), Delhi Development Authority, 2011 published in Notification No. G.S.R. 685(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
- (ii) The "Recruitment Regulations of Director (Survey), Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 686(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
- (iii) The "Recruitment Regulations of Deputy Director (Revenue), Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 687(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
- (iv) The "Recruitment Regulations of Commissioner (System), Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 688(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
- (v) The "Recruitment Regulations of Commissioner (PR), Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 689(E) in Gazette of India dated 16<sup>th</sup> September, 2011.

- (vi) The "Recruitment Regulations of Deputy Chief Security Officer, Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 690(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
  - (vii) The "Recruitment Regulations of Addl. Chief Legal Advisor, Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 691(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
  - (viii) The "Recruitment Regulations of Protocol Officer, Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 692(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
  - (ix) The "Recruitment Regulations of Assistant Protocol Officer, Delhi Development Authority, 2011 (newly created post)" published in Notification No. G.S.R. 693(E) in Gazette of India dated 16<sup>th</sup> September, 2011.
- (15) A copy each of the following Notifications (Hindi and English versions) under the Insecticides Act, 1968:-
- (i) S.O. 2339(E) published in Gazette of India dated the 11<sup>th</sup> October, 2011 regarding cancellation of certificate of Registration of M/s Syngenta India Ltd., for import of Emamectin Benzoate 5% SG.
  - (ii) S.O. 2353(E) published in Gazette of India dated the 12<sup>th</sup> October, 2011 regarding cancellation of certificate of Registration of M/s Dow Agro Sciences India Pvt. Ltd. for Acetamiprid Technical, Acetamiprid 20% SP Formulation, Chlorpyrifos 10% Granules Formulation and Chlorpyrifos 50%+Cypermethrin 5% EC Formulation.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Labour Cooperatives

- Federation of India Limited, New Delhi, for the year 2010-2011.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2010-2011.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2010-2011.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2010-2011.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2010-2011.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Society of Agricultural Economics, Mumbai, for the year 2010-2011.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2010-2011.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2009-2010.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the



National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2010-2011.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2010-2011.
- (27) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1994-1995 to 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agribusiness Consortium, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Small Farmers' Agribusiness Consortium, New Delhi, for the year 2010-2011.
- (29) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

- (30) Statement regarding Review (Hindi and English versions) by the Government of the working of Children's Film Society, India, Mumbai, for the year 2010-2011.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Dairy Development Board, Anand, for the year 2010-2011.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2010-2011.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2010-2011, together with Audit Report thereon.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 12<sup>th</sup> December, 2011, Rajya Sabha passed the Chartered Accountants (Amendment) Bill, 2011.
- (ii) That at its sitting held on the 12<sup>th</sup> December, 2011, Rajya Sabha passed the Cost and Works Accountants (Amendment) Bill, 2011.
- (iii) That at its sitting held on the 12<sup>th</sup> December, 2011, Rajya Sabha passed the Company Secretaries (Amendment) Bill, 2011.

## **6. Bills as passed by Rajya Sabha – Laid on the Table**

- (i) *The Chartered Accountants (Amendment) Bill, 2011*
- (ii) *The Cost and Works Accountants (Amendment) Bill, 2011*
- (iii) *The Company Secretaries (Amendment) Bill, 2011*

## **7. Statement of Committee on Estimates**

Shri Francisco Sardinha laid on the Table a statement (Hindi and English versions) of action taken or proposed to be taken by Government on the recommendations contained in the Eighth Report of the Committee on Estimates (Fifteenth Lok Sabha) on action taken by Government on their Second Report (Fifteenth Lok Sabha) on the Ministry of Consumer Affairs, Food and Public Distribution (subject -'Drought Management, Foodgrain Production and Price Situation').

## **8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Biren Singh Engti presented the following Reports (Hindi and English versions):-

- (1) Sixteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in their First Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation (ONGC).
- (2) Seventeenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in their Fourth Report (Fifteenth Lok Sabha) on Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies.

## **9. Reports of Standing Committee on Finance**

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2011–12):-

- (1) Forty-first Report on the Insurance Laws (Amendment) Bill, 2008.
- (2) Forty-second Report on the National Identification Authority of India Bill, 2010.
- (3) Forty-third Report on the Banking Laws (Amendment) Bill, 2011.

**10. Statements by Ministers**

- (1) The Minister of Agriculture and Minister of Food Processing Industries laid a statement regarding the status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Agriculture on 'Deficient Monsoon and steps taken by the Government to mitigate its impact on Agriculture Sector', pertaining to the Ministry of Agriculture.
- (2) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2010-11), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

**11. Motion**

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on 12<sup>th</sup> December, 2011."

The motion was adopted.

**12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Ingrid Mcleod regarding need to fill up the vacant posts in the department of Railways and improve the efficiency of operation and safety measures of the Indian Railways.
- (2) Dr. Kruparani Killi regarding need to conduct a study on the problem of contaminated drinking water in Srikakulam district of Andhra Pradesh and grant funds for water schemes for providing safe drinking water to the people in the district.
- (3) Shri Jai Prakash Agarwal regarding need to introduce Rajiv Awas Yojana for slum dwellers in North East Delhi Parliamentary Constituency, Delhi.
- (4) Shri Anto Antony regarding need to set up a Crop Security Fund to address the problems being faced by the farmers in the country.
- (5) Shri Jagdish Thakor regarding need to take steps to provide education to every child in the country in accordance with the spirit of Right to Education Act.
- (6) Shri L. Rajagopal regarding need to take steps to remove the anomalies in salary in respect of Frontline Executives (JO-E4) in Visakhapatnam Steel Plant.
- (7) Shri Vilas Muttemwar regarding need to review the decision to incinerate the toxic waste of Union Carbide Factory, Bhopal at DRDO plant, Nagpur.
- (8) Smt. Yashodhara Raje Scindia regarding need to provide adequate quantity of DAP, Urea and NPK Fertilizers to farmers in Gwalior Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Ravindra Kumar Pandey regarding need to ensure the legitimate use of coal block allotted in Parbatpur in Bokaro district of Jharkhand.
- (10) Shri Dilip Gandhi regarding need to set up an Airport in Ahmednagar, Maharashtra.

- (11) Shri Rajendra Agrawal regarding need to frame guidelines regarding housing and facilities thereof extended to Central Civil servants in the country.
- (12) Shri Premdas Katheria regarding need to provide adequate compensation to farmers whose lands have been acquired in Etawah Parliamentary Constituency, Uttar Pradesh for construction of New Delhi – Howrah rail line.
- (13) Shri Surendra Singh Nagar regarding need to make provision for distribution of loan to farmers directly by the Nationalized Banks.
- (14) Shri Mahabali Singh regarding need to upgrade the Sanjhauli Halt Station between Ara and Sasaram to a full-fledged railway Station.
- (15) Shri E. G. Sugavanam regarding need to open a new Kendriya Vidyalaya at Hosur in Krishnagiri Parliamentary Constituency, Tamil Nadu.
- (16) Dr. P. Venugopal regarding need to give an early environmental clearance for laying of new crude oil pipeline between Chennai Port and Chennai Petroleum Corporation Limited Refinery.
- (17) Shri Bibhu Prasad Tarai regarding need to address the problems of contract and casual labourers employed in Paradip, Tirtol and Kujang sub-divisions of BSNL's Cuttack Telecom Division.
- (18) Shri Prem Das Rai regarding need to take steps to augment commerce and trade through Nathula Border between Sikkim and Tibet.

**12.05 p.m.**

**13. Government Bill – Passed**

*The Cable Television Networks (Regulation) Amendment Bill, 2011*

Time Taken: 2 Hrs. 9 Mts.

The motion for consideration of the Bill was moved by Smt. Ambika Soni.

The following members took part in the debate:-

1. Shri Rajendra Agrawal
2. Shri Ijyaraj Singh
3. Shri Shailendra Kumar
4. Shri Ramashankar Rajbhar
5. Shri Maheshwar Hazari
6. Shri P.K. Biju
7. Shri Tathagata Satpathy
8. Dr. Ratna De Nag
9. Dr. Sanjeev Ganesh Naik
10. Shri P. Kumar
11. Shri Nama Nageswara Rao
12. Shri Prabodh Panda
13. Dr. Raghuvansh Prasad Singh
14. Shri Sanjay Nirupam
15. Shri Kameshwar Baitha
16. Smt. Putul Kumari

Smt. Ambika Soni replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Ambika Soni.

The motion was adopted and the Bill was passed.

**2.15 P.M.****14. Supplementary Demand for Grant (Railways) – 2011-12**

Time Taken: 5 Hrs. 15 Mts.

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 2011-12 commenced.

The following members took part in the debate:-

1. Shri Hukamdeo Narayan Yadav
2. Shri Bhakta Charan Das
3. Kunwar Rewati Raman Singh
4. Shri Dara Singh Chauhan
- 5\* Shri Balkrishna K. Shukla
- 6\* Shri Shailendra Kumar
- 7\* Shri S. Semmalai
- 8\* Shri O.S. Manian
- 9\* Shri P. Lingam
- 10\* Shri Jose K. Mani
11. Shri Vishwa Mohan Kumar
- 12\* Dr. Mahendrasinh P. Chauhan
- 13\* Shri Pakuri Lal
- 14\* Dr. Kirit Premjibhai Solanki
15. Shri T.K.S. Elangovan
- 16\* Shri Shivarama Gouda
17. Shri M.B. Rajesh
- 18\* Shri Naranbhai Kachhadia
- 19\* Shri Virendra Kumar
- 20\* Smt. Poonam Veljibhai Jat
- 21\* Shri K. Sugumar
- 22\* Shri P. Kumar
23. Shri Anand Prakash Paranjpe
- 24\* Shri Kapil Muni Karwariya

---

\*Written speeches were laid on the Table.



- 25\* Smt. Jayshreeben Patel
- 26\* Shri Bhisma Shankar Alias Kushal Tiwari
- 27\* Shri E.G. Sugavanam
28. Shri C. Rajendran
- 29\* Shri K.C. Singh Baba
- 30\* Smt. Jyoti Dhurve
- 31\* Dr. Charles Dias
32. Shri Prabodh Panda
- 33\* Shri Kamlesh Balmiki
- 34\* Shri Arjun Meghwal
35. Shri Jagada Nand Singh
- 36\* Shri Uday Pratap Singh
- 37\* Shri Kaushalendra Kumar
- 38\* Shri R. Thamaraiselvan
39. Shri Nama Nageswara Rao
- 40\* Shri S.S. Ramasubbu
41. Shri Bhartruhari Mahtab
- 42\* Shri A.K.S. Vijayan
43. Dr. Sanjeev Ganesh Naik
- 44\* Smt. Rama Devi
45. Shri H.D. Devegowda
46. Smt. Bijoya Chakravarty
- 47\* Shri Khiladi Lal Bairwa
- 48\* Adv. A. Sampath
- 49\* Shri A.T. Nana Patil
50. Shri P.L. Punia
- 51\* Shri Ram Singh Kaswan
52. Shri Bhudeo Choudhary
53. Shri Ramkishun

---

\*Written speeches were laid on the Table.

- 54\* Shri Hansraj G. Ahir
55. Shri Jagdish Singh Rana
56. Shri S.D. Shariq
57. Shri P.C. Mohan
- 58\* Shri Ratan Singh
59. Shri Madan Lal Sharma
60. Shri Kameshwar Baitha
61. Shri Narahari Mahato
62. Shri E.T. Mohammed Basheer
63. Shri Nikhil Kumar Choudhary
64. Dr. (Smt.) Botcha Jhansi Lakshmi
- 65\* Shri Gopal Singh Shekhawat
- 66\* Shri Harish Chaudhary
- 67\* Shri Badri Ram Jakhar
68. Shri P. Karunakaran
- 69\* Shri Raghuvir Singh Meena
70. Smt. Putul Kumari
71. Shri Bishnu Pada Ray
72. Shri Thirumaavalavan Thol
73. Shri M.K. Raghavan
74. Dr. Tarun Mandal
- 75\* Smt. Santosh Chowdhary
76. Dr. Raghuvansh Prasad Singh
77. Shri Kamal Kishor Commando
78. Dr. Ratna De Nag
79. Shri Devji M. Patel
80. Shri Premdas Katheria
81. Shri Gorakhnath Pandey
- 82\* Shri Pralhad Venkatesh Joshi

---

\*Written speeches were laid on the Table.

83. Shri Sajjan Verma
84. Shri Shripad Yesso Naik
85. Shri Neeraj Shekhar
86. Shri Lalit Mohan Suklabaidya
87. Shri Rakesh Pandey
88. Shri Madhusudan Yadav
- 89\* Shri Partap Singh Bajwa
90. Shri Jagdish Sharma
91. Kum. Meenakshi Natarajan
92. Shri Ghanshyam Anuragi
- 93\* Shri Virender Kashyap
94. Shri Mahabal Mishra
95. Shri Rakesh Singh
- 96\* Shri Pradeep Majhi

The discussion was not concluded.

**#8.10 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*Written speeches were laid on the Table.

#From 7.30 P.M. to 8.10 P.M., members raised matters of urgent public importance.

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Wednesday, December 14, 2011/Agrahayana 23, 1933 (Saka)**

**No. 199**

**11.00 A.M.**

**1. Obituary References**

The Speaker made a reference to the passing away of Shri Chiranji Lal Sharma, a member from Seventh to Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.02 A.M.**

**2. Starred Questions**

Starred Question Nos. 281–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

**12.00 Noon**

**4. Adjournment Motion**

The Speaker informed the House that notices of Adjournment Motion had been received from Sarvashri L.K. Advani and Basudeb Acharia regarding "situation arising out of money deposited illegally in foreign banks" and that she had given her consent to Shri L.K. Advani who had secured the first place in the ballot, to move the Adjournment Motion in the following form:-

“Situation arising out of money deposited illegally in foreign banks and action being taken against the guilty persons.”

Shri L.K. Advani then asked for leave of the House to move the motion. As no objection was taken to leave being granted, the Speaker informed the House that the leave was granted and directed that the motion be taken up after the laying of papers, etc.

### **12.03 P.M.**

#### **5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2010-2011.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2010-2011.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2010-2011.
  - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Coal India Limited,

Kolkata, for the year 2010-2011.

- (ii) Annual Report of the Coal India Limited (Vol. I & II), Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2010-2011 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers Institute, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers Institute, New Delhi, for the year 2010-2011.
- (7) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2011-2012.
  - (ii) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Limited and the Department of Atomic Energy for the year 2011-2012.
  - (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2011-2012.
  - (iv) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2011-2012.

- (v) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2011-2012.
- (8) A copy of the All India Services (Leave) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 707(E) in Gazette of India dated 21<sup>st</sup> September, 2011, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (9) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) The 61<sup>st</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2010-2011.
  - (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the above Report.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2010-2011.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2010-2011, together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I & II), Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the

year 2009-2010.

- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2010-2011.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2010-2011.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2010-2011.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2010-2011, together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2010-2011.
- (16) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2010-2011.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2010-2011, together with Audit Report thereon.  
(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2010-2011.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Sarva Shiksha Abhiyan), Patna, for the year 2007-2008, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the



Government of the working of the Bihar Education Project Council (Sarva Shiksha Abhiyan), Patna, for the year 2007-2008.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Sarva Shiksha Abhiyan), Patna, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Sarva Shiksha Abhiyan), Patna, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2010-2011.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2010-2011.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2009-2010.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2009-2010.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2010-2011.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2010-2011.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2010-2011.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2010-2011.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2010-2011.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-
- (i) The Information Technology (Certifying Authorities) Amendment Rules, 2011 published in Notification No. G.S.R. 782(E) in Gazette of India dated 25<sup>th</sup> October, 2011.
- (ii) The Information Technology (Certifying Authorities Amendment) Rules, 2011 published in Notification No. G.S.R. 783(E) in Gazette of India dated 25<sup>th</sup> October, 2011.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2010-2011.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2010-2011.
- (37) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (38) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2010-2011.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2010-2011.
  - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

## **6. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No.4) Bill, 2011, passed by Lok Sabha on the 7<sup>th</sup> December, 2011.

## **7. Reports of Standing Committee on Energy**

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2011-12):-

- (1) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Fifteenth Report (15<sup>th</sup> Lok Sabha) on 'Funding of New and Renewable Energy Projects' relating to Ministry of New and Renewable Energy.
- (2) Twenty-second Report on Action Taken by the Government on the recommendations contained in the Sixteenth Report (15<sup>th</sup> Lok Sabha)

on 'Small and Mini Hydel Projects' relating to the Ministry of New and Renewable Energy.

**8. Government Bill – Withdrawn**

*The Companies Bill, 2009*

**9. Government Bill – Introduced**

*The Companies Bill, 2011*

**12.07 P.M.**

**10. Adjournment Motion**

Time Taken: 5 Hrs. 36 Mts.

Shri L.K. Advani moved the following motion:-

“That the House do now adjourn.”

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Mulayam Singh Yadav
3. Shri Dara Singh Chauhan
4. Shri Sharad Yadav
5. Shri Kalyan Banerjee
6. Shri Basudeb Acharia
7. Shri Bhartruhari Mahtab
8. Shri Anant G. Geete
9. Dr. M. Thambidurai
10. Shri Nama Nageswara Rao
11. Shri Prabodh Panda
12. Shri Lalu Prasad
13. Shri Sameer Bhujbal
14. Shri H.D. Devegowda

15. Shri Nripendra Nath Roy
16. Shri Prasanta Kumar Majumdar
17. Shri Asaduddin Owaisi
18. Dr. Tarun Mandal
19. Dr. Shashi Tharoor
20. Shri Anurag Singh Thakur
21. Shri Pranab Mukherjee

Shri L.K. Advani replied to the debate.

The motion was negatived.

#### **5.44 P.M.**

#### **11. Matters under Rule 377**

- (1) Dr. Charles Dias raised a matter regarding need to declare Anglo-Indian community as an Ethnic and Linguistic Minority.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (2) Shri Hamdullah Sayeed regarding need to provide regular and adequate supply of petroleum products in Lakshadweep.
- (3) Shri Ijyaraj Singh regarding need to provide adequate quantity of fertilizers in Kota Parliamentary Constituency, Rajasthan.
- (4) Shri Narayan Singh Amlabe regarding need to provide stoppages of Indore-Gwalior Intercity Express and Kota-Indore Intercity Express at Sarangpur, Pachor and Chachaura in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- (5) Shri Satpal Maharaj regarding need to improve transport and other tourist facilities to pilgrims visiting the Amarnath Shrine in Jammu and Kashmir.
- (6) Smt. Santosh Chowdhary regarding need to start the construction of new rail line between Hoshiarpur and Una.
- (7) Shri Amarnath Pradhan regarding need to declare 'Indira Park' at Bhubaneswar, Odisha as a National Park.
- (8) Shri Radha Mohan Singh regarding need to set up a Central University in Bihar.
- (9) Dr. Kirit P. Solanki regarding need to give necessary clearance for setting up a new ESIC Medical College at Naroda, Ahmedabad, Gujarat.

- (10) Shri Kabindra Purkayastha regarding need to permit night landing of civil aircrafts at Silchar Airport, Assam.
- (11) Shri Sripad Yesso Naik regarding need to address the problem being faced by taxpayers in e-filing of income tax returns due to shortcomings in the present software.
- (12) Shri Mithilesh Kumar regarding need to provide a drainage system in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Sushil Kumar Singh regarding need to set up paddy procurement centres of FCI in Bihar particularly in Aurangabad Parliamentary Constituency, Bihar.
- (14) Shri Gajanan D. Babar regarding need to provide adequate care, treatment and financial help to patients suffering from Lysosomal storage disease in the country.
- (15) Shri Jagada Nand Singh regarding need to construct a new four-lane Bridge on river Sone at Koelwar in Buxar Parliamentary Constituency, Bihar.
- (16) Shri Nripendra Nath Roy regarding need to take steps to restart the rail line between Kolkata and Gitaldha (Bangladesh).
- (17) Shri Thol Thirumaavalavan regarding need to augment train services in Chidambaram Parliamentary Constituency and provide better connectivity to the area with surrounding cities.

**5.47 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 15<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 15, 2011/Agrahayana 24, 1933 (Saka)

No. 200

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 301 – 304 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.49 A.M.  
and re-assembled at 12.15 P.M.)*

Replies to Starred Question Nos. 305 – 320 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

*(At 12.06 P.M., Secretary-General announced that Hon'ble Speaker had  
directed that Lok Sabha would meet at 12.15 P.M.)*

**12.15 P.M.**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.



(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Naini, for the year 2010-2011.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2010-2011.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2010-2011.
- (5) A copy of the 7<sup>th</sup> Annual Statement (Hindi and English versions) on Pending Law Commission Reports-December, 2011.
- (6) A copy of the National Legal Services Authority (Legal Aid Clinics) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. L/08/11/NALSA in Gazette of India dated 18<sup>th</sup> August, 2011 under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (8) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2010-2011.
  - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals

Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2010-2011.
- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

TWELFTH LOK SABHA

1	Statement No. XLVII	Second Session, 1998
---	---------------------	----------------------

THIRTEENTH LOK SABHA

2	Statement No. LI	Third Session, 2000
3	Statement No. XLVIII	Seventh Session, 2001
4	Statement No. XXXVII	Ninth Session, 2002
5	Statement No. XXXIII	Tenth Session, 2002

FOURTEENTH LOK SABHA

6	Statement No. XXV	Third Session, 2004
7	Statement No. XXVI	Fourth Session, 2005
8	Statement No. XXIII	Fifth Session, 2005
9	Statement No. XXII	Sixth Session, 2005
10	Statement No. XXII	Seventh Session, 2006
11	Statement No. XIX	Eighth Session, 2006
12	Statement No. XVIII	Tenth Session, 2007
13	Statement No. XVI	Eleventh Session, 2007
14	Statement No. XV	Twelfth Session, 2007
15	Statement No. XIII	Thirteenth Session, 2008
16	Statement No. XI	Fourteenth Session, 2008
17	Statement No. X	Fifteenth Session, 2009

FIFTEENTH LOK SABHA

18	Statement No. IX	Second Session, 2009
19	Statement No. VII	Third Session, 2009
20	Statement No. VII	Fourth Session, 2010
21	Statement No. IV	Fifth Session, 2010
22	Statement No. III	Sixth Session, 2010
23	Statement No. II	Seventh Session, 2011
24	Statement No. I	Eighth Session, 2011

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy of the Railway Red Tariff (Second Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in

Gazette of India dated 21<sup>st</sup> November, 2011 under Section 199 of the Railways Act, 1989.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2010-2011.

(15) A copy of the Notification No. G.S.R. 679(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> September, 2011 granting of Nidhi status to companies, mentioned therein under Section 642 of the Companies Act, 1956 under sub-section (3) of Section 620A of the said Act.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (i) Notification No. ICSI No. 1 of September, 2011 published in Gazette of India dated 1<sup>st</sup> September, 2011, establishing Disciplinary Directorate in the Institute of the Company Secretaries of India and posting of the Director (Discipline).
- (ii) Notification No. 104/31/Accts. published in Gazette of India dated 27<sup>th</sup> September, 2011, containing Annual Report and Audited Accounts of the Council of the Institute of Company Secretaries of India for the year ended 31<sup>st</sup> March, 2011.
- (iii) Notification No. ICSI No. 1 of October, 2011 published in Gazette of India dated 18<sup>th</sup> October, 2011, regarding guidelines for Peer Review of Attestation Services by the Practising Company Secretaries.
- (iv) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 6<sup>th</sup> September, 2011, conducting election to the constituting 11<sup>th</sup> Council and four Regional Councils of the Institute of Company Secretaries of India.
- (v) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 23<sup>rd</sup> December, 2010, conducting election to the 11<sup>th</sup> Council and four Regional Councils of the Institute of Company Secretariat of India.
- (vi) Notification No. ICSI No. 2 of September, 2010 published in Gazette of India dated 27<sup>th</sup> December, 2010, conducting election to the Southern India Regional Councils of the Institute of Company Secretariat of India.

- (17) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv), (v) and (vi) of (16) above.
- (18) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (20) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for



the year 2010-2011.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2010-2011.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011, passed by Lok Sabha on the 12<sup>th</sup> December, 2011.
- (ii) That at its sitting held on the 14<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 2011, passed by Lok Sabha on the 12<sup>th</sup> December, 2011.

#### **5. Report on Participation of Indian Parliamentary Delegation in the 56<sup>th</sup> Commonwealth Parliamentary Conference**

Secretary-General laid on the Table the Report (Hindi and English versions) on Participation of Indian Parliamentary Delegation in the 56<sup>th</sup> Commonwealth Parliamentary Conference held at Nairobi, Kenya from 10-19 September, 2010.

#### **6. Report of Committee on Members of Parliament Local Area Development Scheme**

Shri A. K. S. Vijayan presented the Seventh Report (Hindi and English versions) (Fifteenth Lok Sabha) of the Committee on MPLADS on the subject "Development of SC/ST areas through MPLADS funds".

#### **7. Statements by Ministers**

- (1) The Minister of State in the Ministry of Water Resources and Minister of State in the Ministry of Minority Affairs on behalf of the Minister of Law and Justice and Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing

Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Minority Affairs.

- (2) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 218<sup>th</sup> and 219<sup>th</sup> Reports of the Standing Committee on Industry, pertaining to the Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of Corporate Affairs on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Corporate Affairs.

**12.20 P.M.**

**8. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of State in the Ministry of Finance to the situation arising out of non-revision of wages of employees of IDBI Ltd. and steps taken by the Government in this regard.

The Minister of State in the Ministry of Finance laid a statement (Hindi and English versions) in regard thereto.

*(Due to interruptions, Lok Sabha adjourned at 12.23 P.M.  
and re-assembled at 2.00 P.M.)*

**2.00 P.M.****9. Government Bill – Introduced**

*The Cable Television Networks (Regulation) Second Amendment Bill, 2011*

**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Manicka Tagore regarding need to run Nagercoil-Bangaluru and Kanyakumari-Delhi express trains daily.
- (2) Rajkumari Ratna Singh regarding need to introduce train services from Pratapgarh (Uttar Pradesh) to Pune and Hyderabad via Amethi and Raibareilly.
- (3) Shri Adhir Ranjan Chowdhury regarding need to construct an electric crematorium under the Ganga Action Plan at Beldannga, Murshidabad district, West Bengal.
- (4) Shri Uday Pratap Singh regarding need to impress upon State Governments to recruit employees on regular and permanent basis instead of temporary and adhoc basis.
- (5) Shri Bharat Ram Meghwal regarding need to provide the wage dues to labourers whose services have been utilized by the Food Corporation of India in Sriganganagar and Hanumangarh districts of Rajasthan.
- (6) Shri Kodikunnil Suresh regarding need to include the Vetar Community in the list of Scheduled Tribes for the State of Kerala.
- (7) Smt. Jyoti Dhurve regarding need to accord approval for construction of roads under Pradhan Mantri Gram Sadak Yojana in Betul Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Virendra Kumar regarding need to convert NH-86 between Kanpur and Dewas and NH-75 of Jhansi-Chhattarpur-Satna section into four lane.

- (9) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facilities to tribal people living in Bharuch Parliamentary Constituency, Gujarat.
- (10) Shri Rakesh Singh regarding need to make available generic medicines to the people at affordable price in the country.
- (11) Dr. Ratna De Nag regarding need to undertake the desiltation work and increase the height of Damodar River Valley dam in West Bengal to prevent flood in the region.
- (12) Shri Baijayant Jay Panda regarding need to provide better infrastructure facilities to post offices in Kendrapara Parliamentary Constituency, Odisha.
- (13) Shri Kameshwar Baitha regarding need to start the construction work of Kanhar dam in Palamu Parliamentary Constituency, Jharkhand.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**2.06 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 16<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Friday, December 16, 2011/Agrahayana 25, 1933 (Saka)**

—  
**No. 201**

**11.00 A.M.**

**1. Starred Questions**

Starred Question No. 321 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 322 – 340 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

**12.00 Noon**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research,

Chandigarh, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2009-2010, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Red Cross Society, New Delhi, for the years 2004-2005 to 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2004-2005 to 2010-2011, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2010-2011.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (14) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2010-2011.



- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2010-2011.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2010-2011.
  - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2010-2011.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Security Printing

- and Minting Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Industrial Investment Bank of India, Limited, for the year 2010-2011.
- (ii) Annual Report of the Industrial Investment Bank of India, Limited, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2010-2011.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2010-2011, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A copy of the Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2010-2011, alongwith Audited Accounts

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2010-2011.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2010-2011.
- (24) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2011 together with Auditor's Report thereon:-
- (i) Uttaranchal Gramin Bank, Dehradun
  - (ii) Andhra Pradesh Grameena Vikas Bank, Warangal
  - (iii) Saurashtra Gramin Bank, Rajkot
  - (iv) Jharkhand Gramin Bank, Ranchi
  - (v) Paschim Banga Gramin Bank, Howrah
  - (vi) J & K Grameen Bank, Jammu
  - (vii) Ellaquai Dehati Bank, Srinagar
  - (viii) Samastipur Kshetriya Gramin Bank, Samastipur
  - (ix) Krishna Grameena Bank , Gulbarga
  - (x) Visveshvaraya Grameena Bank, Mandya
  - (xi) Utkal Gramya Bank, Balangir
  - (xii) Manipur Rural Bank, Imphal
  - (xiii) Sarva U.P. Gramin Bank, Meerut
  - (xiv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha
  - (xv) Madhya Bharat Gramin Bank, Sagar
  - (xvi) Langpi Dehangi Rural Bank, Diphu

- (xvii) Maharashtra Gramin Bank, Nanded
  - (xviii) Ballia-Etawah Gramin Bank, Ballia
  - (xix) Sutlej Gramin Bank, Bathinda
  - (xx) Meghalaya Rural Bank, Shillong
  - (xxi) Vananchal Gramin Bank, Dumka
  - (xxii) Parvatiya Gramin Bank, Chamba
  - (xxiii) Malwa Gramin Bank, Sangrur
  - (xxiv) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
  - (xxv) Mizoram Rural Bank, Aizawl
  - (xxvi) MGB Gramin Bank, Marwar
  - (xxvii) Tripura Gramin Bank, Agartala
  - (xxviii) Mahakaushal Kshetriya Gramin Bank, Jabalpur
  - (xxix) Sharda Gramin Bank, Satna
  - (xxx) Chhattishgarh Gramin Bank, Raipur
  - (xxxi) Madhya Bihar Gramin Bank, Patna.
- (25) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, Mumbai, and State Bank of Hyderabad, Hyderabad, for the year 2010-2011, alongwith Audited Accounts under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (26) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) Report on the working and activities of the Allahabad Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Andhra Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

- (iii) Report on the working and activities of the Bank of Baroda for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Canara Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (vi) Report on the working and activities of the IDBI Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (vii) Report on the working and activities of the Indian Overseas Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (viii) Report on the working and activities of the Indian Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (ix) Report on the working and activities of the Oriental Bank of Commerce for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (x) Report on the working and activities of the United Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (xi) Report on the working and activities of the Bank of Maharashtra of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
  - (xii) Report on the working and activities of the UCO Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
- (27) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 23 of 2011-12)-Recovery of Arrears of Tax Demand for the year ended March, 2011.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2011-12) Scientific Departments, - Performance Audit of Water Pollution in India for the year ended March, 2011.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Pratchi (India) Trust, Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratchi (India) Trust, Delhi, for the year 2010-2011.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2010-2011.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) The 'On-site Post Clearance Audit at the Premises of Importers and Exporters Regulations, 2011 published in Notification No. G.S.R.745(E) in Gazette of India dated 4<sup>th</sup> October, 2011, together with an explanatory memorandum.
  - (ii) G.S.R.801(E) published in Gazette of India dated 9<sup>th</sup> November, 2011 together with an explanatory memorandum seeking to supersede two notifications mentioned therein.
  - (iii) G.S.R.819(E) published in Gazette of India dated 17<sup>th</sup> November, 2011 together with an explanatory memorandum seeking to remove the Actual User condition in respect of LCD panels

required for the manufacture of televisions and to modify the description of the entry to LCD TV panels of 20 inches and above.

- (iv) The Baggage (Amendment) Rules, 2011 published in Notification No. G.S.R.809(E) in Gazette of India dated 14<sup>th</sup> November, 2011 together with an explanatory memorandum.

(31) A copy of the Notification No. G.S.R.810 (E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> November, 2011, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Compact Discs-Recordable, originating in or exported from China PR, Hong Kong, Singapore and Chinese Taipei for a further period of one year from the date of initiation of the current sunset review, i.e. upto and inclusive of the 3<sup>rd</sup> October, 2012 under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.813(E) published in Gazette of India dated 16<sup>th</sup> November, 2011, together with an explanatory memorandum seeking to rescind the Notification No.14/2007-CE dated 1<sup>st</sup> March, 2007.
- (ii) G.S.R.851(E) published in Gazette of India dated 1<sup>st</sup> December, 2011, together with an explanatory memorandum granting exemption from payment of Central Excise duty on pile liners fabricated at the site of construction for use at the marine site during the period commencing on 1<sup>st</sup> day of April, 2005 and ending with 17<sup>th</sup> day of November, 2011 in view of the general practice of non-levy of duty on the said item during the said period.

(33) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations,

2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/25/30309 in Gazette of India dated 23<sup>rd</sup> September, 2011.

- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/24/30181 in Gazette of India dated 23<sup>rd</sup> September, 2011.
  - (iii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/26/31671 in Gazette of India dated 10<sup>th</sup> October, 2011.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2010-2011.
  - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2010-2011.
  - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2010-2011.
  - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2010-2011.
  - (ii) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2010-2011, alongwith Audited Accounts



and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2010-2011.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2010-2011.
- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, for the year 2010-2011.
- (ii) Annual Report of the India Tourism Development Corporation Limited, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2009-2010.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute of Hotel Management, Catering & Nutrition Pusa, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition Pusa, New Delhi, for the year 2010-2011.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2010-2011.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) A copy of the Annual Report (Hindi and English versions) of the

Central Electricity Regulatory Commission, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(40) A copy each of the following Annual Reports (Hindi and English versions) for the year 2010-2011 alongwith Audited Accounts in respect of the following centres:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
- (ii) Population Research Centre (Maharaja Sayajirao University of Baroda), Vadodara.
- (iii) Population Research Centre (Utkal University), Bhubaneswar.
- (iv) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (v) Population Research Centre (Punjab University), Chandigarh.
- (vi) Population Research Centre ( Institute of Economic Growth, University of Delhi), Delhi.
- (vii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (viii) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (ix) Population Research Centre (Guwahati University), Guwahati.
- (x) Population Research Centre (University of Lucknow), Lucknow.
- (xi) Population Research Centre (Patna University), Patna.
- (xii) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
- (xiii) Research Centre (Dr. Harisingh Gour University), Sagar.
- (xiv) Population Research Centre (Himachal Pradesh University), Shimla.
- (xv) Population Research Centre (University of Kashmir), Srinagar.
- (xvi) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (xvii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.

(xviii) Population Research Centre (Andhra University),  
Visakhapatnam.

(41) A copy each of the Review (Hindi and English versions) of the above Eighteenth Institutes for the year 2010-2011.

#### **4. Parliamentary Committees (other than Financial & DRSCs) Summary of Work**

Secretary-General laid on the Table a copy each of Hindi and English versions of Parliamentary Committees (Other than Financial and DRSCs) – Summary of Work (1<sup>st</sup> June, 2009 to 31<sup>st</sup> May, 2010).

#### **5. Reports of Committee on Subordinate Legislation**

Shri P. Karunakaran presented the Twenty-first and Twenty-second Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **6. Statements by Ministers**

- (1) The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 – Rules made thereunder, pertaining to the Ministry of Tribal Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Environment and Forests laid a statement (Hindi and English versions) on United Nation's Climate Change Conference held at Durban.

## **7. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

## **8. Government Bills – Introduced**

- (i) *The Press and Registration of Books and Publications Bill, 2011*
- (ii) *The Consumer Protection (Amendment) Bill, 2011*

**12.05 P.M.**

## **9. Supplementary Demand for Grant (Railways) – 2011-12**

Time Taken: 5 Hrs. 21 Mts.

Further Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 2011-12 continued.

\*Shri Dinesh Trivedi replied to the debate.

Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed list of the Supplementary Demand for Grant (Railways) – 2011-2012 was voted in full.

## **10. Government Bill – Introduced**

*The Appropriation (Railways) No. 3 Bill, 2011.*

## **11. Government Bill – Passed**

*The Appropriation (Railways) No. 3 Bill, 2011.*

The motion for consideration moved by Shri Dinesh Trivedi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

---

\*He also laid some portion of his written reply on the Table.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Dinesh Trivedi. The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**12.11 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 19<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Monday, December 19, 2011/Agrahayana 28, 1933 (Saka)**

**No. 202**

**11.00 A.M.**

**1. Reference by Speaker**

The Speaker made reference on the Golden Jubilee of the liberation of the State of Goa and Union Territory of Daman and Diu.

She also on behalf of the House paid tribute to the valiant freedom fighters and soldiers who laid down their lives during the freedom struggle.

Thereafter, members stood in silence for a short while to mark the solemnity of the occasion.

The following members also made submission on the above subject:-

1. Shri Francisco Sardinha
2. Shri Shripad Yesso Naik
3. Shri Pranab Mukherjee
4. Smt. Sushma Swaraj
5. Shri Mulayam Singh
6. Dr. M. Thambidurai
7. Dr. Ram Chandra Dome
8. Shri Sharad Yadav
9. Shri Bhartruhari Mahtab
10. Shri Dara Singh Chauhan
11. Shri Lalu Prasad
12. Dr. Sanjeev Ganesh Naik
13. Dr. Ratna De Nag
14. Shri T.K.S. Elangovan
15. Shri Anandrao Adsul

**11.22 A.M.****2. Starred Questions**

Starred Question No. 341–345 were orally answered. Replies to Starred Question Nos. 346–360 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

**12.00 Noon****4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Instructional Media Institute, Chennai, for the year 2010-2011.
- (2) A copy of the Notification No. S.O. 1808(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> August, 2011, making certain amendments in the First Schedule to the Industrial Disputes Act, 1947 under sub-section (1) of Section 40 of the said Act.
- (3) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2010-2011.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the



Visakhapatnam Port Trust, Visakhapatnam, for the year 2010-2011, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2010-2011.
- (6) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2010-2011.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2010-2011.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2010-2011.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2010-2011.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Shipping

Corporation of India Limited, Mumbai, for the year 2010-2011.

- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2010-2011.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2010-2011.
- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Gandhidham, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Gandhidham, for the year 2010-2011.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2010-2011.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2010-2011, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2010-2011.
- (17)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2010-2011.
- (18)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2010-2011.
- (19)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Bombay, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Bombay, for the year 2010-2011.
- (20)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2010-2011.
- (21)
- (i) A copy of the Annual Accounts (Hindi and English versions) of the

New Mangalore Port Trust, New Mangalore, for the year 2010-2011, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2010-2011.
- (22)
- (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2010-2011, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2010-2011.
- (23)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2010-2011.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 769(E) published in Gazette of India dated the 19<sup>th</sup> October, 2011 approving the Kolkata Port Trust Employees' (Classification, Control and Appeal) 5<sup>th</sup> Amendment Regulations, 2011.
- (ii) G.S.R. 834(E) published in Gazette of India dated the 25<sup>th</sup> November, 2011 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2011.
- (iii) G.S.R. 825(E) published in Gazette of India dated the 19<sup>th</sup> November, 2011 approving the Chennai Port Trust Employees' (Grant of Advances for Festival and Natural Calamities) (Amendment) Regulations, 2011.
- (iv) G.S.R. 833(E) published in Gazette of India dated the 25<sup>th</sup> November, 2011 approving the Class-I Officers of Visakhapatnam Port (Acceptance of employment after retirement) Amendment Regulations, 2011.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2010-2011.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi,

for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2010-2011.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2010-2011.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kattayam, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kattayam, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kattayam, for the year 2010-2011.
- (31)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2010-2011.
- (32)
- (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2010-2011.
- (33)
- (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2010-2011.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Ambur Economic Development Organisation, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ambur Economic Development Organisation, Chennai, for the year 2010-2011.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the South Asia Rubber & Polymers Park, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the South Asia Rubber & Polymers Park, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Surat International Exhibition and Convention Centre, Surat, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surat International Exhibition and Convention Centre, Surat, for the year 2010-2011.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Solan, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Solan, for



the year 2010-2011.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Tiruchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tiruchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2010-2011.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2010-2011.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Placement Linked Skill Development Project, Manesar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Placement Linked Skill Development Project, Manesar, for the year 2010-2011.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Quality Council of India, New Delhi, for the year 2010-2011.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Cashew Export Promotion Council of

India, Kochi, for the year 2010-2011.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tobacco Board, Guntur, for the year 2010-2011.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2010-2011.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Packaging, Mumbai, for the year 2010-2011.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Centre for Trade Information, New Delhi, for the year 2010-2011.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Indian Institute of Foreign Trade, New Delhi, for the year 2010-2011.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Support to Artisan (Leather Art) Program(Harshal Gramin Vikas Bahu, Sanstha, Chandrapur) for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Support to Artisan (Leather Art) Program(Harshal Gramin Vikas Bahu, Sanstha, Chandrapur) for the year 2010-2011.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Asian Centre for Entrepreneurial Initiatives (Karnataka) for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asian Centre for Entrepreneurial Initiatives (Karnataka) for the year 2010-2011.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Gramin Jan Kalyan Parishad, Muzaffarpur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gramin Jan Kalyan Parishad, Muzaffarpur, for the year 2010-2011.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2010-2011.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the

- Apparel Export Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2010-2011.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2010-2011.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2010-2011.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2010-2011.
- (56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2010-2011.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Shipyard Limited, Vasco-Da-Gama, for the year 2010-2011.
- (ii) Annual Report of the Goa Shipyard Limited, Vasco-Da-Gama, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the BEML, Bangalore, for the year 2010-2011.

- (ii) Annual Report of the BEML, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2010-2011.
- (59) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 1478(E) published in Gazette of India dated the 29<sup>th</sup> June, 2011, making certain amendments in the Notification No. S.O. 194(E) dated 2<sup>nd</sup> March, 2001.
  - (ii) S.O. 829(E) published in Gazette of India dated the 27<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (construction of Bridge across Malaprabha of Bijapur-Hubli Road) in the State of Karnataka.
  - (iii) S.O. 1060(E) published in Gazette of India dated the 13<sup>th</sup> May, 2011, making certain amendments in the Notification No. S.O. 1199(E) dated 12<sup>th</sup> May, 2009.
  - (iv) S.O. 830(E) published in Gazette of India dated the 27<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management, operation and construction of by-pass to Hubli city connecting National Highway Nos. 218, 63 & 4 in the State of Karnataka.
  - (v) S.O. 2742(E) published in Gazette of India dated the 8<sup>th</sup> November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Talasari-Maor Section) in the State of Maharashtra.

- (vi) S.O. 2836(E) published in Gazette of India dated the 24<sup>th</sup> November, 2010, making certain amendments in the Notification No. S.O. 2657(E) dated 21<sup>st</sup> October, 2009.
- (vii) S.O. 2679(E) published in Gazette of India dated the 28<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) (including construction of bypasses) in the State of Maharashtra.
- (viii) S.O. 2692(E) published in Gazette of India dated the 1<sup>st</sup> November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (ix) S.O. 2276(E) published in Gazette of India dated the 14<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.
- (x) S.O. 931(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatisgarh Section) in the State of Orissa.
- (xi) S.O. 812(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, authorising the Land Acquisition Officer, Sundargarh, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 23 in the State of Orissa.
- (xii) S.O. 794(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 6 in the State of Orissa.
- (xiii) S.O. 802(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the

- competent authority to acquire land for building, maintenance and operation of National Highway No. 42 in the State of Orissa.
- (xiv) S.O. 824(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Orissa.
- (xv) S.O. 810(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatisgarh Section) in the State of Orissa.
- (xvi) S.O. 732(E) published in Gazette of India dated the 8<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatisgarh Section) in the State of Orissa.
- (xvii) S.O. 799(E) published in Gazette of India dated the 26<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttarasasam Section) in the State of Orissa.
- (xviii) S.O. 1269(E) published in Gazette of India dated the 2<sup>nd</sup> June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Duburi-Bhuban Section) in the State of Orissa.
- (xix) S.O. 935(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 78 (Pathalgaon to Chhattisgarh/Jharkhand Border)(including construction of bypasses) in the State of Chhattisgarh.
- (xx) S.O. 1069(E) published in Gazette of India dated the 16<sup>th</sup> May, 2011, authorising the Officers, mentioned therein, as the



competent authority to acquire land for building, maintenance and operation of National Highway No. 43 (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

- (xxi) S.O. 943(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, making certain amendments in the Notification No. S.O. 2268(E) dated 14<sup>th</sup> September, 2010.
- (xxii) S.O. 922(E) & S.O. 923(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of different stretches of National Highway No. 43 (Raipur-Dhamtari Section) in the State of Chhattisgarh.
- (xxiii) S.O. 946(E) published in Gazette of India dated the 29<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of different stretches of National Highway No. 111 (Bilaspur-Ambikapur Section) (including construction of bypasses) in the State of Chhattisgarh.
- (xxiv) S.O. 387(E) published in Gazette of India dated the 17<sup>th</sup> February, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of different stretches of National Highway No. 12A (Chilphi-Simga Section) (including construction of bypasses) in the State of Chhattisgarh.
- (xxv) S.O. 360(E) published in Gazette of India dated the 14<sup>th</sup> February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Aurang-Saraipali Section) (including construction of bypasses) in the State of Chhattisgarh.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (viii) & (ix) of (59) above.

(61) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2010-2011.
  - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the National Handicapped Finance and Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the

National Trust, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2010-2011.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2009-2010.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9<sup>th</sup> December, 2011, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of Committee vice Shri Silvius Condpan, expired on the 10<sup>th</sup> October, 2011 and also communicated the name of Ishwar Singh, Member of Rajya Sabha, who had been elected to the said Committee.

## **6. Reports of Public Accounts Committee**

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

- (1) 40<sup>th</sup> Report on 'Excesses Over Voted Grants and Charged Appropriations (2009-10)'.
- (2) 41<sup>st</sup> Report on 'Negligent Scrutiny of Claims leading to Excess Payment' relating to the Ministry of Information & Broadcasting.
- (3) 42<sup>nd</sup> Report on 'Uneconomic Branch Lines in Indian Railways' relating to the Ministry of Railways;
- (4) 43<sup>rd</sup> Report on 'Idle Investment on a New Line' relating to the Ministry of Railways.
- (5) 44<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-first Report (Fourteenth Lok Sabha) on 'Operation and Maintenance of an Aircraft Fleet in the Indian Air Force' relating to the Ministry of Defence.
- (6) 45<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (Fifteenth Lok Sabha) on 'Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the non-selected Audit Paragraphs' relating to the Ministry of Finance (Department of Expenditure).
- (7) 46<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirteenth Report (Fifteenth Lok Sabha) on 'Revenue Loss Due to Delay in Levy of Toll Fees' relating to the Ministry of Road Transport and Highways.

## **7. Report of Committee on Absence of Members from the sittings of the House**

Dr. Baliram presented the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## **8. Report of Committee on Agriculture**

Shri Hukmadeo Narayan Yadav presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Agriculture on Action Taken by the Government on the Recommendations/ Observations contained in the Eleventh Report of the Committee on Agriculture (Fifteenth Lok Sabha) on 'Deficient Monsoon and Steps taken by the Government to mitigate its impact on Agriculture Sector'.

## **9. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Thirty-second Report of the Business Advisory Committee.

## **10. Statements by Minister**

- (1) The Minister of Commerce and Industry and Minister of Textiles on behalf of the Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 97<sup>th</sup> Report of the Standing Committee on Commerce on Demands for Grants (2010-11), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (2) The Minister of Commerce and Industry and Minister of Textiles laid a statement (Hindi and English versions) regarding the decision of the Union Cabinet on the Comprehensive Package for handloom sector.

**11. Government Bill – Introduced**

*The National highways Authority of India (Amendment) Bill, 2011*

**\*12.05 P.M.**

**12. Introduction of Minister**

The Prime Minister introduced Shri Ajit Singh as Minister of Civil Aviation.

*(Due to interruptions, Lok Sabha adjourned at 12.18 P.M.  
and re-assembled at 2.00 P.M.)*

---

\*From 12.06 P.M. to 12.18 P.M., members raised matters of urgent public importance.

**2.00 P.M.****13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Hamdullah Sayeed regarding need to direct Airport Authority of India to expedite assessment of Environmental Impact due to proposed reclamation of sea land for extension of runway at Agatti Airport in Lakshadweep.
- (2) Shri Kamal Kishor Commando regarding need to provide funds for electrification of villages in Bahraich Parliamentary Constituency, Uttar Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana.
- (3) Shri R. Dhruvanarayana regarding need to implement the proposed Kengri-Kankapura-Chamarajanagar railway line project in Chamarajanagar Parliamentary Constituency, Karnataka.
- (4) Shri P.L. Punia regarding need to provide reservation of jobs to Muslims in Central Government Services.
- (5) Shri Pradeep Majhi regarding need to constitute a National Commission for Farmers' Rights for redressal of problems of farmers in the country.
- (6) Shri Khiladi Lal Bairwa regarding need to give environmental clearance to diversion of forest land for construction of hydro-electric and irrigation projects in Karouli-Dholpur Parliamentary Constituency, Rajasthan.
- (7) Shri Makan Singh Solanki regarding need to release funds for electrification of villages under Rajiv Gandhi Gramin Vidyutikaran Yojana in Khargone Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Kabindra Purkayastha regarding need to provide citizenship to the Hindu and other minority community of Pakistani refugees who took shelter in India after partition in 1947.
- (9) Shri Virendra Kumar regarding need to take measures to ensure the return of the innocent labourers who are forced to work as bonded

labourers in foreign countries after being trapped by fraudulent travel agents.

- (10) Smt. Usha Verma regarding need to ensure availability of fertilizers to farmers at affordable price and to remove the disparity between supply and distribution thereof.
- (11) Shri Bhisms Shankar alias Kushal Tiwari regarding need to provide adequate quantity of fertilizers to farmers at affordable price in the country.
- (12) Shri Vishwa Mohan Kumar regarding need to release funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Supaul Parliamentary Constituency, Bihar.
- (13) Shri Yashbant N.S. Laguri regarding need to convert Kalimati-Kankadahad route (via Baspal-Bamebari-Telboi) in Keonjhar Parliamentary Constituency, Odisha into a National Highway.
- (14) Dr. Tarun Mandal regarding need to set up an institute of national importance at Kolkata after the name of Shri P.C. Ray, a great scientist of India.



**2.01 P.M.**

**14. Government Bills – Passed**

- \*(I) The Chartered Accountants (Amendment) Bill, 2011, as passed by Rajya Sabha***
- \*(II) The Cost and Works Accountants (Amendment) Bill, 2011 as passed by Rajya Sabha***
- \*(III) The Company Secretaries (Amendment) Bill, 2011 as passed by Rajya Sabha***

Time Taken: 09 Mts.

The motions for consideration of the Bills viz. (i) The Chartered Accountants (Amendment) Bill, 2011, as passed by Rajya Sabha, (ii) The Cost and Works Accountants (Amendment) Bill, 2011 as passed by Rajya Sabha and (iii) The Company Secretaries (Amendment) Bill, 2011 as passed by Rajya Sabha were moved by Dr. M. Veerappa Moily.

**(I)** The motion for consideration of the Bill at Sl. No. I was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

**(II)** The motion for consideration of the Bill at Sl. No. II was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

---

\*Taken up together.

**#(III)** The motion for consideration of the Bill at Sl. No. III was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

**2.09 P.M.**

**(IV) *The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011***

The motion for consideration of the Bill was moved by Shri V. Kishore Chandra Deo.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri V. Kishore Chandra Deo.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 4.00 P.M.)*

**4.03 P.M.**

**15. Submission by Members**

**Regarding reported ban of Bhagvad Gita in Russia and the need to protect the religious rights of Hindus in Russia.**

The following members made submission regarding reported ban of Bhagvad Gita in Russia and the need to protect the religious rights of Hindus in Russia:-

- 1\* Shri Bhartruhari Mahtab
2. Shri Mulayam Singh Yadav
3. Shri Lalu Prasad
4. Shri Hukmadeo Narayan Yadav
5. Shri Sharad Yadav
6. Shri V. Aruna Kumar
7. Dr. Prasanna Kumar Patasani

Sarvashri Harin Pathak, Shivkumar Udasi, Devji M. Patel, A.T. Nana Patil, Pralhad Venkatesh Joshi, Arjun Meghwal, Anant Kumar Hegde, P.D. Rai, Dr. Kirit Premjibhai Solanki, Shri Virendra Kumar, Smt. Deepa Dasmunsi, Dr. Jyoti Mirdha, Dr. Kruparani Killi, Shri Anandrao Adsul and Shri Chandrakant Khaire also associated\*.

Shri Pawan Kumar Bansal responded.

**4.25 P.M.**

**16. Discussion under Rule 193**

Time Taken: 3 Hrs. 27 Mts.

Kunwar Rewati Raman Singh raised a discussion on the situation arising out of the threat being posed to the very existence of River Ganga and the Himalayas due to their ruthless exploitation.

The following members took part in the debate:-

1. Shri Satpal Maharaj
2. Shri Hukmadeo Narayan Yadav
3. Dr. Baliram
4. Shri Sharad Yadav
5. Prof. Sk. Saidul Haque
6. Shri Lalu Prasad
7. Shri C. Sivasami
- 8\* Dr. Kirit P. Solanki
- 9\* Dr. Mahendrasinh P. Chauhan
10. Shri P. Lingam
11. Shri Thirumaavalavan Thol
- 12\* Shri Arjun Meghwal
- 13\* Shri A.T. Nana Patil
- 14\* Shri Ramashankar Rajbhar
- 15\* Shri Sanjay Shamrao Dhotre
16. Smt. Annu Tandon
17. Shri Ravindra Kumar Pandey
- 18\* Shri Rajendra Agrawal
19. Shri Prasanta Kumar Majumdar
- 20\* Shri Gorakhnath Pandey
21. Shri Bhartruhari Mahtab

---

\*Written speeches were laid on the Table.

- 22\* Shri P.T. Thomas
- 23\* Shri Kapil Muni Karwariya
- 24\* Shri Jagdambika Pal
- 25. Shri S.K. Bwiswmuthiary
- 26. Shri Sushil Kumar Singh
- 27\* Shri Hansraj G. Ahir
- 28. Dr. Tarun Mandal
- 29. Shri P.D. Rai
- 30. Shri Pradeep Tamta
- 31. Shri Ganesh Singh
- 32\* Shri Ratan Singh

Smt. Jayanthi Natarajan replied to the debate.

The discussion was concluded.

**#8.25 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*Written speeches were laid on the Table.

#From 7.53 P.M. to 8.25 P.M., members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 20, 2011/Agrahayana 29, 1933 (Saka)

No. 203

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 361–368 were orally answered. Replies to Starred Question Nos. 369–380 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2010-2011.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A copy of the Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the First Interim Report (Hindi and English versions) of the Justice M. B. Shah Commission of Inquiry for Illegal Mining of Iron Ore and Manganese alongwith Memorandum of Action taken thereon under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2010-2011.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2010-2011.

- (8) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2010-2011, alongwith Audited Accounts.
- (9) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2010-2011.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the years 2005-2006 to 2008-2009.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the years 2005-2006 to 2008-2009, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Food Corporation of India (Staff) (2<sup>nd</sup> Amendment) Regulation, 2011 (Hindi and English versions) published in Notification No. E.P. 1(2)/2010 in Gazette of India dated 24<sup>th</sup> June, 2011 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the VOICE Society, New Delhi, for the years 2009-2010 & 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VOICE Society, New Delhi, for the years 2009-2010 & 2010-2011.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Fair Business Practices, Mumbai, for the years 2009-2010 & 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Fair Business Practices,



Mumbai, for the years 2009-2010 & 2010-2011.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R. 812(E)/Ess.Com./Sugarcane in Gazette of India dated the 15<sup>th</sup> November, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2009-2010.
- (ii) G.S.R. 836(E) in Gazette of India dated the 25<sup>th</sup> November, 2011, imposing levy obligation at the rate of 10% on sugar produced during 2011-2012 sugar season on every domestic producer of sugar.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2010-2011.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011.
- (19)
- (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2010-2011.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a)
    - (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2010-2011.
    - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) A copy of the Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2010-2011, for the year 2010-2011.
    - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2010-2011, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2010-2011.

(22) A copy of each of the following Notifications (Hindi and English versions) under the Metro Railway (Operation and Maintenance) Act, 2002.

- (i) The Bangalore Metro Railway (General) Rules, 2011 published in Notification No. G.S.R. 271(E) in Gazette of India dated 30<sup>th</sup> March, 2011.
- (ii) The Bangalore Metro Railway (Opening of Public Carriage for Passengers) Rules, 2011 published in Notification No. G.S.R. 272(E) in Gazette of India dated 30<sup>th</sup> March, 2011.
- (iii) The Bangalore Metro Railway (Procedure for Investigation of Misbehaviour or Incapacity of Claims Commissioner) Rules, 2011 published in Notification No. G.S.R. 401(E) in Gazette of India dated 25<sup>th</sup> May, 2011.
- (iv) The Bangalore Metro Railway (Carriage and Ticket) Rules, 2011 published in Notification No. G.S.R. 402(E) in Gazette of India dated 25<sup>th</sup> May, 2011.
- (v) The Bangalore Metro Railway (Notice of Accidents and Inquiries) Rules, 2011 published in Notification No. G.S.R. 403(E) in Gazette of India dated 25<sup>th</sup> May, 2011.
- (vi) The Bangalore Metro Railway (Procedure for Claims) Rules, 2011 published in Notification No. G.S.R. 404(E) in Gazette of India dated 25<sup>th</sup> May, 2011.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 25 of 2011-12) (Indirect Taxes-Central Excise and Service Tax) (Performance Audit) -working of Commissionerates, Divisions and Ranges for the year ended March, 2011.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2011-12) - Performance Audit on Export Promotion Capital Goods Scheme for the year ended March, 2011.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 24 of 2011-12) – Army and Ordnance Factories for the year ended March, 2010.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2010-2011.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(26) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal,

for the year 2010-2011.

- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 2592(E) in Gazette of India dated 18<sup>th</sup> November, 2011, specifying 8 grades of customized fertilizers, mentioned therein, for a period of three years to be manufactured by the manufacturers mentioned in the notification.
- (ii) S.O. 2593(E) in Gazette of India dated 18<sup>th</sup> November, 2011, regarding the specification of Triple Super Phosphate imported in India for a period of upto 31<sup>st</sup> March, 2012 from the date of publication of the notification.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2010-2011.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2010-2011.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Coconut Development Board, Kochi, for the year 2010-2011.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Horticulture Board, Gurgaon, for the year 2010-2011.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011.
- (34) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (35) Statement regarding Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2010-2011.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2010-2011.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2009-2010.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Meat and Poultry Processing Board, New Delhi, for the year 2010-2011.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Crop Processing Technology, Thanjavur, for the year 2010-2011.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2010-2011.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Grape Processing Board, New Delhi, for the year 2010-2011.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-



- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2010-2011.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(46) A copy of the Ministry of Home Affairs, National Investigation Agency (Group "C" posts) Recruitment Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 815(E) in Gazette of India dated the 17<sup>th</sup> November, 2011, under Section 26 of the National Investigation Agency Act, 2008.

(47) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2531(E) published in Gazette of India dated the 11<sup>th</sup> November, 2011, appointing Shri Biswa Ranjan Ghosal, Advocate as Standing Counsel/Retainer Counsel, at Calcutta High Court, Shri Sanjay Bardhan, Advocate as Junior and Special Counsel, at Calcutta High Court, Shri Gautam Narayan, Advocate as Special Public Prosecutor at Delhi High Court for conducting National Investigation Agency in the trial Courts, appeals, revisions or other matters arising out of the case in revisional or appellate Courts established by law in the territory of the States of West Bengal and Delhi.
- (ii) S.O. 2359(E) published in Gazette of India dated the 13<sup>th</sup> October, 2011, appointing Shri P. N. Raina, Advocate, as Special Public Prosecutor cum Standing Counsel/Retainer Counsel, Shri Vijay Kumar Gupta, Advocate as Special Public Prosecutor, Shri Baldev Singh Manhas, Advocate as Special Public Prosecutor and Shri Anil Bhan, Advocate as Standing Counsel/Retainer in the Hon'ble High Court of J&K (Srinagar Bench) and Sepcial Public Prosecutor in the NIA Special Court, Srinagar for conducting the cases instituted by the National

Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate Courts established by law in the territory of the State of Jammu and Kashmir.

- (iii) S.O. 2070(E) published in Gazette of India dated the 12<sup>th</sup> September, 2011, appointing Shri Ahmad Khan, Senior Public Prosecutor, NIA, Shri S. K. Rama Rao, Senior Public Prosecutor, NIA, Shri S. Abdul Khader Kunju, Public Prosecutor, NIA and Shri Arjun Ambalapatta, Public Prosecutor, NIA as "Public Prosecutors" for conducting the cases instituted by the National Investigation Agency, in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law of the country.

(48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2010-2011.
- (ii) Annual Report of the REPCO Bank Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the Cable Television Networks (Regulation) Amendment Bill, 2011, passed by Lok Sabha on the 13<sup>th</sup> December, 2011.

## **5. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- |    |                      |   |
|----|----------------------|---|
| 1. | Shri A. Raja         | 15.08.2011 to 08.09.2011<br>and<br>21.11.2011 to 22.12.2011 |
| 2. | Shri Madhu Koda      | 21.11.2011 to 22.12.2011                                    |
| 3. | Shri Suresh Kalmadi  | 21.11.2011 to 22.12.2011                                    |
| 4. | Smt. Shruti Choudhry | 22.11.2011 to 22.12.2011                                    |

## **6. Report on the participation of Indian Parliamentary Delegation at the 124<sup>th</sup> Assembly of the Inter-Parliamentary Union (IPU)**

Secretary-General laid on the Table a copy of the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 124<sup>th</sup> Assembly of the Inter-Parliamentary Union held in Panama City (Panama) from 15 to 20 April, 2011.

## **7. Reports of Committee on Public Undertakings**

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings: -

- (1) Twelfth Report on Action Taken by the Government on the Observations and Recommendations contained in the 35th Report of 14th Lok Sabha on Food Corporation of India.
- (2) Thirteenth Report on Action Taken by the Government on the Observations and Recommendations contained in the 5th Report of 15th Lok Sabha on National Aluminium Company Limited.

## **8. Report of Standing Committee on Information Technology**

Shri Rao Inderjit Singh presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on Action Taken by the Government on the recommendations contained in Fifteenth Report (Fifteenth Lok Sabha) on 'Modernisation of Post Offices' relating to the Ministry of Communications and Information Technology (Department of Posts).

## **9. Reports of Standing Committee on Labour**

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) 'The Labour Laws (Exemption from furnishing returns and maintaining registers by certain establishments) Amendment Bill, 2011'.
- (2) 'The Mines (Amendment) Bill, 2011'.
- (3) 'The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Amendment Bill, 2011'.

## **10. Statements by Ministers**

- (1) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11<sup>th</sup> and 12<sup>th</sup> Reports of the Standing Committee on Railways on Demands for Grants (2011-12) and New Railway Recruitment Policy, respectively, pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9<sup>th</sup>, 10<sup>th</sup> and 14<sup>th</sup> Reports of the Standing Committee on Energy on 'Funding of Power Projects'; 'Availability of Gas and Coal for Power Sector'; and 'Transmission and

Distribution Systems and Networks', respectively, pertaining to the Ministry of Power.

\*(3) The Minister of External Affairs made a statement regarding Court hearing in a Russian city on the Bhagwad Gita.

### **\*\*11. Calling Attention**

Shri Arjun Ram Meghwal called the attention of the Minister of Social Justice and Empowerment to the need to take adequate safety measures to protect the lives of Safai Karamcharis (sewer cleaners) and provide health insurance cover to them.

The Minister of Social Justice and Empowerment made a statement in regard thereto.

The Minister of Social Justice and Empowerment also replied to the clarificatory questions asked by the Members.

### **12.09 P.M.**

#### **12. Motion**

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on 19<sup>th</sup> December, 2011."

The motion was adopted.

### **12.10. P.M.**

#### **13. Government Bills – Introduced**

- (i) *The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011.*
- (ii) *The Regional Centre for Biotechnology Bill, 2011.*

---

\*At 12.15 P.M.

\*\*At 12.26 P.M.

**# 1.27 P.M.**

**14. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jai Prakash Agarwal regarding need to formulate new mass rapid public transport schemes for North East Delhi Parliamentary Constituency.
- (2) Shri K. Sudhakaran regarding need to provide pension to ex-servicemen who left their jobs due to compelling domestic circumstances or in compliance with Government orders before the mandatory period of service to earn pensionary benefits.
- (3) Shri Harsh Vardhan regarding need to formulate a comprehensive plan to provide better rail, road and air connectivity to Buddhist tourist places in Uttar Pradesh and Bihar.
- (4) Shri S.S. Ramasubbu regarding need to renew the licences for Japanese Quail Farming in the country.
- (5) Shri Anto Antony regarding need to address the problems of Non-Resident Indians and People of Indian Origin by Indian missions abroad in a prompt manner.
- (6) Shri Gopal Singh Shekhawat regarding need to undertake gauge conversion work of railway line from Mavli Junction to Marwar Junction in Rajasthan under North Western Railway Zone.
- (7) Shri Sanjay Dhotre regarding need to provide stoppages of Kolhapur-Nagpur Express, Bhusawal-Nizamuddin-Gondawana Express and Tirupati Express at Murtizapur Railway Station in Akola Parliamentary Constituency, Maharashtra.

---

#From 1.10 P.M. to 1.26 P.M., members raised matters of urgent public importance.

- (8) Shri Ramen Deka regarding need to bring a constitutional amendment in view of 'Dhaka Agreement 2011' regarding handing over of certain Indian territories to Bangladesh.
- (9) Shri Rakesh Singh regarding need to develop Jabalpur in Madhya Pradesh as a tourist place of national importance.
- (10) Shri Tufani Saroj regarding need to run Lok Manyu Tilak Express daily between Faizabad and Mumbai and provide its stoppage at Mandiyahu Railway Station in Machhlishahr Parliamentary Constituency, Uttar Pradesh.
- (11) Smt. Seema Upadhyay regarding need to undertake repair and renovation of historical buildings in Fatehpur Sikri and Tajganj in Uttar Pradesh.
- (12) Shri Purnmasi Ram regarding need to undertake renovation of Sabaiya airport in Gopalganj Parliamentary Constituency, Bihar and operate domestic flights from the airport.
- (13) Smt. J. Helen Davidson regarding need to release water from Neyyar Dam in Kerala for farmers in the Kanyakumari district of Tamil Nadu.
- (14) Shri Ganeshrao N. Dudhgaonkar regarding need to convert N.H. 220 from Nanded to Aurangabad in Maharashtra into four lane.
- (15) Dr. Sanjeev Ganesh Naik regarding need to provide honorarium to teachers working under UIDAI Project and Census 2011.
- (16) Shri Jayant Chaudhary regarding need to evolve a new mechanism for fixation of Minimum Support Price for the betterment of farmers.
- (17) Shri Prabodh Panda regarding need to expedite the work of various railway projects under South Eastern Railways.
- (18) Shri Y.S Jagan Mohan Reddy regarding need to increase the Minimum Support Price (MSP) of paddy in Andhra Pradesh.

**1.29 P.M.**

**15. Government Bill – Passed**

Time Taken: 3 Hrs. 08 Mts.

*The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2011*

The motion for consideration of the Bill was moved by Choudhury Mohan Jatua on behalf of Smt. Ambika Soni.

The following members took part in the debate:-

1. Shri Pralhad Venkatesh Joshi
2. Ch. Lal Singh
3. Shri Shailendra Kumar
4. Shri Vijay Bahadur Singh
5. Shri Vishwa Mohan Kumar
6. Dr. Ratna De Nag
7. Prof. Sk. Saidul Haque
8. Shri Tathagata Satpathy
9. Shri M. Anandan
10. Shri Prabodh Panda
11. Shri R. Thamaraiselvan
12. Smt. Sumitra Mahajan
13. Shri Sanjay Nirupam
14. Dr. Raghuvansh Prasad Singh
15. Shri Narahari Mahato
16. Shri E.T. Mohammed Basheer
17. Shri Prasanta Kumar Majumdar
18. Dr. Tarun Mandal
19. Shri Ramkishun
20. Shri Bishnu Pada Ray

Choudhury Mohan Jatua replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Choudhury Mohan Jatua.

The motion was adopted and the Bill was passed.



**4.39 P.M.**

**16. Government Bill – Under Consideration**

*The Regulation of Factor(Assignment of Receivables) Bill, 2011*

Time Allotted: 2 Hrs.  
Time Taken:47 Mts.  
Balance: 1 Hr. 13 Mts.

The motion for consideration of the Bill was moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee.

The following members took part in the debate:-

1. Shri Uday Singh
2. Shri Harish Chaudhary
3. Shri Shailendra Kumar
4. Shri Gorakhnath Pandey
5. Shri Mahendra Kumar Roy

The discussion was not concluded.

**\*5.44 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21<sup>st</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*From 5.27 P.M. to 5.44 P.M., members raised matters of urgent public importance.

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Wednesday, December 21, 2011/Agrahayana 30, 1933 (Saka)**

**No. 204**

**11.00 A.M.**

**1. Oath**

Shri Subrata Bakshi, member representing Kolkata Dakshin constituency of West Bengal took oath in Bengali, signed the Roll of Members and took his seat in the House.

**2. Reference by Speaker**

The Speaker made reference to the tropical storm 'Sendog' which hit southern island Mindanao of Philippines on 16 December, 2011 in which 957 persons were reported to have died, 1582 persons had been injured, 49 persons were reported missing, about 45,000 villages had been displaced and more than 10,000 houses were damaged.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**3. Questions**

Starred Question No. 381 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.11 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 382–400 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

**12.00 Noon****5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the COIR Board, Kochi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the COIR Board, Kochi, for the year 2010-2011, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the COIR Board, Kochi, for the year 2010-2011.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2010-2011.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2010-2011.

- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre (Technology Development Centre), Kannauj, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre (Technology Development Centre), Kannauj, for the year 2010-2011.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry (Technology Development Centre), Firozabad, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry (Technology Development Centre), Firozabad, for the year 2010-2011.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2010-2011.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2010-2011.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2010-2011.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2010-2011, together with Audit Report thereon.
- (10) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2010-2011.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) (a) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2010-2011.
  - (b) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2010-2011.
  - (b) Annual Report of the NEPA Limited, Nepanagar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (iii) (a) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2010-2011.
  - (b) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (iv) (a) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2010-2011.
- (b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2010-2011.
- (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2010-2011.
- (b) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2010-2011.
- (b) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Statement regarding Review by the Government of the working of the Triveni Structurals Limited, Allahabad, for the year 2010-2011.
- (b) Annual Report of the Triveni Structurals Limited, Allahabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ix) (a) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2010-2011.

- (b) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 330(E) in Gazette of India dated the 20<sup>th</sup> April, 2011 under sub-section (3) of Section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.
- (13) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 331(E) in Gazette of India dated the 20<sup>th</sup> April, 2011 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2010-2011.
  - (ii) Annual Report of the Fertilizer Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2010-2011.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2010-2011.

(17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 to 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(18) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2010-2011 within the stipulated period of nine months after the close of the accounting year.

(19) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajasthan Drugs and Pharmaceuticals Limited for the year 2010-2011 within the stipulated period of nine months after the close of the accounting year.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2010-2011.

(22) A copy of the Power to Remove Difficulties Order, 2011 (Hindi and English versions) published in Notification No. S.O. 2626(E) in Gazette of India



dated the 24<sup>th</sup> November, 2011, under sub-section (2) of Section 41 of the Nalanda University Act, 2010.

(23) A copy of the Registration of Foreigners (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 113(E) in Gazette of India dated the 25<sup>th</sup> February, 2011, under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2010-2011.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2010-2011.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2010-2011.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics,

Bhubaneswar, for the year 2010-2011.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2010-2011.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2010-2011.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2010-2011.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2010-2011.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical

Sciences, Chennai, for the year 2010-2011.

- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2010-2011.
  - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2010-2011.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2010-2011.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2010-2011.
  - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year

2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2010-2011.

(35) A copy of the Indian Police Service (Recruitment) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 660(E) in Gazette of India dated the 3<sup>rd</sup> September, 2011, under sub-section (2) of Section 3 of the All India Services Act, 1951.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2010-2011.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2010-2011.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2010-2011.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for

the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2010-2011.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2010-2011, together with Audit Report thereon.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2010-2011.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2010-2011.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2010-2011.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2009-2010.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Srinagar, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Ujala Society, Srinagar, for the year 2008-2009.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2010-2011.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2010-2011.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Madhyamik Shiksha Mission Chhattisgarh, Raipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajya Madhyamik Shiksha Mission Chhattisgarh, Raipur, for the year 2010-2011, for the year 2010-2011.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour University, Sagar, for the year 2009-2010.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2010-2011, together with Audit Report thereon.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2009-2010.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2010-2011, for the year 2010-2011.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for

the year 2010-2011, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2010-2011.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2010-2011.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2010-2011.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2010-2011.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the



Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Hamirpur, for the year 2010-2011.

(62) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2010-2011, together with Audit Report thereon.

(63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2010-2011.

(64) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Science Education and Research, Kolkata, for the year 2010-2011.

(65) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2010-

2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2010-2011.
- (66)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2010-2011.
- (67)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2010-2011.
- (68)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Jawaharlal Nehru University, New Delhi, for the year 2010-2011.
- (69)
- (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Visva-Bharati, Shantiniketan, for the year 2010-2011.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Central University of Rajasthan, Ajmer, for the year 2010-2011.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of University of Hyderabad, Hyderabad, for the year 2010-2011.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Book Trust, India, New Delhi, for the year 2010-2011.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2010-2011.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2009-2010.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.

- (76) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Agartala, for the year 2010-2011, together with Audit Report thereon.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2010-2011.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2009-2010.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2010-2011.
- (81) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2010-2011, together with Audit Report thereon.
- (82) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2010-2011, together with Audit Report thereon.

(83) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2010-2011, together with Audit Report thereon.

(84) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of Central University of Jharkhand, Ranchi, for the year 2010-2011.

(85) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-

(i) S.O. 623(E) published in Gazette of India dated the 24<sup>th</sup> March, 2011 granting relaxation to the State of Orissa in respect of the minimum teacher qualification norms notified by the National Council for Teacher Education on 25<sup>th</sup> August, 2010.

(ii) S.O. 1352(E) published in Gazette of India dated the 10<sup>th</sup> June, 2011 granting relaxation to the State of West Bengal in respect of the minimum teacher qualification norms notified by the National Council for Teacher Education on 25<sup>th</sup> August, 2010.

(iii) S.O. 1756(E) published in Gazette of India dated the 29<sup>th</sup> July, 2011 granting relaxation to the State of Manipur in respect of the minimum teacher qualification norms notified by the National Council for Teacher Education on 25<sup>th</sup> August, 2010.

(iv) S.O. 2067(E) published in Gazette of India dated the 12<sup>th</sup> September, 2011 granting relaxation to the State of Assam in respect of the minimum teacher qualification norms notified by the National Council for Teacher Education on 25<sup>th</sup> August, 2010.

- (86) A copy of the Notification No. F. 47-8/2011/NCTE/CDN (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> September, 2011, nominating persons, mentioned therein, as members of the four Regional Committees of National Council for Teacher Education under sub-section (3) of Section 20 of the National Council for Teacher Education Act, 1993.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology Design and Manufacturing, Jabalpur, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology Design and Manufacturing, Jabalpur, for the year 2010-2011, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology Design and Manufacturing, Jabalpur, for the year 2010-2011.
- (88) A copy of the Draft Notification No. F. No. 10/11/2011-BOA (Hindi and English versions) containing Order regarding conversion of Tier 1 Capital Bonds to the tune of Rs. 2,130.50 crore issued by IDBI bank Ltd. to Government of India into Equity Capital under sub-section (6) of the Section 81 of the Companies Act, 1956.
- (89) A copy of the National Savings Certificates (VIII Issue) Second Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 842(E) in Gazette of India dated the 28<sup>th</sup> November, 2011, under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.
- (90) A copy of the Public Provident Fund (Amendment) Scheme, 2011 (Hindi and English versions) published in Notification No. G.S.R. 844(E) in Gazette of India dated the 28<sup>th</sup> November, 2011 under Section 12 of the Public Provident Fund Act, 1968.

(91) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Post Office Recurring Deposit (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 843(E) in Gazette of India dated the 28<sup>th</sup> November, 2011.
- (ii) The Post Office (Monthly Income Account) Second Amendment Rules, 2011 published in Notification No. G.S.R. 845(E) in Gazette of India dated the 28<sup>th</sup> November, 2011.
- (iii) The Post Office Time Deposit (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 846(E) in Gazette of India dated the 28<sup>th</sup> November, 2011.

(92) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.860(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 19/2004-CE(NT) dated 6<sup>th</sup> September, 2004.
- (ii) G.S.R.861(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum rescinding Notification No. 20/2004-CE(NT) dated 6<sup>th</sup> September, 2004.
- (iii) G.S.R.862(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-CE(NT) dated 26<sup>th</sup> June, 2001.
- (iv) G.S.R.863(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 43/2001-CE(NT) dated 26<sup>th</sup> June, 2001.
- (v) G.S.R.864(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 44/2001-CE(NT) dated 26<sup>th</sup> June, 2001.
- (vi) G.S.R.865(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 45/2001-CE(NT) dated 26<sup>th</sup> June, 2001.

- (93) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (94) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2010-2011.
- (95) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (96) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2010-2011.
- (97) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2011-2012.
- (98) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2006-2007.
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.



- (c) (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2008-2009.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (99) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) & (c) of (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2010-2011.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2010-2011.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences India, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences India, Allahabad, for the year 2010-2011.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2010-2011.

- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2010-2011.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation, Ahmedabad, for the year 2010-2011.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research, Institute, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research, Institute, Bangalore, for the year 2010-2011.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2010-2011.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for

- Advanced Scientific Research, Bangalore, for the year 2010-2011.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2010-2011.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2010-2011.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2010-2011.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2010-2011.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2010-2011.

- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2010-2011.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2010-2011.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2010-2011.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2010-2011.
- (118) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2010-2011.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2010-2011,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2010-2011.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2010-2011.
- (121) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2010-2011.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2010-2011.
- (123) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for

the year 2010-2011.

- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

## **6. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the Damodar Valley Corporation (Amendment) Bill, 2011, passed by Lok Sabha on the 7<sup>th</sup> December, 2011.

## **7. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Mohinder Singh Kaypee laid on the table the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Final Action Taken by the Government on the recommendations/ observations contained in Chapter-I of the Twentieth Report (14<sup>th</sup> Lok Sabha) – “Reservation for and employment of Scheduled Castes and Scheduled Tribes in All India Institute of Medical Sciences including reservation for Scheduled Castes and Scheduled Tribes in admission therein.”

- (2) Final Action Taken by the Government on the recommendations/ observations contained in Chapter-I of the Second Report (15<sup>th</sup> Lok Sabha) – “Situation arising out of the employment secured on the basis of false caste certificates”.

### **8. Report of Committee on Petitions**

Shri Anant Gangaram Geete presented the Eighteenth Report (Hindi and English versions) of the Committee on Petitions on the representation from Shri H. Mahadevan, Deputy General Secretary, All India Trade Union Congress regarding violation of the Minimum Wages Act, 1948 and also non-payment of minimum wages to the Tea Garden Workers of Assam, Darjeeling and Dooars in Jalpaiguri District.

### **9. Reports of Committee on Empowerment of Women**

Shrimati Chandresh Kumari presented the following Reports (Hindi and English versions) of the Committee on Empowerment of Women (2011-2012):-

- (1) Twelfth Report (2011-12) on the subject 'Working of National Commission for Women and State Commissions for Women'.
- (2) Thirteenth Report on Action Taken by the Government on the recommendations contained in their Fifth Report (15<sup>th</sup> Lok Sabha) on the subject 'Women Victims of HIV/AIDS'.

### **10. Action Taken Statement of Standing Committee on Labour**

Shri Hemanand Biswal laid on the Table the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/ observations contained in Fifteenth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Eleventh Report (Fifteenth Lok Sabha) on Demands for Grants for the year 2010-11 of the Ministry of Textiles.

### **11. Report of Standing Committee on Commerce**

Prof. Sk. Saidul Haque laid on the Table the 99<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on Export Promotion of Agricultural and Processed Food Products.

### **12. Report of Standing Committee on Human Resource Development**

Dr. Mirza Mehboob Beg laid on the Table the Two Hundred Fortieth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Protection of Children from Sexual Offences Bill, 2011'.

### **13. Evidence tendered before Standing Committee on Human Resource Development**

Dr. Mirza Mehboob Beg laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Protection of Children from Sexual Offences Bill, 2011'.

### **14. Statements by Minister**

The Minister of State in the Ministry of Human Resource Development laid the following statements (Hindi and English versions) (i) correcting replies given to -

- (a) Unstarred Question No. 654 dated 3.8.2011 asked by Shri Harsh Vardhan and Smt. Sushila Saroj, MPs regarding "Irregularities in MDMS";
- (b) Unstarred Question No. 2656 dated 17.8.2011 asked by Sarvashri Badruddin Ajmal and Hamdullah Sayeed, MPs regarding "Job Oriented Higher Education";
- (c) Unstarred Question No. 1519 dated 30.11.2011 asked by Shri Sudarshan Bhagat, MP regarding "Construction of University Building"; and

(ii) giving reasons for delays in correcting the replies.



## 15. Motion regarding constitution of Committee on Welfare of Other Backward Classes (OBCs)

Shri Pawan Kumar Bansal moved the following motion :-

- “(1) (a) That a Committee of both the Houses, to be called the Committee for Welfare of Other Backward Classes (OBCs) be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;
- (c) That the Chairman of the Committee shall be appointed by the Speaker from amongst the Members of the Committee;
- (2) That the functions of the Committee shall be :-
- (i) To consider the reports submitted by the National Commission for Backward Classes set up under The National Commission for Backward Classes Act, 1993 and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
- (ii) To report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
- (iii) To examine the measures taken by the Union Government to secure due representation of the Other Backward Classes, particularly the Most Backward Classes, in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in

the Union Territories) having regard to the provisions of the Constitution;

- (iv) To report to both the Houses on the working of the welfare programmes for the Other Backward Classes in the Union Territories;
- (v) To consider generally and to report to both the Houses on all matters concerning the welfare of the Other Backward Classes which fall within the purview of Union Government including the Administrations of Union Territories; and
- (vi) To examine such of matters as may deem fit to the Committee or are specifically referred to it by the House or the Speaker.

(3) That the members of the Committee shall hold office for a period of one year from the date of the first meeting of the Committee which shall be reconstituted thereafter for one year at a time according to the procedure described in para (1) above;

(4) That in order to constitute a sitting of the Committee the quorum shall be ten;

(5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

(6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of Members elected from amongst the Members of the Rajya Sabha to the Committee as mentioned above”.

The motion was adopted.

## **16. Government Bill – Introduced**

*The Rajiv Gandhi National Institute of Youth Development Bill, 2011*

### **17. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.P. Dhanapalan regarding need to set up a Kendriya Vidyalaya at Ambalamedu in Chalakudy Parliamentary Constituency, Kerala.
- (2) Shri Marotrao Sainuji Kowase regarding need to formulate a plan to provide higher and technical education to students living in remote and far-flung tribal areas of the country.
- (3) Shri Partap Singh Bajwa regarding need to take steps to increase production and distribution of domestic fertilizers and provide incentives for organic farming and crop rotation in the country.
- (4) Dr. Charles Dias regarding need to provide stoppages of all express trains at Tripunithura Railway Station in Ernakulam district, Kerala.
- (5) Shri Jaywant Gangaram Awale regarding need to make provision of capital punishment for cow slaughter.
- (6) Shri Jagdambika Pal regarding need to conduct inquiry into the alleged misappropriation of funds released under National Rural Health Mission in Uttar Pradesh.
- (7) Shri Vilas B. Muttemwar regarding need to allot sufficient land in Mumbai, Maharashtra for setting up of a suitable memorial in honour of Dr. B. R. Ambedkar.
- (8) Shri Shivraj Singh Lodhi regarding need to ensure sale of coal from coal blocks at appropriate price in the country.
- (9) Shri Nishikant Dubey regarding need to develop Deogarh in Jharkhand as a Mega Tourist Destination and provide all tourist facilities in the region.
- (10) Shri Yogi Adityanath regarding need to carve out a separate State of Poorvanchal from Uttar Pradesh.
- (11) Smt. Jayshreeben Patel regarding need to evict Bangladeshi and Pakistani infiltrators from the country.

- (12) Shri Shailendra Kumar regarding need to accord approval to the proposal for electrification of villages in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Bhudeo Choudhary regarding need to set up a Kendriya Vidyalaya in Jamui Parliamentary Constituency, Bihar.
- (14) Shri D. Venugopal regarding need to extend crop loans to farmers to strengthen agriculture sector in the country.
- (15) Dr. Pulin Bihari Baske regarding need to construct a bridge on river Kansabati at Lalgah under Binpur-I block of Paschim Medinipur district, West Bengal.
- (16) Shri C. Rajendran regarding need to provide a railway ticket counter near the foot over-bridge at Kodambakkam railway station in Tamil Nadu.
- (17) Shri Jagada Nand Singh regarding need to provide protection to crops against damage caused by wild animals in Buxar Parliamentary Constituency, Bihar.
- (18) Dr. Kirodi Lal Meena regarding need to take steps for setting up of a petroleum refinery in Rajasthan.

**12.13 P.M.**

**18. Submission by Members**

**Regarding alleged misbehaving with a Member of Parliament in the Parliament House precincts.**

Shri Dara Singh Chauhan and #Shri Mulayam Singh Yadav made submission regarding misbehaviour with a Member of Parliament in the Parliament House precincts, by SPG personnel.

Sarvashri Jitendra Singh, K.D. Deshmukh, Govind Prasad Mishra, Hansraj G. Ahir, Virendra Kumar and Sohan Potai associated.

\*Shri Pranab Mukherjee responded.

*(Due to interruptions, Lok Sabha adjourned at 12.14 P.M. and re-assembled at 2.00 P.M.)*

**2.12 P.M.**

**19. Government Bills – Passed**

***(i) The Regulation of Factor (Assignment of Receivables) Bill, 2011***

Time Taken: 2 hrs. 10 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee on 20<sup>th</sup> December, 2011, continued.

The following members took part in the debate:-

1. Shri Bhartruhari Mahtab
2. Dr. Raghuvansh Prasad Singh
3. Shri Kaushalendra Kumar
4. Shri Hansraj G. Ahir
5. Shri P.D. Rai
6. Dr. M. Thambidurai
7. Shri Kameshwar Baitha

---

#At 2.05 P.M.

\*At 2.00

8. Shri Narahari Mahato
9. Shri Nama Nageswara Rao
10. Shri Ghanshyam Anuragi

Shri Namu Narain Meena replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended

Clauses 8 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 and 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clause 16 was adopted, as amended.

Clause 17 was adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 21 were adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted, as amended.

Clause 32 was adopted, as amended.

Clauses 33 to 35 were adopted.

The Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Namu Narain Meena.

The motion was adopted and the Bill, as amended, was passed.

**3.36 P.M.**

***(ii) The Export-Import Bank of India (Amendment) Bill, 2011***

Time Taken:1 Hr. 36 Mts.

Motion for consideration of the Bill was moved by Shri Namu Narain Meena on behalf of Shri Pranab Mukherjee.

The following members took part in the debate:-

1. Shri Balkrishna K. Shukla
2. Dr. Kavuru Sambasiva Rao
3. Shri Shailendra Kumar
4. Shri Vijay Bahadur Singh
5. Smt. Meena Singh
6. Dr. M.B. Rajesh
7. Shri Bhartruhari Mahtab
8. Shri S. Semmalai
9. Shri Nama Nageswara Rao
10. Dr. Raghuvansh Prasad Singh
11. Shri Prasanta Kumar Majumdar
12. Shri P.D. Rai

Shri Namu Narain Meena replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namu Narain Meena.

The motion was adopted and the Bill was passed.

**\*20. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Thirty-third Report of the Business Advisory Committee.

**5.13 P.M.****21. Government Bill – Under Consideration**

*The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 (Insertion of new article 43B)*

Time Taken: 1 Hr. 50 Mts.

The motion for consideration of the Bill was moved by Shri Sharad Pawar.

The following members took part in the debate:-

1. Shri Anto Antony
2. Shri Shailendra Kumar
3. Shri Jagdish Sharma
4. Shri Ramashankar Rajbhar
5. Dr. Ratna De Nag
6. Shri Anandrao Adsul
7. Shri R. Thamaraiselvan
8. Adv. A. Sampath
9. Shri Rudra Madhab Ray
10. Shri S. Semmalai
11. Shri Prabodh Panda
12. Shri Shivarama Gouda
13. Shri Jagada Nand Singh
14. Shri Prasanta Kumar Majumdar
15. Shri Kameshwar Baitha
16. Shri Ramkishun
17. Shri Kaushalendra Kumar

The discussion was not concluded.

**\*8.00 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 22<sup>nd</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

\*From 7.04 P.M. to 8.00 P.M., members raised matters of urgent public importance.



# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Thursday, December 22, 2011/Pausa 1, 1933 (Saka)**

—  
**No. 205**

**11.00 A.M.**

## **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri R.L. Kureel, a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## **2. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New

- Delhi, for the year 2010-2011.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2010-2011.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 2010-2011.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2010-2011,

alongwith Audited Accounts.

- (9) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2010-2011.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2010-2011.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2010-2011.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2010-2011.
- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2010-2011.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2010-2011.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-
- (i) The Limited Liability Partnership (Amendment) Rules, 2011 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 4<sup>th</sup> November, 2011.

- (ii) The Limited Liability Partnership (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 680(E) in Gazette of India dated the 14<sup>th</sup> September, 2011.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 749(E) in Gazette of India dated the 5<sup>th</sup> October, 2011.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 23<sup>rd</sup> September, 2011.
- (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 11<sup>th</sup> August, 2011.
- (19) A copy of Competition Commission of India (General) Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. G.S.R. L-3/2/Regin-Gen.(Amdt)/2011/CCI in Gazette of India dated the 22<sup>nd</sup> November, 2011 under sub-section (3) of Section 64 of the Competition Act, 2002.
- (20) A copy of the Petroleum (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated 2<sup>nd</sup> December, 2011, under sub-section (4) of Section 29 of the Petroleum Act , 1934.
- (21) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2009-2010.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (27) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

<b>S.No.</b>	<b>Name of the Institutions</b>	<b>Accounting Year(s)</b>
1.	RST , Nagpur	2009-10 & 2010-11
2.	CNCI, Kolkata	2009-10 & 2010-11
3.	MNJIO, Hyderabad	2008-09 to 2010-11
4.	Kidwai Memorial Institute of Oncology, Banglore	2007-08 to 2010-11
5.	GCRI, Ahmedabad	2007-08 to 2010-11
6.	B.B. Cancer Institute, Guwahati	2007-08 to 2010-11
7.	Kamla Nehru Memorial Hospital, Allahabad	2007-08 to 2010-11
8.	Kasturba Health Society, Sewagram, Wardha (MG)	2010-11

9.	North Eastern Indira Gandhi Institute of Health & Medical Science, Shillong	2010-11
10.	Medical Council of India, Delhi	2010-11
11.	National Academy of Medical Sciences, Delhi	2010-11
12.	National Board of Examination	2010-11
13.	Post graduate Institute of Medical Education & Research, Chandigarh	2010-11
14.	All India Institute of Medical Sciences, New Delhi	2010-11
15.	All India Institute of Speech & Hearing, Mysore	2010-11
16.	National Institute of Health & Family Welfare, New Delhi	2010-11
17.	International Institute of Population Studies, Mumbai	2010-11
18.	Hindustan Latex Ltd., Thiruvanthapuram	2010-11
19.	National Population Stabilization Fund	2010-11
20.	L.G.B. Regional Institute of Mental Health, Tezpur	2010-11
21.	Regional Institute of Medical Sciences, Imphal, Manipur	2010-11
22.	JIPMER, Puducherry	2010-11
23.	Food Safety & Standard Authority Of India, New Delhi	2010-11
24.	Indian Pharmacopoeia Commission, Ghaziabad	2010-11
25.	Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi	2010-11
26.	Morarji Desai National Institute of Yoga, New Delhi	2010-11
27.	National Institute of Naturopathy, Pune	2010-11
28.	Central Council for Research in Homoeopathy, New Delhi	2010-11
29.	National Institute of Homoeopathy, Kolkata	2010-11
30.	Central Council of Homoeopathy, New Delhi	2010-11
31.	Indian Medicines Pharmaceutical Corporation Ltd., Mohan	2010-11
32.	Central Council for Research in Ayurvedic & Siddha, New Delhi	2010-11
33.	Central Council for Research in Unani Medicine, New Delhi	2010-11
34.	National Institute of Unani Medicine,	2010-11

	Banglore	
35.	National Institute of Ayurveda, Jaipur	2010-11
36.	Institute of Post Graduate Teaching & Research in Ayurveda, Jamnagar	2010-11
37.	Rashtriya Ayurved Vidyapeeth, New Delhi	2010-11
38.	Indian Council of Medical Research, New Delhi	2010-11
39.	AIDS Prevention and Control Project (APAC), Chennai	2010-11

(28) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 2<sup>nd</sup> June, 2011, under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

### 3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 21<sup>st</sup> December, 2011, Rajya Sabha agreed without any amendment to the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2011, passed by the Lok Sabha on the 12<sup>th</sup> December, 2011.
- (ii) That at its sitting held on the 21<sup>st</sup> December, 2011, Rajya Sabha passed the Academy of Scientific and Innovative Research Bill, 2011, passed by the Lok Sabha on the 5<sup>th</sup> September, 2011, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

### 4. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Academy of Scientific and Innovative Research Bill, 2011, which has been returned by Rajya Sabha with amendments.



## **5. Report of Committee on Estimates**

Shri Francisco Sardinha presented the Twelfth Report (Hindi and English versions) of Committee on Estimates on action taken by the Government on the recommendations contained in the Seventh Report of the Committee (Fifteenth Lok Sabha) on the subject 'Sports – Policy, Infrastructure and Training Facilities' pertaining to the Ministry of Youth Affairs & Sports (Department of Sports).

## **6. Minutes of Committee on Absence of Members from the Sitzings of the House**

Dr. Baliram laid on the Table the minutes (Hindi and English versions) of the 5<sup>th</sup> sitting of the Committee on Absence of Members from the Sitzings of the House held on 14 December, 2011.

## **7. Report of Standing Committee on Information Technology**

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2011-12):-

- (1) Twenty-seventh Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-third Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Communications and Information Technology (Department of Information Technology).
- (2) Twenty-eighth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Communications and Information Technology (Department of Posts).

## **8. Report of Standing Committee on Energy**

Shri P.C. Chacko presented the Twenty-third Report (Hindi and English versions) of the Committee on Energy on Action Taken by the Government on the recommendations contained in their Fourteenth Report on 'Transmission and Distribution Systems and Networks'.

## **9. Statement of Standing Committee on External Affairs**

Shri Ananth Kumar laid on the Table the Statement (Hindi and English versions) showing action taken by the Government on the recommendations contained in the 7<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on the replies to the recommendations contained in the 3<sup>rd</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2010-2011.

## **10. Reports of Standing Committee on Finance**

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2011 – 12):-

- (1) Forty-fourth Report on Action Taken by the Government on the recommendations contained in the Thirty-third Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Forty-fifth Report on Action Taken by the Government on the recommendations contained in the Thirty-fourth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Finance (Department of Revenue).
- (3) Forty-sixth Report on Action Taken by the Government on the recommendations contained in the Thirty-fifth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Planning.
- (4) Forty-seventh Report on Action Taken by the Government on the recommendations contained in the Thirty-sixth Report (15<sup>th</sup> Lok Sabha) on

Demands for Grants (2011-12) of the Ministry of Statistics and Programme Implementation.

- (5) Forty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty-seventh Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Corporate Affairs.

### **11. Report of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Vilas Muttemwar presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) on "The Forward Contracts (Regulation) Amendment Bill, 2010" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution ( Department of Consumer Affairs).

### **12. Reports of Standing Committee on Petroleum and Natural Gas**

Shri Aruna Kumar Vundavalli presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2011-12):-

- (1) Ninth Report on 'Challenges of Under-recoveries of Petroleum Products'.
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in the Eighth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2011-12) of the Ministry of Petroleum and Natural Gas'.

### **13. Report of Standing Committee on Social Justice and Empowerment**

Shri Dara Singh Chauhan presented the Eighteenth Report (Hindi and English versions) on Action Taken by the Government on the observations/recommendations contained in the Tenth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject "Implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 – rules made thereunder" pertaining to the Ministry of Tribal Affairs.

### **14. Report of Standing Committee on Home Affairs**

Dr. Kakoli Ghosh Dastidar laid the One Hundred and Fifty-sixth Report (Hindi and English Versions) of the Standing Committee on Home Affairs on Action Taken by Government on the recommendations/ observations contained in the One Hundred and Forty Second Report on Implementation of Central Scheme of Modernisation of Prison Administration.

### **15. Statements by Ministers**

- (1) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 198<sup>th</sup> Report of the Standing committee on Industry on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.
- (2) The Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on Labour on 'Development of Jute Sector', pertaining to the Ministry of Textiles.

**16. Motion**

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on 21<sup>st</sup> December, 2011."

The motion was adopted.

**#17. Government Bill – Withdrawn**

*The Lokpal Bill, 2011*

**18. Government Bills – Introduced**

*\*(i) The National Food Security Bill, 2011*

*\*\* (ii) The Lokpal and Lokayuktas Bill, 2011*

The motion for leave to introduce the Bill moved by Shri V. Narayanasamy was opposed.

The following members made submission:-

1. Smt. Sushma Swaraj
2. Shri Mulayam Singh Yadav
3. Shri Lalu Prasad
4. Shri Asaduddin Owaisi
5. Shri Sharad Yadav
6. Shri Dara Singh Chauhan
7. Shri Kalyan Banerjee
8. Dr. M. Thambidurai
9. Shri T.K.S. Elangovan
10. Shri Basudeb Acharia
11. Shri Yashwant Sinha
12. Shri Bhartruhari Mahtab
13. Shri Anant G. Geete
14. Shri Gurudas Dasgupta
15. Shri Nama Nageswara Rao
16. Shri Pranab Mukherjee

After submission by members, the motion was adopted and the Bill was introduced.

---

#At 3.31 P.M.

\*At 11.10 A.M.

\*\*At 4.58 P.M.(from 3.32 P.M. to 4.58 P.M., members made submission.)

*\*\*\*(iii) The Constitution (One Hundred and Sixteenth Amendment) Bill, 2011  
(Insertion of new Part XIVB)*

### **19. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to introduce a scheme to provide financial assistance to the Safai Karamacharis in the country.
- (2) Shri Sajjan Singh Verma regarding need to start laying of railway lines from Ramganjmandi to Jhalawar in Rajasthan and from Agar to Ujjain in Madhya Pradesh.
- (3) Shri Ponnamp Prabhakar regarding need to ensure criteria for sanctioning gas allocation certificates to power plants before they get loans from Power Finance Corporations (PFCs).
- (4) Shri Datta R. Meghe regarding need to widen the old Rail Over Bridge on Nagpur-Mumbai Highway in Wardha city, Maharashtra.
- (5) Dr. (Smt.) Kruparani Killi regarding need to solve the interstate water disputes between Odisha and Andhra Pradesh with a view to benefit the farmers of Srikakulam and Vizianagaram districts of Andhra Pradesh.
- (6) Shri N.S. V. Chitthan regarding need to expedite introduction of bi-weekly A.C. Duronto Express train between Madurai and Chennai in Tamil Nadu.
- (7) Shri Mansukhbhai D. Vasava regarding need to construct a new bridge beneath the existing golden bridge over river Narmada in Bharuch Parliamentary Constituency, Gujarat.
- (8) Shri Hari Manjhi regarding need to undertake the expansion of Sone Canal and North Koel Canal in order to provide irrigation facilities to farmers in Gaya Parliamentary Constituency, Bihar.

- (9) Shri Ashok Argal regarding need to implement uniform rules for issuance of arm licences in the country.
- (10) Shri Ravindra Kumar Pandey regarding need to provide minimum wages to Aanganwadi workers in Jharkhand and regularize their services.
- (11) Shri Suresh Angadi regarding need to allocate funds for widening and maintenance of roads under the control of Cantonment Board in Belgaum, Karnataka.
- (12) Shri Laxman Tudu regarding need to broadcast programmes in Santhali language by Doordarshan Kendra of Cuttack and Bhubaneswar.
- (13) Shri Kameshwar Baitha regarding need to formulate a comprehensive development scheme in Jharkhand to bring people under the influence of naxalism into the mainstream of the country.

**11.12 A.M.**

**20. Government Bill – Passed**

Time Taken: 2 hrs. 44 Mts.

*The Constitution (One Hundred and Eleventh Amendment) Bill, 2009.  
(Insertion of new article 43B).*

Further discussion on the motion for consideration of the Bill moved by Shri Sharad Pawar on the 21<sup>st</sup> December, 2011, continued:-

The following members took part in the debate:-

1. Shri Arjun Meghwal
2. Dr. M. Thambidurai

#Shri Sharad Pawar replied to the debate.

On the motion for consideration of the Bill, the House divided: \*Ayes 317; \*Noes Nil, \*Abstention 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Shri Sharad Pawar moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the Constitution (One Hundred and Eleventh Amendment) Bill, 2009 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 1A was adopted.

On the motion for adopted of Clause 1A, the House divided: \*Ayes 320; \*Noes Nil; \*Abstention 1.

---

#He also laid some portion of his written reply on the Table.

\*Subject to correction.



Clause 1A was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 2, the House divided: \*Ayes 369; \*Noes 16; \*Abstention Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 3, as amended, the House divided: \*Ayes 374; \*Noes 7; \*Abstention Nil.

Clause 3 was adopted, as amended, by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1, as amended, the House divided: \*Ayes 390; \*Noes Nil; \*Abstention Nil.

Clause 1 was adopted, as amended, by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sharad Pawar.

On the motion, the House divided: \*Ayes 394; \*Noes 1; \*Abstention Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

*# (Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.00 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 2.11 P.M. and re-assembled at 3.30 P.M.)*

---

\*Subject to correction.

#From 12.06 P.M. to 12.10 P.M. and from 2.00 P.M. to 2.11 P.M., members raised matters of urgent public importance.

**5.00 P.M.**

**21. Discussion under Rule 193**

Time Taken: 15 Mts.

Shri Basudeb Acharia raised a discussion on the agrarian crisis in the country and the incidence of suicides by farmers.

His speech was not concluded.

The discussion was not concluded.

**#5.18 P.M.**

**22. Submission by Members**

**Regarding need to rehabilitate Hindus who have migrated from Pakistan**

Shri Hukmadev Narayan Yadav made submission regarding need to rehabilitate Hindus who have migrated from Pakistan.

Shri Arjun Meghwal and Smt. Jayshreeben Patel associated.

Shri Pawan Kumar Bansal responded.

**6.03 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

---

#From 5.15 P.M. to 6.03 P.M., members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 27, 2011/Pausa 6, 1933 (Saka)

No. 206

11.00 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri S. Bangarappa, a member of the Eleventh, Thirteenth and Fourteenth Lok Sabhas.

She also made reference to a boat tragedy in Pulicat Lake in Tamil Nadu on 25 December, 2011 in which 22 persons were reported to have drowned and several persons missing.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2010-2011.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (4) Statement regarding Review<sup>%</sup> (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2010-2011.
- (5) Statement regarding Review<sup>%</sup> (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvapur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvapur, for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Agartala, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Agartala, New Delhi, for the year 2010-2011.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Chandigarh, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Chandigarh, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Chandigarh, for the year 2010-2011.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Dharamshala, for the year 2010-2011.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the years 2008-2009 and 2009-2010, together with Audit Reports thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2009-2010, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the year 2010-2011.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat,

Gandhinagar, for the year 2010-2011.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2010-2011.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2010-2011.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2010-2011.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2010-2011.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2010-2011.
- (24)
- (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2010-2011.
- (25)
- (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour University, Sagar, for the year 2010-2011.
- (26)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2010-2011.

- (27) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2009-2010, together with Audit Report thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Central University of Punjab, Bathinda, for the year 2010-2011.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2010-2011.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Indian Institute of Technology Guwahati, Guwahati, for the year 2010-2011.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National University of Educational Planning and Administration, New Delhi, for the year 2010-2011.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2010-2011.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2010-2011, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2010-2011.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2010-2011.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Allahabad, for the year 2010-2011.
- (36) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 26 of 2011-12)-Performance Audit of the Sale and Distribution of Imported Pulses, Ministry of Consumer Affairs, Food and Public Distribution, Ministry of Commerce and Industry under Article 151(1) of the Constitution.
- (37) A copy of the Notification S.O. 2681(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> November, 2011, notifying the subscriptions made to the fund on or after the 1<sup>st</sup> day of December, 2011 and balances at the credit of the subscriber shall bear interest at the rate of 8.6 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.
- (38) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2010-2011, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (39) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2010-2011,

alongwith Audited Accounts.

- (40) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2010-2011.

### **3. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22<sup>nd</sup> December, 2011, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011, passed by the Lok Sabha on the 19<sup>th</sup> December, 2011.
- (ii) That Rajya had no recommendations to make to the Lok Sabha in regard to the Appropriation (Railways) No.3 Bill, 2011, passed by Lok Sabha on the 16<sup>th</sup> December, 2011.
- (iii) That at its sitting held on the 22<sup>nd</sup> December, 2011, Rajya Sabha passed the Railway Property (Unlawful Possession) Amendment Bill, 2011.
- (iv) That at its sitting held on the 22<sup>nd</sup> December, 2011, Rajya Sabha agreed without any amendment to the New Delhi Municipal Council (Amendment) Bill, 2011, passed by the Lok Sabha on the 19<sup>th</sup> December, 2011.

### **4. Bill as passed by Rajya Sabha – Laid on the Table**

*The Railway Property (Unlawful Possession) Amendment Bill, 2011*

## **5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Prem Chand Guddu presented the Eighteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on Action Taken by the Government on the recommendations contained in the Twenty-eighth Report (Fourteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Southern Railway".

## **6. Statements by Ministers**

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Eighth Report of the Standing Committee on Water Resources on Demands for Grants (2011-12), pertaining to the Ministry of Water Resources.
- (2) The Minister of Social Justice and Empowerment laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the Fourth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2010-11), pertaining to the Ministry of Social Justice and Empowerment.
  - (ii) the status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Scholarship schemes for Scheduled Castes and Other Backward Classes, pertaining to the Ministry of Social Justice and Empowerment.

## **7. References by Speaker**

The Speaker made reference to the hundred and fiftieth birth anniversary of Pandit Madan Mohan Malaviya.

\*She also, on behalf of the House, congratulated the people on the completion of hundred years of the first rendition of Jana Gana Mana our National Anthem.

## **8. Government Bills – Introduced**

- (i) *The Prevention of Money-Laundering (Amendment) Bill, 2011*
- (ii) *The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011 [Amendment of Part VI of Constitution (Scheduled Tribes) Order, 1950]*
- (iii) *The Electronic Delivery of Services Bill, 2011*

## **9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jaywant Gangaram Awale regarding need to amend Drugs and Cosmetics Act to provide better and effective medicines at affordable price to the people of the country.
- (2) Shri Kodikunnil Suresh regarding need to release a commemorative coin in honour of Mahatma Ayyankali, the great social reformer.
- (3) Shri Amarnath Pradhan need to declare entire Odisha as drought-hit State and provide a financial relief package for the State.
- (4) Shri Jai Prakash Agarwal regarding need to take measures to make river Yamuna pollution-free and formulate a scheme to provide drinking water to people living in Delhi.

- (5) Shri Bharat Ram Meghwal regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
- (6) Shri Ponnam Prabhakar regarding need to provide adequate doctors at Primary Health Centres (PHCs) under National Rural Health Mission and set up more PHCs with adequate infrastructure and medical facilities in the country particularly in Karimnagar Parliamentary Constituency, Andhra Pradesh.
- (7) Shri Rajaiah Siricilla regarding need to include Warangal district of Andhra Pradesh under Jawaharlal Nehru National Urban Renewal Mission and provide funds to the scheme for drinking water schemes and underground drainage systems in the district.
- (8) Shri S.S. Ramasubbu regarding need to set up a Fishing Harbour and provide adequate cold storage facilities for preservation of seafoods at Uvari in Tirunelveli district, Tamil Nadu.
- (9) Prof. Ram Shankar regarding need to construct a barrage on river Yamuna in Agra, Uttar Pradesh to ensure regular feeding of water to wooden foundation of Taj Mahal and drinking water to the people of the city.
- (10) Shri Kabindra Purkayastha regarding need to expedite construction of portion of the East-West Corridor Project in Assam.
- (11) Shri Ganesh Singh regarding need to augment rail facilities in Satna Parliamentary Constituency in Madhya Pradesh and provide better rail connectivity to Satna city from other parts of the country.
- (12) Shri Raosaheb Patil Danve regarding need to take measures for the welfare of cotton farmers in the country particularly in Maharashtra.
- (13) Shri Pakauri Lal regarding need to provide right of ownership of land to SC/ST people facing threat of displacement in Robertsganj Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Surendra Singh Nagar regarding need to provide adequate quantity of fertilizers at subsidized rates to the farmers in Gautam Buddha Nagar and Bulandshahar districts in Uttar Pradesh.

- (15) Shri Kaushalendra Kumar regarding need to promote and conserve dialects and languages on the verge of extinction in the country.
- (16) Shri E.G. Sugavanam regarding need to make Krishnagiri district of Tamil Nadu as an agricultural export zone and set up Food Processing Industries and cold storages therein.
- (17) Shri Mahendra Kumar Roy regarding need to check soil erosion by rivers in northern parts of West Bengal.
- (18) Shri Laxman Tudu regarding need to develop Baripada Railway Station in Odisha as a full-fledged railway station.
- (19) Shri Modugula Venugopala Reddy regarding need to provide drinking water in Andhra Pradesh particularly in Narasaraopet Parliamentary Constituency of the State.
- (20) Shri Kuldeep Bishnoi regarding need to review the decision to set up proposed nuclear power plant at Gorakhpur village in Fatehabad district, Haryana.

### **11.11 A.M.**

#### **\*10. Amendments made by the Rajya Sabha to the Government Bill – Agreed to**

Time Taken: 10 mts.

*The Academy of Scientific and Innovative Research Bill, 2011*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Vilasrao Deshmukh :-

#### **CLAUSE 9**

1. That at page 7, ***for*** line 7, the following shall be substituted, namely:-  
 “ (2) The Academy shall make”
2. That at page 7, line 11, ***after*** the word “citizens”, the following shall be ***inserted***, namely:-

5 of  
2007

“ and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in Admission) Act, 2006 shall not be applicable to this Academy.”

---

\* This Bill was passed by Lok Sabha on the 5<sup>th</sup> September, 2011 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 21<sup>st</sup> December, 2011 and returned it to Lok Sabha on the same day.

The following members took part in the debate:-

- (1) Adv. Ganeshrao Nagorao Dudhgaonkar
- (2) Shri Hukamdeo Narayan Yadav
- (3) Shri Shailendra Kumar

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Vilasrao Deshmukh.

The motion was adopted and the amendments were agreed to.

**11.21 A.M.**

**11. Government Bills**

- \*(I) The Lokpal and Lokayuktas Bill, 2011 -**
- \*(II) The Constitution (One Hundred and Sixteenth Amendment) Bill, 2011 (Insertion of new Part XIV B)**
- \*(III) The Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010**

Time Taken: 11 Hrs. 58 Mts.

The motions for consideration of the Bills viz. (i) The Lokpal and Lokayuktas Bill, 2011, (ii) The Constitution (One Hundred and Sixteenth Amendment) Bill, 2011 (Insertion of new Part XIV B) and (iii) The Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010 were moved by Shri V. Narayanasamy.

The following members took part in the combined debate:-

1. Smt. Sushma Swaraj
2. Shri Kapil Sibal

*(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.17 P.M.)*

3. Shri Mulayam Singh Yadav
4. Shri Dara Singh Chauhan
5. Shri Sharad Yadav
6. Shri T.K.S. Elangovan
7. Shri Basudeb Acharia
8. Shri Bhartruhari Mahtab
9. Shri Anant G. Geete
10. Smt. Supriya Sule
11. Dr. Manmohan Singh
12. Dr. M. Thambidurai
13. Shri Kalyan Banerjee



14. Shri Nama Nageswara Rao
15. Shri Jayant Chaudhary
16. Shri Gurudas Dasgupta
17. Shri Lalu Prasad
18. Smt. Harsimrat Kaur Badal
19. Shri H.D. Devegowda
20. Shri Yashwant Sinha
21. Dr. Shashi Tharoor
22. Shri S.D. Shariq
23. Shri Inder Singh Namdhari
24. Shri Asaduddin Owaisi
25. Shri Narahari Mahato
26. Dr. Ajay Kumar
27. Shri Kameshwar Baitha
28. Shri Prasanta Kumar Majumdar
29. Dr. Tarun Mandal
30. Shri Om Prakash Yadav
31. Smt. Putul Kumari
32. Shri Joseph Toppo
33. Shri Thol Thirumaavalavan
34. Shri Raju Shetti
35. Shri S.K. Bwiswmuthiary
36. Shri Kirti Azad
37. Shri J.M. Aaron Rashid
38. Shri Shailendra Kumar

Shri Pranab Mukherjee on behalf of Shri V. Narayanasamy replied to the combined debate.

**(I)      *The Lokpal and Lokayuktas Bill, 2011 – Passed***

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 9 were adopted.

Clause 10 was adopted.

Clause 11 was adopted.

Clauses 12 and 13 were adopted.

On amendment Nos. 30 and 31 moved by Shri Basudeb Acharia to Clause 14, the House divided and result of Division was : #Ayes 69, #Noes 247. The amendment was accordingly negatived.

Clause 14 was adopted, as amended.

Clauses 15 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clause 26 was adopted.

Clause 27 was adopted.

Clauses 28 and 29 were adopted.

Clause 30 was adopted.

Clause 31 was adopted.

Clauses 32 to 36 were adopted.

Clause 37 was adopted.

Clauses 38 to 45 were adopted.

Clause 46 was adopted.

---

# Subject to correction.

Clauses 47 to 52 were adopted.

Clause 53 was adopted.

Clauses 54 to 62 were adopted.

Clause 63 was adopted, as amended.

Clause 64 was adopted, as amended.

Clauses 65 to 66 were adopted.

Clause 67 was adopted.

Clauses 68 to 70 were adopted.

Clause 71 was adopted, as amended.

Clause 72 was adopted.

Clause 73 was adopted, as amended.

Clause 74 was adopted.

Clause 75 was adopted, as amended.

Clauses 76 to 80 were adopted.

Clause 81 was adopted, as amended.

Clause 82 was adopted, as amended.

Clauses 83 and 84 were adopted.

Clause 85 was adopted, as amended.

Clauses 86 to 97 were adopted.

The Schedule was adopted.

On amendment No. 16 moved by Shri Bhartruhari Mahtab to Clause 1, the House divided and the result of Division was: #Ayes 189, #Noes 247.

Amendment No. 16 was accordingly negatived.

Clause 1 was adopted, as amended.

The Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri V. Narayanasamy.

The motion was adopted and the Bill, as amended, was passed.

---

# Subject to correction.

**(II) *The Constitution (One Hundred and Sixteenth Amendment) Bill, 2011 (Insertion of new Part XIV B) – Not Passed***

The motion for consideration of the Bill was adopted.

On the motion for consideration of the Bill, the House divided: #Ayes 321, #Noes 71. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the amendments Nos. 1 to 5 moved by Shri Bhartruhari Mahtab to Clause 2, the House divided: #Ayes 174, #Noes 249. The amendments Nos. 1 to 5 were accordingly negated.

On the amendments Nos. 6 to 10 moved by Smt. Sushma Swaraj to Clause 2, the House divided: #Ayes 182, #Noes 249. The amendments Nos. 6 to 10 were accordingly negated.

On the motion for adoption of Clause 2, the House divided; #Ayes 251, #Noes 179.

Clause 2 was not adopted by majority of the total membership of the House any by a majority of not less than two-thirds of the members present and voting. Accordingly, the Clause 2 was negated.

On the motion for adoption of Clause 3, the House divided; #Ayes 247, #Noes 171.

Clause 3 was not adopted by majority of the total membership of the House any by a majority of not less than two-thirds of the members present and voting. Accordingly, the Clause 3 was negated.

On amendment No. 11 to Clause 1, the House divided: #Ayes 242, #Noes 175. The amendment No. 11 was accordingly adopted.

On the motion for adoption of Clause 1, the House divided; #Ayes 250, #Noes 180.

---

# Subject to correction.

Clause 1 was not adopted by majority of the total membership of the House any by a majority of not less than two-thirds of the members present and voting. Accordingly, the Clause 1 was negatived.

Thereafter the Speaker observed that since all the Clauses of the Bill had been negatived, the motion for passing of the Bill had become infructuous. The motion for passing the Bill was accordingly not moved.

***(III) The Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010 – Passed***

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Shri V. Narayanasamy moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the Public Interest Disclosure and Protection to Persons Making The Disclosures Bill, 2010 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 1A was adopted.

Clause 1A was also adopted.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted, as amended.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 30 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri V. Narayanasamy.

The motion was adopted and the Bill, as amended, was passed.

**11.53 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 28, 2011/Pausa 7, 1933 (Saka)

No. 207

11.00 A.M.

### 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2010-2011.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Jawaharlal Institute of Post Graduate Medical Education and Research, Puducherry Act, 2008:-
  - (i) The Jawaharlal Institute of Post Graduate Medical Education and Research (Amendment) Regulations, 2010 published in Notification No. 296 in Gazette of India dated 6<sup>th</sup> November, 2010.

- (ii) The Jawaharlal Institute of Post Graduate Medical Education and Research (Amendment) Regulations, 2011 published in Notification No. F. No. JIP/DDA/2011 in Gazette of India dated 3<sup>rd</sup> March, 2011.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification S.O. 493(E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> March, 2011, notifying that the appointment to the post of Director, Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry shall be outside the purview of the prohibition referred to in clause (i) of the sub-section (2) of Section 7B of the Citizenship Act, 1955, issued under the said Act.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2010-2011.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (10) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2010-2011.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India



and Export Inspection Agencies, New Delhi, for the year 2010-2011.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2010-2011.
- (13) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2010-2011.
- (14) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2010-2011.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2010-2011.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A copy of the Annual Report (Hindi and English versions) of the Central

Power Research Institute, Bangalore, for the year 2010-2011, alongwith Audited Accounts.

- (18) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2010-2011.

## **2. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the Export-Import Bank of India (Amendment) Bill, 2011, passed by the Lok Sabha on the 21<sup>st</sup> December, 2011.
- (ii) That at its sitting held on the 27<sup>th</sup> December, 2011, Rajya Sabha agreed without any amendment to the Factoring Regulation Bill, 2011, passed by the Lok Sabha on the 21<sup>st</sup> December, 2011.

## **3. Report of Committee on Estimates**

Shri Francisco Sardinha presented the Thirteenth Report (Hindi and English versions) of the Committee on Estimates on the subject 'Power Generation – Demand and Supply' pertaining to the Ministries of Power, Coal and New & Renewable Energy.

## **4. Reports of Public Accounts Committee**

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

- (1) 47<sup>th</sup> Report on 'Supply Chain Management of Rations in Indian Army' relating to the Ministry of Defence.
- (2) 48<sup>th</sup> Report on 'Canteen Stores Department' relating to the Ministry of Defence.

- (3) 49<sup>th</sup> Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fourteenth Report (Fifteenth Lok Sabha) on 'Administration of Universal Service Obligation(USO) Fund' relating to the Ministry of Communications & Information Technology, (Department of Telecommunications).
- (4) 50<sup>th</sup> Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixteenth Report (Fifteenth Lok Sabha) on 'Disaster Management and Land Management in Indian Railways' relating to the Ministry of Railways.
- (5) 51<sup>st</sup> Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Nineteenth Report (Fifteenth Lok Sabha) on 'Freight and Wagon Management on Indian Railways' relating to the Ministry of Railways.

**#5. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vilas B. Muttemwar regarding need to ensure proper and judicious utilization of funds earmarked for various projects under Jawaharlal Nehru National Urban Renewal Mission in Nagpur.
- (2) Shri Eknath M. Gaikwad regarding need to provide more land available adjacent to the existing memorial of Dr. B.R. Ambedkar in Mumbai, Maharashtra.
- (3) Shri K.P. Dhanapalan regarding need to release the fund earmarked for the welfare and debt relief for the people working in handloom sector in Kerala.
- (4) Shri Lalchand Kataria regarding need to enhance the age of retirement of employees of Sambhar Salt and Hindustan Salt companies in Jaipur Rural Parliamentary Constituency, Rajasthan.
- (5) Shri Narayan Singh Amlabe regarding need to appoint S.D.O. (Telecom) in Jeerapur Tehsil in Rajgarh district, Madhya Pradesh and also allot a separate STD code to the Tehsil.
- (6) Dr. Charles Dias regarding need to appoint a Special Officer to study the problems faced by the microscopic minorities in the country.
- (7) Smt. Sumitra Mahajan regarding need for shortage of cable and equipments at the office of BSNL in Indore, Madhya Pradesh and the need to improve telecom facilities there.
- (8) Shri Rakesh Singh regarding need to increase civilian area in Jabalpur cantonment in proportion to increased population and rationalize the taxes imposed in cantonment area, Jabalpur, Madhya Pradesh.
- (9) Shri Dilip Gandhi regarding need to provide wheat to bakery owners at concessional rates.

- (10) Shri Shivraj Bhaiya regarding need to provide stoppage of Express and Superfast Trains at Damoh in Madhya Pradesh.
- (11) Smt. Usha Verma regarding need to fix the minimum support price of potato.
- (12) Shri Kapilmuni Karwariya regarding need to accord approval to the proposal of Government of Uttar Pradesh for sanction of funds for the Kumbha Mela at Allahabad in 2012-13.
- (13) Shri Baidyanath Prasad Mahato regarding need to provide adequate number of air-conditioned coaches in Saptkranti Express (Train Nos. 12557/12558) between Mujaffarpur (Bihar) and Delhi.
- (14) Shri R. Thamaraiselvan regarding need to expedite setting up of proposed research centre of DRDO in Dharmapuri district, Tamil Nadu.
- (15) Shri Prataprao Ganpatrao Jadhao regarding need to develop Lonar crater lake in district Buldhana, Maharashtra as a tourist spot and provide adequate transport facilities for tourists visiting the lake site.
- (16) Shri C. Sivasami regarding need to provide VPU coaches in place of SLR coaches in Mangalore Express (Train No. 6107) and Tea Garden Express (Train No. 6865) and provide a stoppage of Tea Garden Express at Uthukuli in Tiruppur district, Tamil Nadu.
- (17) Shri Prabodh Panda regarding need to establish a Railway pilot training facility centre at Kharagpur under South Eastern Railway.
- (18) Dr. Raghuvansh Prasad Singh regarding need to provide voting rights to primary school teachers in election of members of Legislative Councils in the States.
- (19) Shri Om Prakash Yadav regarding need to provide adequate quantity of fertilizers and crop seeds to the farmers in Siwan Parliamentary Constituency, Bihar.

**11.03 A.M.****6. Government Bills – Under Consideration**

Time Taken: 4 Hrs. 31 Mts.

- \*(i) The Judicial Standards and Accountability Bill, 2010*
- \*(ii) The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 (Amendment of articles 217 and 224)*

The motions for consideration on the Bills viz. (i) The Judicial Standards and Accountability Bill, 2010; and (ii) The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 (Amendment of articles 217 and 224) were moved by Shri Salman Khursheed.

The following members took part in the combined debate:-

1. Shri D.B. Chandre Gowda
2. Shri Manish Tewari
3. Shri Shailendra Kumar
4. Shri Vijay Bahadur Singh
5. Shri Arjun Roy

*(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.02 P.M.)*

**2.02 P.M.**

6. Shri Kalyan Banerjee
7. Shri R. Thamaraiselvan
8. Adv. A. Sampath
9. Shri Pinaki Misra
10. Shri Chandrakanth Khaire
11. Shri S. Semmalai
12. Dr. Sanjeev Ganesh Naik
13. Shri Nama Nageswara Rao
14. Shri Sanjay Singh P. Chauhan
15. Shri Ganesh Singh
16. Kumari Meenakshi Natarajan
17. Shri Prabodh Panda
18. Dr. Raghuvansh Prasad Singh
19. Dr. Mirza Mehboob Beg
20. Shri Narahari Mahato
21. Shri E.T. Mohammed Basheer (speech unfinished)

The discussion was not concluded.

**4.41 P.M.**

**7. Statement by Minister**

The Minister of Law and Justice and Minister of Minority Affairs made a statement regarding creation of a sub-quota of 4.5% for centrally notified minority communities within the reservation of 27% quota available to Other Backward Classes (OBCs) in government jobs and admission to Central Educational Institutions.

*(Due to interruptions, Lok Sabha adjourned for the day.)*

**4.54 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 29<sup>th</sup> December, 2011.)*

**T.K. VISWANATHAN,  
Secretary-General.**

**Corrigenda to Bulletin Part-I No. 206 dated 27.12.2011**

<b>Page</b>	<b>Line(s)</b>	<b>For</b>	<b>Read</b>
2	16-17	Agartala, New Delhi	Agartala
12	12	Time Taken 12 Hrs. 32 Mts.	Time Taken: 11 Hrs. 58 Mts.
14	15	The amendment was	The amendments were
16	after Line 2, <u>Add</u> Amendment No. 16 was accordingly, negatived.		
16	3	adopted	adopted, as amended.
16	25	any	and
16	30	any	and
17	6	any	and



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 29, 2011/Pausa 8, 1933 (Saka)

No. 208

11.00 A.M.

### 1. Obituary Reference

Speaker made reference to the passing away of Dr. Bapu Kaldate, a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Review by the Government of the working of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2010-2011.

(ii) Annual Report of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2009-2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2010-2011.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (6) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2010-2011.

### **3. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28<sup>th</sup> December, 2011 Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-Seventh Amendment) Bill, 2011, passed by Lok Sabha on the 22<sup>nd</sup> December, 2011.

### **4. Statement of Standing Committee on Social Justice and Empowerment**

Dr. Manda Jagannath laid the Statement (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on Action Taken by the Government on the Recommendations contained in Chapter-I and final replies in respect of Recommendations contained in Chapter-V of the Ninth Report of the Standing Committee on Social Justice and Empowerment (2009-2010) (Fifteenth Lok Sabha) on Action Taken by Government on the recommendations contained in First Report (Fifteenth Lok Sabha) of the

Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Social Justice and Empowerment.

## **5. Reports of Standing Committee on Energy**

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2011-12):-

- (1) Twenty-fourth Report of the Standing Committee on Energy on Action Taken by the Government on the Recommendations of the Committee contained in the 18<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2011-12.
- (2) Twenty-fifth Report of the Standing Committee on Energy on Action Taken by the Government on the Recommendations of the Committee contained in the 19<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2011-12.

## **6. Statement by Minister**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of Chemicals and Fertilizers made a statement regarding the status of implementation of the recommendations contained in the 13<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on 'Production, Pricing and Distribution of Molasses', pertaining to the Ministry of Chemicals and Fertilizers.

**11.04 A.M.****7. Calling Attention**

Shri Yogi Adityanath called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of Encephalitis and Brain Fever in various parts of the country, particularly in Uttar Pradesh, West Bengal and Bihar and steps taken by the Government in this regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the Members.

**12.34 P.M.****8. Government Bill – Introduced**

(i) *The Unlawful Activities (Prevention) Amendment Bill, 2011*

**\*12.35 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to control the prices of fertilizers in the country and to ensure its availability to the farmers at reasonable price.
- (2) Shri S. Alagiri regarding need to develop the Cuddalore port in Tamil Nadu.
- (3) Shri Sajjan Singh Verma regarding need to restart the closed cloth mills of Indore, Madhya Pradesh and also give the workers of the closed Mills their dues.
- (4) Shri Premchand Guddu regarding need to send a central team to inspect the quality of work executed under Jawaharlal Nehru National Urban Renewal Mission in Madhya Pradesh.

---

\*From 12.36 P.M. to 1.04 P.M., members raised matters of urgent public importance.

- (5) Shri Marotrao S. Kowase regarding need to accord environmental clearance to Karwapa and Channa minor irrigation projects in Gadchiroli-Chimur Parliamentary Constituency, Maharashtra.
- (6) Shri Satpal Maharaj regarding need to impress upon the Government of Uttarakhand to extend the benefits of Sixth Pay Commission and Assured Career Progression to Group 'D' Employees of the State.
- (7) Shri Naranbhai Kachhadia regarding need to increase the frequency of daily trains between Mahua and Bhavnagar in Gujarat and convert railway line between Amreli and Dhasa into broad gauge.
- (8) Shri Hansraj G. Ahir regarding need to enhance the Minimum Support Price of cotton and provide financial relief to the distressed cotton farmers.
- (9) Smt. Yashodhara Raje Scindia regarding need to provide houses under Indira Awas Yojana to BPL families in each Gram Panchayat and also make provision for construction of Indira Awas from MPLADS fund.
- (10) Dr. Mahendrasinh P. Chauhan regarding need to provide Rake Point Facility at Modasa Railway Station in Sabarkantha Parliamentary Constituency, Gujarat.
- (11) Shri Mansukhbhai D. Vasava regarding need to ensure participation of farmers in industries whose lands have been acquired for setting up of industries in Bharuch Parliamentary Constituency, Gujarat.
- (12) Shri Prasanta Kumar Majumda regarding need to open a Central Agricultural College in Dakshin Dinajpur, West Bengal.

**1.05 P.M.**

**10. Regarding a court case in Russia seeking ban on Bhagwat Geeta.**

Shri Pranab Mukherjee informed the House that the higher Court of Russia, which was hearing the petition seeking a ban on Bhagwat Geeta, had rejected the petition.

**1.07 P.M.**

**11. Valedictory Reference**

Speaker made the Valedictory Reference on the conclusion of the Ninth Session of the Fifteenth Lok Sabha.

**1.15 P.M.**

**12. National Song**

The National Song was played.

**1.16 P.M.**

(Lok Sabha adjourned *sine die* at 1.16 P.M.)

**T.K. VISWANATHAN,  
Secretary-General.**